here. He is aware oE the jute workers demands. Their first demand is that raw jute should be purchased at Rs. 100 per inaund from the growers because there is the big monopolists' profit hunger. The other demand is the immediate publication and implementation with retrospective effect of the decisions and recommendations of the Expert Committee on computation of consumer price index numbers. Sir, this Expert Committee was set up by the State Government in consultation with the Central Government, and the Expert Committee has submitted its report to the State Government and a copy has been sent, I suppose, to the Central Government. According to the Expert Committee's findings and recommendation!, Rs. 55 p.m. should be given to the julf worker with retrospective effect by way of D.A. Sir, an index fraud had been committed by the Simla Bureau of the Labour Department of Government of India. And that fraud was found out by the Expert Committee.

Sir, all the central trade unions, including ihe CITU, the INTUC. the AITUC, ihe HMS and others have unitedly given this notice. Their demands include, among others, wage protection consequential to power rationing. Immediate implementation in full of the Union Labour Minister, Shri Raghunath Reddy's recommendation on relief to Rudli workers. 20 per cent bonus and opening of fair and fixed price shops for adequate supply of all essential commodities and full implementation of the agreements and assurances and settlement of all pending disputes.

Sir, if they do not comply with these demands and fulfil these demands of the central trade unions, they will go nn a protest strike on the 24th of this month. If even then they do not fulfil these demands, there is the danger of a continuous strike in the jute industry. Mr. Chattopadhyaya has not given his ear to this problem. Therefore. I would like to draw his attention through you and ask him to take immediate steps so that this strike may be averted and the jute barons may be forced to accept the demands of the workers.

IOTION REGARDING CONSTITUTION OI A JOINT COMMITTEE TO INVES-TIGATE MATTERS ARISING OUT OF ANSWERS GIVEN TO STARRED QUES-TION NO. 730 IN RAJYA SABHA ON AUGUST 27, 1974 AS WELL AS THE STATEMENT MADE BY THE MINIS-TER OF COMMERCE IN THAT CON-NECTION.

SHRI BHUPESH GUPTA (West Bengal): Sir, I move:

That this House resolves that a Joint Comittee of both Houses of Parliament consisting of 10 members of Rajya Sabha to be nominated by the Chairman and 20 members of I ok Sabha to be nominated By the Speaker be constituted to investigate all matters aiising out of answers given to Starred Question No. 730 in Rajya Sabha on August 27, 1974 and sup-plementaries thereto as well as the statement of the Minister of Commerce tn connection therewith in Rajya Sabha on the same day and that the Committee do submit its report to this House on the first day of the next session.

That this House recommends to I.ok Sabha that I.ok Sabha do concur in this motion and join the said Committee.

Sir, I only move the resolution. Another Members of our group will speak on this. Later, in reply 1 may have to say something.

(Mr. Deputy Chairman in the Chair).

The question was proposed.

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): On a point of order. Sir. Srr, this motion is unnecessary in view of tile answers given by the Minister of Com-merce on the 27th August, 1974, in this House, in reply the certain questions and supplemental ies put by different hon. Members of this House. Sir, today a news item has appeared in the local papers. I have got today's *the Times of India* wherein the same matter has appeared. It has been stated therein that an F.I.R. has been lodged and the magisterial court is seized of the inves-| t.cation of the matter.

MR. DEPUTY CHAIRMAN: Mr. Yunus Saleem, I have seen that report and there is no point of order.

SHRI. MOHAMMAD VUNUS SALEEM: Sir, kindly allow me to make my submission.

MR. DEPUTY CHAIRMAN: I have heard you and I do not want to consider it.

SHRI MOHAMMAD YUNUS SALEEM:

Sir, the matter is sub judice.

MR. DEPUTY CHAIRMAN: It is not subiua

SHRI MOHAMMAD YUNUS SALEEM: Sir, you are not allowing me to complete MIV submission,

MR. DEPUTY CHAIRMAN: I have already heard you and let us not waste time on that.

SHRI MOHAMMAD YUNUS SALEEM: M I will satisfy you by quoting the relevant section of the Criminal Procedure Code.

MR. DEPUTY CHAIRMAN: Mr. Yunus Saleem, I have heard you enough. There i.v no point of order.

SHRI MOHAMMAD YUNUS SALEEM: Sir, I could not complete my submission because you stopped me.

MR. DEPUTY CHAIRMAN: Mr. Yunus Saleem, I have heaul what you have been referring to. There is no point oE order and I need not listen to a speech. I can make thai very plain to you.

MR. DEPUTY CHAIRMAN: Mr. Chinai, do you want to move your amendment?

SHRI BABUBHAI M. CHINAI (Maharashtra) : Sir, I move:

That in the Motion in lines 1 to 12 for the words "Joint Committee of both Houses of Parliament . . . and join the sjid Committee", the following be substituted, namely:---

"Commission be appointed to consider and recommend in what manner the

ent system of import licensing which is prone to external pressures can be replaced by an appropriate adjustment in tariffs and/or otherwise and thereby reduce import licensing to the minimum".

The question was proposed.

SHRI Mi KADERSHAH (Tamil Nadu): Mr. Deputy Chairman, Sir, this is the final day of the Monsoon Session and this is the first¹ speech of mine in this august House, Until at last the most anticipated debate, rather the climax of the existing Session, ha^ come up for discussion, thanks to the permission of the Chair. Sir, I am in accord with the Motion moved by the veteran politician, Shri Bhupesh Gupta, and it is m\ proud privilege to have in my maiden speech itself a discussion on the matter directly concerning our Members, involving the integrity of all of us. We, the chosen Members of the people and various States have now been virtually reduced to be talked of by a person, a common person who does not take Interest in politics or in the national or international affairs with the degree of contempt unprecedented, the degree of insult unparalleled and the degree of anguish and anger unpardonable. Our late leader Dr. Anna often used to remind us that Caesat's wife should stand above all suspicions. This is not only applicable to the members of the ruling party but to each and every person in public life irrespective of bis political leanings.

Now, we .may recall the incident in this House on the 27th of August. The Commerce Minister gave us the names of 21 members of the other House who had recommended thai the licences to 7 (inns of Pondicherry Stale may be given on the basis of their representations. The day will be remembered when the spontaneous reaction of the entire House was in favour of a Parliamentary probe. My friends on the Treasury Benches had even gone to the extent of suggesting for a mechanism to deal with the situation and were of the opinion that the CBI probe was likely to diminish the powers and privileges of Parliament. To save a Minister or a Member of Parliament, or a Government official, my humble submission is. Sir, that the entire

community of the Members of Parliament anil the Parliament itself should never be brought into disrepute or disregard. But from the stand taken by the Government on the other day it is very clear that the frank and spontaneous reaction of the Congress Members has not found favour with the higher echelons in the Government and, therefore, with the strength of the brutal majorin the motion had been turned down without convincing arguments. The line of argument taken by the Government that the CBI has already registered the case for investigation on September 2, and, therefore, a parliamentary enquiry by a Committee of Parliament, will be out of context, is a negative argument. Sir, I cannot understand why the Government is so nervous of a Parliamentary probe and the fact that the Government was reluctant from the very beginning to allow this discussion had created much resentment among the members of the ruling Party itself.

Sir, the reason why we demand a Parliamentary probe and not in favour the CBI probe is this. Those who are connected with the scandal are Members of the other House. They are all honourable members and the Minister Mishra is more honourable. They should not be subjected to a CBI enquiry. Sir, what is the CBI? It is nothing but a Department of the Government. How and in what manner the enquiry will he conducted and how far it will be impartial is yet to be seen. The probe by a .Parliamentary Committee has definitely fundamental built in advantages and can rectify and plug tire loopholes. The period which has been taken by the CBI in going to the deeper details in the matter is another instance which reflects the intentions of the Government. The matter was being looked into by the CBI for the last several months but no formal case was registered so far until the 2nd of September. What were the reasons, why so? Nobody from the Government side has come forward to convince the Members regarding the time lag between the enquiry-when it was started and the case when registered. Secondly, the Members who are supposed to be involved in this episode have neither on their own cared to clear themselves nor the Government thought it necessary to inform

the Parliament earlier. This was possible only after this question was answered and the members one after the other came and lrfuted the allegations that they were parties to the signing of the memorandum.

Sir, I am a new member to this House and may not be knowing as much about the practices and procedures of Parliament and its reasonable cttiquelte but my friends who have hern involved in this controversy are supposed 10 know in much detail about such matters and it was their foremost parliamentary diuv to have conveyed to the honourable Speaker of Lok Sabha about the matter and thereby could have absolved themselves from the controversy. Rut their silence together with the silence of the Government and the main architect of this drama which has brought much damage to us Is rather intriguing and gives an idea of a dead fish with pungeant smell coming out of the box.

Sir, now Mr. Mishra has not only come up for a se\ere criticism but be has also placed his own partymen, 21 MPs including his Cabinet colleagues on the horns of a dilemma. I do not know for what consideration lie ought the assistance of MPs ol his State and during the process some others also were magnified. I want to know what interests he can have or the MPs from the States of Bihar. U.P., Madhya Pradesh and Jammu and Kashmir can have in the business of the people of Pondicherry State. I do not know about it. But, Sir, I want to ask whether the members of Jammu & Kashmir were fully aware of the genuineness of the business concerns in the extreme South. I am glad that Mr. Mishra alone can unite Kashmir and Cape Comorin in such a fantastic manner as he has done. There are so many mal practices in this issue of the licences. It is said that the applications had been consequtively rejected by the predecessors of Mr. Mishra. When the case was pending in the Delhi High Court, how did the business people withdraw their petitions against the Government? What led them to withdraw their petitions? Sir, at least one person In the Congress Party is honest and it is Mr. Tuhnohan Ram. He has admitted that he signed in the document and also got

Rs. 1,25,000 for his noble service. No.w it is not known where Mr. Tulmohan Ram is. What happened to him? i am afraid that the same fate of Nagarwala should not be repeated on him. Sir, it is not uncommon that big fishes use to gobble up the smaller ones for their survival. This is the case we see here. All his colleagues have been made scapegoat now. 1 will categorically state that several mal practices have been done in this licence issue. One engineering firm was granted licence to import raw woollen and polyester fibre which were not at all necessary for their firm. Is it not a fact. Sir? If Mr. Mishra were an honest politician, he should come forward to lender his resignation. We have seen the American Watergate. Don't think I am comparing it with this Indian Walergate. fn my opinion, even the great Nixon would not have resigned if he had met Mr. Mishra and had acted upon hts advice. Sir, in this connection 1 want to recall the wonderful advice given by the greatest statesman of India, the late Rajaji, that the licence and quota system should be done away with once for all since they are the root cause of all such evils as corruption, nepotism, favouri-tims and btackmarketing. Let us take concrete steps to Immediately stop this tendency from our public life if we are sincere and honest in promoting the welfare of the people. The people in general are becoming impatient of facing hardships, of being denied the bare necessities of life, of being denied a decent livelihood, of being subjected to innumerable hardships in preserving their health and family while some of us on the other hand have indulged in the Indecent luxury of conniving at corruption which has in the recent past rocked the basic structure of our parliamentary functioning. We should not allow the people to think that dictatorship is far better than democracy.

Sir, to my mind the demand for a parliamentary proble is neither too big not totally new. We bad some bunglings in the past but the Government of the day at that time took the initiative by taking concrete steps to set at rest the public indignation which was there on those matters and immediately a parliamentary probe or a commis-siOB of inquiry was constituted to ascertain

the facts. The famous Mundhra case, Sardar I'artap Singh Kairon's case, the hon. Mr. K. D. Malaviya's serajuddin affair, Shri .Viddhartha Sliaukar Ray's West Bengal affairs, the late Prime Minister Lai Bahadur Shastri's insistence to hand over the enquiry against TTK in 1905 and his ultimate resignation from the Ministry are some of the precedents which (be Government can look into and review this matter in the light thereof. The public has to be satisfied as to what has happened and what aie the facts. The cloud must be cleared, the sun should come out and the gloom should be lilted. I would like to appeal to my friends on the Treasury Benches and to the Government in particular that In the larger interests of parliamentary institutions and for the healthy growth of public relations it is the paramount duty of all of us to gel the matter inquired into by an agency not directly subordinate lo the Government. Ate you prepared to constitute a judicial enquiry? Sir, I therefore support the motion ami request for its acceptance by this august House for cherishing the traditions laid down by our predecessors and to show a path of righteousness to our successors.

Thank you.

SHRI V. B. RAJU (Andhra Pradesh): Mr. Deputy Chairman, Sir, . . .

SHRI NIREN GHOSH (West Bengal): I thought you were for lighting corruption.

SHRI V. B. RAJU: I think if the Opposition has the patience to listen I think it will be doing justice to this House, to democracy and lo the nation also.

Sir, we have a responsibility in this House and in the other House also not only to reflect public opinion but also to give a direction towards the destination that this nation has fixed for itself. In my opinion after a quarter of a century is over it is necessary to examine ourselves, to have an introspection whether our functioning is in the direction in which we wanted it to be, whether the political institutions in the country, particularly the Parliament, is doing its job in the best interests of the nation and democracy. I think it will do good for us if we have an introspection and it we make a study on this. Sir, in this particular set-up a subject is discussed without any relevance to realities, facts and truth.

SHRI NIREN GHOSH: Facts galore.

SHRI V. B. RAJU: Please do not go on commenting on every sentence. It will be difficult for me to make out and for you to understand what I say. Now, in this Parliament we have assembled to hear each other and understand each other. It is not our oratorical combat or competition here, whether you speak lound or we make more noise or whether we can make more acrobatics that matters. That is not the point. The cultural level of a nation is reflected, from time to time, in the performance of its political institutions. I know Mr. Niren Ghosh has a difficulty. He leads a party which has no faith in parliamentary democracy. He made no secret of It.

SHRI NIREN GHOSH: That is also an untrue statement to put it mildly.

SHRI V. B. RAJU: I have no quarrel with Shri Niren Ghosh. He understands us well and we understand him very veil. At the same time, in spite of his declaration, I will have to make an appeal to him and as a democrat I feel I can convert Mr. Niren Ghosh . . .

SHRI NIREN GHOSH: As a democrat or as a Congressman?

SHRI V. B. RAJU: So, Sir, from this House particularly, as it is popularly called as the House of the Elders, the nation expects some light, not heat. I wish more light was thrown than heal being generated. That is how I appeal to the opposition to consider this matter today. Today is the last day of the Session and we shall part in a good atmosphere and with a correct understanding.

Now, I will come to the subject-matter. What is it that the opposition wants? I shall try to sincerely understand it, so that I, as a member of the ruling party, can prevail upon the leadership to see eye to eye with the opposition for the best preservation of democratic values and to establish good traditions. What is it that the opposition wants and what is the subjectmatter? Sir, you will recollect that for the tii^t time it was on 30th March *a*. report appeared in an English weekly and the matter was referred to in Starred Question No. 380 of 13tli August and in that question, through a supplementary, this matter wis brought in, not as a substantive question. On Starred Question No. 380 a supple unman ns> put, not by the Opposition R.nches . . .

SHRI RABI RAY: So, what?

SHRI V. B. RAJU: I am not complaining. I am only making a factual statement, not that you do not know. You know much more than what I know and you ought to know about it. I only just remind ourselves

SHRI SARDAR AMJAD ALI: You can address us.

SHRI V. B. RAJU: I have to address not necessarily you. because you are all the affected people.

SHRI N. P. CHAUDHARI: We have got equal right to hear you.

MR. DEPUTY CHAIRMAN: Mr. R*ju. you address me now.

SHRI NIREN GHOSH: You are feeling ill at ease.

SHRI V. B. RAJU: It came as a supplementary not from the opposition. The opposition cannot claim any credit either for any success or failure. The supplementary question came from this side.

SHRI G. LAKSHMANAN (Tamil Nadu): Those Members who raised it are now not in the House.

SHRI V. B. RAJU: That is a different

matter. Then, on 27-8-74 it again came as a Starred Question in a substantive manner. This is with reference to the issue of the licence. Hundreds of licences are given and there are cases which are referred to the CBI. There are companies, importers or ltcencees and a few of thera are placed on the black list. This has been going on from the time wc became independent and even before we bcame independent. This is not a new thing that lias happened in 1974, 1973 or 1972, but anyhow a reference came in respect at this particular licence or in respect of these seven licensees who belong to the erstwhile French possessions in the Pondicheirv area. 1 do not want to go into the details and everybody is conversant with it, I am only surprised. As I said earlier, I only warned to know what exactly the Opposition wants so that our hearts and minds can come together and then only we may he able to make some progress. Sir, the Minister made it clear in a reply to a supplementary-,!, would like tin's to be borne in mind by every Member of this House that it is no use taking a particular case and calling a Member a bad name and repeating it. By repeating it he does not become bad. 1 am not saying a thing based on parly lines, t hope the Opposition will appreciate my submission. Sir, the Minister oi Commerce has categorically said-this is the wording:-

"I would say, as I have already said, the licences have been issued strictly on merit. I do maintain that the licences are in accordance with the rules and regulations . . ."

SHRI NIREN GHOSH: No, no.

SHRI V. B. RAJU: I am reading out what the Minister said. It is not my observation, Mr. IVircn Ghosh. You are not here. You are sleeping, unfortunately.

AN HONBI.E MEMBER: Better let him sleep.

SHRI V. B. RAJU: I am not saying it on my own. He goes on to say:—

"... I do maintain that the licences are in accordance with the rules and regulations and I stand by what I said in the morning. There is nothing illegal or irregular and the allegation of bribery is absolutely incorrect ..."

Nuu this is the statement categorically made by the present Minister of Commerce on the floor of the House and nobody refuted it. I was very caTefully hearing the speech of the hon'ble Member who initiated the debate and till this moment . . . SHRI NIREN GHOSH: You have vet to hear something mote.

SHRI V. B. RAJU: I said "till this moment". Till this moment (his statement of the Minister of Conimercf has IIU[been refuted. Let us com; lo the point. Docs the Opposition find fault with the issue of the licence-that they were irregularly issued? Or doe' the Opposition find fault with the 21 Mem bets who are alleged to have signed, oui of whom twenty have said that they did noi sign, thai their signatures were misappro priated, that Members of Parliament shouh not indulge themselves in such representa lions:- Docs the Opposition want that sinc< the honour and the respect and dignity of the Members of Parliament is involved vv(should all put our heads together and res tote that dignity and honour? Or does th(Opposition want investigation into the for ged signatures, how they were forged, whet the) wenforged and why they were forged: What is itie substantive matter? The Oppo sition wants that this House should be seiz ed of the matter. Only after knowing fact: Mill we be able to understand each othei and come out with a working proposition I will answer the question.

SHRI NIREN GHOSH: F.I.R.:

श्वी राजनारायण : एफ आई आर में क्या दर्ज है राज साहब इस को भी बता दीजिए ।

SHRI V. B. RAJU: मुझे कुछ नही मालूम । आप जितने इन्नोसेंट दिखते है में उतना इत्तोसेंट हूं। मैं कुछ नहीं जानता हूं। इस मैं कोई बुरी नीयत से, कोई आर्गुमेंट के लिए मैं तीसमारखां नहीं बन रहा हूं। मैं सच्चाई के पास पहुंचने के लिए अपनी बात कह रहा हूं।

I am trying to get at the fact becausi the nation looks to us for this matter. Be cause you have raised this matter I wil answer the questions.

I will lake up the first question, whethei *die* licences have been improperly issued What is the propedure for Issuing a license' I will put il in a nutshell, no Member it the House till this moment—again I repea

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SHRI NIREN GHOSH: No, no, Mr. Raju . . . (*Interruptions*).

SHRf V. B. RAJU: I am not giving opinions. I am giving only facts. Let us conclude over it. Two Ministers were there, and the House never made the charge that the two Ministers colluded in this. There were two Chief Controllers of Imports, not one, and a band of officers...

श्री राज नारायण : इसका मतबल वया है कहने का ।

श्री बी० बी० राज्य : कोई बात नहीं है

SHRI BIPINPAL DAS iAssam): Why do M>u reply to them? (*Interruptions*).

SHRI V. B. RAJU: I will not be misled by ihis. Are you refuting this fact that . . . •tiiferrupliotis) I am trying to bring facts before the House. Even after I have made an appeal, if that courtesy is not shown to me, what is the use of my speaking: So, the point is whether there is any irregularity in the issue of licences. That is an issue by Itself. Sir, 1 have read the debate that took place in the Lok Sabha and I have seen the earlier questions and answers. At no point was it said that the licences were issued irregularly by the Government. There has been no violation of rules, there has been no violation of procedure. 1 would be very glad If any Member of the Opposition could bring to the notice of the House and the Government that there has been any irregularity in this. But there is a point of criticism, and I have taken note of it: that fs, why the licences were denied in the earlier period and why the licences were issued later. There the Minister himself has answered . . .

DR. K. MATHEW KURIAN (Kerala): I can give you a tact. The import licence was given for the Import of whisky and brandy. Was it regular or irregular"?

SHRI V. B RAJU: Sir. I do not e\pect-Dr. K"rian, an eminent parliamentarian, economist and intellectual, to slmplv pull T-/B(N)2*ESP-:i mc into such minor things with which I am not conversant. And that is not the question here. Whether brandy was imported or artificial silk was imported is not the question here.

of a Johti Committee

DR. K- MATHEW KURIAN: Was it for development?

SHRI V. B. RAJU: I am only saying thm the question is whether there is any irregularity in the issue of licences. The Minister himself on the 27th August stated on the floor of the House:

"I have made it clear that there was some defect in the original notification and the defect ivas rectified. As a result of (hat, some people debarred criginalty were given licences according to the rules. So there is nothing irregular about it."

The two places, Mahe and Vanam, did not find a place in the earlier notification, and they had to be included. It is purely procedural, neither political nor motivated with any bad intentions, nothing of that type. This has not been refuted. Therefore, I will end tbls matter here; I need not go further. 1 will be very happy if any Member of the House has any information that the issue of licences was irregular. Definitely this ruling party will lake note of it. Sir, I would dilate a bit . . .

MR. DEPUTY CHAIRMAN: Not much lime.

SHRI V. B. RAJU: Sir, the ruling party, the Congress Party, is a big party with a long history.

MR. DEPUTY CHAIRMAN: There are so many speakers.

SHRI V. B RAJU: And you, too. must have had your association with it some time or the oilier, and Mr. Rajnarain has bail hfe association. About Mr. Ilhupesh Gupta, I do not know: he is a very senior man. But this party would not tolerate irregularities and corruption. There have been any number of instances to prove that. But one instance, I think, will be sufficient. Whenever tickets are issued by the Congress Party at the electido time or whenever elected members are to be inducted as Ministers, the leader takes care that there is no cloud against anybody. This has been the practice. This was followed in 1972 State elections. This was followed in 1971 1 ok Sabha elections. The leadership is alive. The Congress Party ami its reputation are involved here. We have a vested interest to have our image clean. And we want people's hacking, we want people's cooperation, we want people's confidence in us. The Oppo-.ilfou need not . . .

'SilRI NIREN GHOSH: Point of order

MR. DEPUTY CHAIRMAN: Where is

ihc point of order?

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SHRI V. 15. RAJU: No, I refuse to yield

MR. DEPUTY CHAIRMAN: Where is the point of order? He' is making a speech.

SHRI NfREN GHOSH: Unless you listen io me, how can von decide it? First please listen to me with patience. The point of order is this, the Home Minister is here, he has cleared 21 Mi's in the other House. How could he do it without being sure of it? How ran we proceed with this debate? This Is" one . . .

MR. DKI'UTY CHAIRMAN: That is not a point of order. let us proceed with his speech.

SHRI NIRKN GHOSH: 1 have not

finished . . .

MR. DEPUTY CHAIRMAN: You won't fjnish. You will take a long time, one hour, at this rate. I cannot he waiting for one hour.

SHRI NIREN GHOSH: by the time you arc interrupting, I would have finished.

Secondly, the Law Minister said that the UK K :i public document so it need not he placed here. But the question is even supiMni Court'judgment ft placed' before the House. So unless that is clcfrfe; how rati we' c'teuT the 21 MPs? Unless we know about this, how' can We proceed with tliis? This is 11 ol order.

iRI V. B RAJU: Sir, it has nothing with my speech . . '

MR DEPUTY CHAIRMAN: He is only trying to divert vour attention.

(Intei million.',)

SHRI V. B. RAJU : What is the use of throwing mud against each other? (Time-bell rings). Sir, this is a very important matter. The cloud must be cleared. And the Congress most unfortunately is being treated with such condemnation which the Opposition should not have done it

DR.-K MATHEW KURIAN: Mr. Raju, why don't you reply to my question? Why was* L. N.. Mishra renominated after the Bharat Sevak Samaj affairs?

SHRI V. B. RAJU: It is not new, as I said earlier in the beginning, that if there is some sort of malpractice, if there is any violation of the rules and regulations, the Minion u u i s the matter for a CBI inquiry. In 1971-72, 76 cases were referred in 1973-74, 64 cases were referred and in 1974, 55 cases were referred. There is nothing peculiar in it. If there is anything that the licensee or the importer has done which is injurious to the country or is against the rules and regulations, against the law, there is a practice, a method, of investigating it. (Time-bell rings). Just a minute. Sir. In this Session I have not participated more than once. Now we will come to next point, the memorandum, allegedly signed by 21 Members of Parliament. One tiling Is this has happened outside our House. Those 21 Members belong to the other House. I do not call it Lower House even its floor level may be a few inches lower than ours . . .

MR. DEPUTY CHAIRMAN: Even that 1 doubt.

SHRI V. B. RAJU: They are honourable Members, So it is my appeal that their conduct and their behaviour and actions be not discussed by this House. But still we have the right to discuss about everybody and about ourselves also. If needs be we should discuss about ourselves. If we see the • statements published in the newpapers, 20 of the signatories have denied that they had signed and one Member seerns to have signed and then that Member has¹ t<5 jiistTfv his actions. It is not before a Parliamentary Committee. Everyday manv

Members of Parliament jointly, individually, send representations to Ministers on many matters. And then the personal staff of the Ministers have no method, they have no instrument, of checking whether every signature is actually the signature of the Member of Parliament whose name is found there. It is not possible. We have done it. I am a victim of those things. If four people, who are mv close friends, sign, 1 will also sign without reading it. It is my weakness which 1 agree 1 should not do. But let us understand . . .

 $\backslash\!\!\backslash$ HON. MEMBER: Now everybody is careful.

SHRI V. B. RAJU: H somebody wants passes for his friends or if somebody approaches nit: in the lobby lor a pass, I sign the form. We are all human beings and out Ol human compassion we do it

DR. K. MATHEW KURIAN: But yofl do not disown \Qur own signature. Eight people who have signed have disowned their .signatures.

SHRI V. B. RAJU: Let us not discuss their conduit. We have seen the report that they have denfed their signatures. Let us leave it to them. It is for them to defend themselves. 1 hev do not need Dr. Mathew Kuiian to defend them. If my signature is forged, I am the first man who is affected and I will take action.

SHRI NIREN GHOSH: Why donr you ask him to place the memorandum before life House?

DR. K. MATHEW KURIAN: Are you prepared to have a Parliamentary Committee with a hand-writing expert in it?

SHRI V. B. RAJU: Forging signature is a criminal action. It has got to be enquired into by a court of justice. I do not think this august body can function as a local court. We are not the persons, who are'victims of politics, to judge whether a signature is right or whether it is a forged signature. This is not the practice. 1 do snot think we have ever in this 'country such a practice of politicians certifying a signature to be correct or incorrect (Time bell). Therefore, an important political

institution like tin's House should not diveit its attention from major economic and other issues to the question of veri-Ikdiiou of signatures. Courts are the competent bodies to do this. In India we have go! an independent judiciary. Our courts have earned reputation for fairness. All questjons about the correctness or incorrectness of signatures are best decided by them. It is no) ;i political issue. It is a criminal mallei and iheie ale due processes of law to deckle this matter, whether it is done by Members of Parliament or common people . . .

MR. DEPUTY CHAIRMAN: I am now tailing the next speaker.

SHRI V. B. RAJU: I am sorry. 1 am completing. Some names are being dragged. When there are no arguments to meet the present situation, names are being dragged in. If Opposition Members want to wreak vengeance on anybody, then this is not the forum for it; this is not the proper method for It. There are other forums and there arc other methods. Our individual predictions and our individual likes and dislikes shall .not blind our vision and they shall not cloud our minds. The reputation of Parliament is involved in this, li is said that Parliament is indulging itself in such trivial matters and trying to throw mud on each other disregarding the realities of die situation, when the people are starving and when there are floods ant droughts all over the country . .

DR. K. MATHEW KURIAN: For which vou are not doing anything.

SURI V. B. RAJU: l'arliameni should not divcit its attention to other matters. It should apply its mind to Parliamentary functions. I would appeal to the Members of the Opposition particularly to see that we put our heads together and try to go nearer to tire truth and specify the issues and realise what is our role in this and what is the role of the Police and courts. Let us not become Policemen. We are not Policemen. We have to supervise the work of the administration. We cannot arrogate to ourselves the role of administration.

श्री रबी राय (उडीसा) : डिपुटी चेयरमैन साहब ग्रभी जिस सवाल पर हम लोग बहस कर रहें है, जिसके बारें में पहले राज साहब बोल रहे थे, मैं राज साहब को जब सून रहा था तो मेरे दिमाग में आया "He is trying to defend a lost case. सवाल यह है उपसभापति महोदय, कि जिस चीज पर हम लोग बहस करतें है ग्रीर हम लोग चाहतें है कि संसद में जब हम लोग बात करतें है तो इस तरह के एक सवाल पर जो भ्रष्टाचार, भाईभतीजावाद, कनवापरस्ती से संबंधित हो, कि हम लोगों की प्रजांतव की नीव को देण के अन्दर से उखाडना चाहता है, उस पर हमारा क्या रवैया हो ? इस सिलसिले में मेरा कहना है कि वाटरगट काण्ड के वाद इस सरकार के दिमाग में आना चाहिय था कि इस बारे में भी प्रजांतव की रक्षा करने के लिए प्रजांतल को मजवत बनाने के लिए ये कछ फैसला करते । देश भर में यह चीज सामने ग्रागई है। यह अप्टाचार का जो सबत लोक सभा म ग्रौर राज्य सभा में एक मंत्री के ग्राचरण के बारे में बार बार आं चका है लकिन जो। मजोरिटी पार्टी है उसके पास जो बट मैजोरिटी है. संख्या बल है. उसके होते हए भी सरकार इस बात पर ग्रडी है कि हम लोग इसको मार्नेगे नहीं, पार्लियामटरी प्रौव भी नहीं करेंगे । सरकार का कहना है कि हम सी० बी० ग्रई० से प्रौव कराने के लिए तयार है । इस बारें में मैं कहना चाहता हं कि प्रधान मंत्री संसद के सामने कोई स्पष्टीकरण नहीं दे पायी और चली गई लधियाने और लधियाननें में कह दिया कि विरोधी दलों का सिर्फ एक ही काम है कि 4 ग्रादमियों के खिलाफ़ भ्रष्टाचार के ग्रारोप लगा रहे हैं -उनके खिलाफ संजय गांधी के खिलाफ, बंसीलाल के खिलाफ़ और एल० एन० मिश्र के खिलाफ़ ग्रभी थी एल० एन० मिश्र के खिलाफ हम लोग बहस कर रहें है । सवाल यह झाता है कि चंकि प्रधान मंत्री के दिमाग में आं चुका था कि प्राईमा फसी केस है, पार्लियामेंटरी प्रौब जब होगा तो सबत हो जाएगा कि एल० एन० मिश्र के

खिलाफ़ केस है। (व्यवधान) इसलिए प्रधान मंती सी० बी० ग्राई को दबाती है क्योंकि सी० बी० ग्राई० भारत सरकार की एजेंसी है, सी० बी० ग्राई० के जो डाइरेक्टर है वे भारत सरकार के नौकर है इसलिए नौकर को मालिक दबा सकता है। इसलिए सारे देश ग्रौर संसद्की यह राय होते हुए भी एक पार्लियामेंटरी प्रौब करो, इस मांग को भारत सरकार ने ठुकरा दिया है। इसलिए ठुकारा दिया है क्योंकि उनका गिल्टी मार्डड है, दोषी मन है। एक ऐसे संसदीय प्रौब में, जिसमें कि संसद् सदस्यों में शासक दल के लोग भी रहेंगे, उसको कराने में कोई एतराज नहीं करना चाहिए केसरी साहब का भी नाम ग्रा जाता उसमें...

श्री सीताराम केसरी: पटनायक के साथ क्यों न गए ग्राप ?

श्वी रबी राय : अरे भाई, संसद सदस्यों के साथ आपका नाम आ जाता । इसलिए मेरा कहना यह है (व्यवधान) उपसभाषति जी, आज वे कांग्रेस के सदस्य मेरे भाषण में गडवड़ पैंदा कर रहें है, आपको जान कर ताजुब हो जाएगा इसकी: जुरुआत कैसे हुई, शुरुआत इस तरह से हुई फी प्रैस जर्नल से बता रहा हूं :

"Father-son Feud Rips Open Import Licence Muddle:

"Our Delhi Bureau reports: The forgery scandal which rocked the proceedings nl the I ok Sabha during the <u>pa.it</u> two days has an interesting human angle siorv behind it: A tiff between a father and son on the sharing of the commission.

"It is learnt that the son of one of the MPs, whose name was dragged into the controversy, demanded a big cut from the father, was adamant and refused to oblige his son. The son thereupon made a complaint to the Commerce Ministry. After getting the tip from the son, the officials of the Ministry had a second look at the memorandum sighed by 21 MPs and started verifying the veracity of the signatures

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"The episode took place about eight months ago and the Ministry was able to find out that most of the signatures were nothing but forgery. However, since a Bombay weekly made a pot shot on this affair and a Marxist party member, Shri Jvotirmov Bosu, tried to raise it in ilie Lok Sabha, the CBI was dragged into the picture . . .".

"The CBI is believed to have come to the conclusion that some of the signatures were forged."

'•The First Information Report lodged

श्री मान् में बतलाना चाहता हू कि हुआ क्या ? श्री चट्टोपाध्याय ने कल सदन में व्यान दिया कि श्री तुलमोहन राय का कहना है कि उस कागज में उनके दस्तखत है, लेकिन इस चीज को श्री राजू साहब ने नजरअन्दाज कर दिया है । श्रीमन् जो एफ० द्याई० ग्रार० की रिपॉट है, वह क्या है । एफ० द्याई० ग्रार० की रिपॉट में यह कहा गया है : ---

uiih the Police in connection with the import licences scandal, which has rocked Parliament, contains the allegation that Mr. Tulmohan Ram, Member of Parliament, was paid Rs. 10,000/- per licence by importers in Yanam and Mahe. If the allegation is true, Mr. Tulmohan Ram collected Rs. 70,000/- since seven licences were ultimately obtained."

सवाल यह है कि श्री तुलमोहन राम ने इस बात को स्वीकार किया है । वह यह श्री ललित नारायण मिश्र का निजी ग्रादमी है । यह भी सत्य है कि इसके पहले कि उस दरख्वास्त पर 21 ग्रादमियों ने दस्तखत किये थे इससे भी पहिले उन्होंने ग्रकेले दस्तखत से श्री एल० एन० मिश्र को एक दरख्वास्त इस वारें में दी थी । इसके बाद 21 लोगों के दस्तखत करके ग्रजी दी गई ? क्या इन कांग्रेस के सदस्यों को मालूम नहीं था कि इस तरह की दरख्वास्त उनके नाम से दी गई है ? इन सब को मालूम था ग्रीर जानवूझ-कर पांच महीने का समय नष्ट किया गया । जिन एम० पीजं० ने उस दरख्वास्त पर दस्तखत किये थे, कोई बिहार का था, कोई उत्तर प्रदेश का था और कोई गजरात का था। माही और करायकल का जो इम्पोंटर था, व सदस्यों को व्यक्तिगत रुप से नहीं जानता था। बात यह हई कि भी तुलमोहन राम ने इस इम्पोंटर से कह दिया कि हम तुम्हारा श्री एल० एन० मिश्र से काम करा देंगे। वह 21 संसद सदस्यों की स्वीकृत ले गया कि हम ग्रजी में तुम्हारे फर्जी दस्तखत कर देगें ग्रीर तुम इस बारे में कोई चिन्ता मत करना । पांच महीने क्यों बीत गये ? जब राज्य सभा में थी कृष्ण कान्त जी ने सवाल उठाया तो सवाल के जबाब में श्री चट्रोपाच्याय जी ने 21 संसद सदस्यों का नाम बतलाया । प्रधान मंत्री जी नाम बतलाने पर नाराज हुई और उन्होंने चट्टोपध्याय को बुलाकर धमकी दिया कि तुमनें क्यों नाम बतलाये ?

SHRI BIPINPAL DAS: This has been denied by the Prime Minister. It is absolutely untrue and malicious . . . (Interruptions).

श्वी रबी राध : हम प्राइम मिनिस्टर पर विइवास नहीं करतें है । मै प्राइम मिनिस्टर पर यकीन नहीं करता हूं क्योंकि वे अष्टाचार की गंगोत्री है । मैं किसी प्राइम मिनिस्टर पर विइवाश नहीं करता हूं (व्यवधान) क्या आपको कोई प्वाईन्ट आफ आईर ? अगर है, तो मैं बैठ जाता हूं ।

MINISTER OF COMMERCE PROF. DP CHATTOPADHYAYA, On a point of order. Since may name and Prime Minister's names have been dragged in die matter, I would like to put on record very clearly and categorically that the question of my being pulled up in this connection by the Prime Minister did not arise, does not arise, and it is absolutely wrong ... (Interruptions).

श्री रबी राव: उप सभापति जी, जाहिर है कि प्राइम मिनिस्टर श्री चट्टोपाध्याय की नेत्नी है, प्राइम मिनिस्टर है, जब उनको बुलाकर उन्हो ने डांटा होगा तो यह थोडे ही मानेंगे ?

SHRI NIREN GHOSH: We have many invisible ears . . .

श्वी रवी राय : लेकिन मामला साफ है कि पांच भहीने इस तरह से क्यों नष्ट किये गये ? यह वात इन लोगों को मालूम थी कि जब यह बात संसद में आयेगी, तो हम लोगों को झक मारकर नाम बतलाने पड़ेंगे। जिन 18 लोगों ने दस्तखत के बारें में कहा कि ये हमारे दस्तखत नहीं है, उनके बारें में श्री तुलमोहन राम ने यह कहा होगा कि आप के दस्तखत मैं कर देता हूं, लेकिन आप को बाद में इस बारें में एतराज नहीं करना होगा लेकिन मैं पालिंयामेंट के विजिलेंस को धन्यवाद देना चाहता हूं कि जिसने यह मामला खोज निकला ।

श्री चन्द्र शेखर : (उत्तर प्रदेश) : श्रीमन् मेरा एक व्यवस्था का प्रश्त है । मैं इस विवाद में पड़ना नहीं चाहना हूं लेकिन माननीय रवी राघ दो तीन वार यह बान कह चुके हैं । अभी श्री चहोपाध्याय जी ने एक बात कही कि प्रधान मंत्री जी ने मुझे इस बारें में न बुलाया ग्रीर न किमी प्रकार डांटा । अगर कोई भी सदस्य पालिंयमेंट में एक वक्तव्य देदता है, तो दूसरे सदस्यां को जब तक उसके विरुद्ध कोई प्रमाण न हो, तब तक उस वक्तव्य को मान लेना चाहिये थीर यही संसदीय परम्परा है । मै नहीं जानना हूं कि माननीय श्री रवी राय जो को यह परम्परा माल्म है या नहीं ?

दूसरी बात यह है कि जहां तक 20 सदस्यों का सवाल है, उनके वारें में उन्होंने व्यान दिया है और माननीय गृह मती जी ने भी कहा है कि उनका कोई दोप नहीं है, कोई अपराध नहीं है । इसके बाद भी अगर माननीय रबी राय प्रपनी अंकाओं को प्रदर्शित करना चाहते है ...

तो मैं निवेदन करूंगा^{7,2}कि यहें स्वस्थ संसदीय परम्परा के सर्वथा विषरीत है और माननीय रवी राय जैसे व्यक्ति के लिए णोभनीय नहीं है। मान वीजिए कि यह सही भी हो कि उन्होंने गलत व्यान दिया हो, लेकिन अगर रबी राय क पास सबत नहीं है, जब तक एसा प्रमाण नहीं है तक तक उन मदस्यों की ग्रोर मंती की वात मानी जायगी ग्रौर माननीय रवी राय को उन वातों को फिर,नहीं उठाना चाहिये ।

श्री रवी राग : डिपुटी चैयरमैन साहब, में यही कह रहां था कि इस पर तुलमोहन राम के दस्तखत है और इससे साफ जाहिर होता है कि एल० एन० मिश्र जब फारेन टेड के मिनिस्टर थे तब उनके सारे मंत्रालय में क्या धांधली चल रही थी । इसमें सरकार को क्या आपत्ति हो सकती है कि इसमें पालिमेंट प्रौब किया जाय। संसद की जोकमेंटी होगी वहसी० बी० ग्राई० को बुला सकती है, सी० बी० आई० के सारे कागजात ले सकती है, सी० बी० आई० को इन्टरोगेट कर सकती है। ग्राप जानतें है कि एल०एन० मिश्र के खिलाफ सन्थानम कमेटी की रिपोंट है। उसने सिफारिश की है कि दस लैजिस्लैटर्स इस तरह का आरोप लगाएतो उसमें जाच होनी चाहिए । एल० एन० मिश्र के खिलाफ 70-80 बिहार के विधायकों ने आरोप लगाए थे और कहा था कि स्नाप जांच कर लीजिए लेकिन सभी तक सरकार की तरफ से कछ नहीं हम्रा । ग्रन्त में मैं यह कहना चाहता हं कि इस मंदालय के बारें में संसद सदस्य मध् लिमये ने कछ दिनों पहले राष्ट्रपति को मैमोरेंडम दिया था और उसमें कहा था :--

Our Memorandum to the Prime Minister on the unholy corrupt alliance of E. N. Mishra, L. S. Darbari and K.N.R. Pillai, is based on bare facts. Pillai who is Joint Chief Controller of Imports and Exports, has been instrumental in these deals. In the case of Baba Industries the Chief Controller of Imports and Exports personally looked into the case and fixed the entitlement at Rs. 3 lakhs only. The case was rejected twice in the Ministry of Commerce; then followed the collusive deal involving the above-mentioned persons. The show-piece legal advice was arranged. The so-called legal adviser was

Raman who is Pillai's deputy. The Law Ministry was ignored. Licences were issued for Rs. 20 lakhs, which represents seven times the genuine requirements of the party. In the case of M/s. Metro and My-

sore Steel, there was forgery.and tampering of documents by the parties.. Investigation followed but Pillai and Raman got into the deal and hushed up everything and got licence worth lakhs of rupees issued."

मधुलिमये ने जो याचिका दी थी, उसे पर भी कुछ नहीं हुआ। प्रौफयमों का केस हमारे सामने है । प्रौफयमों ने ब्रिटिश संसद में गलतबयानी की थी ग्रीर उस गलतबयानी के चलते उनको इस्तीफा देना पडा । उसके बारें में जैनिग कमेटी रिपॉंट ग्राई थी। मैं आपके माध्यम से यही कहना चाहता हूं कि यह हमारे सामने है जो ब्रिटिंग संसद में हुआ है, जबकि यहां 26 लाख के स्कैंडल पर भी मंत्री महोदय इस्तीफा नहीं देते । उनके अन्दर प्रजातवं के तौर तरीकों के प्रति सम्मान नही दिखाई देता है, मदगल केंसे के बारे में टी० टी० कृष्णमाचारी की रिपोर्ट हमारे सामने है। उसमें केवल 1 लाख 60 हजार रूपया इनवाल्व्ड था। इसलिए एल० एन० मिश्र के इस्तिफे की हम मांग कर रहें है, इन्हें मंबीमंडल से हटाना चाहिए क्योंकि यह किंग ग्राफ करप्शन है। प्रधान मंत्री उनकी सहायता कर रही है । इसलिए में मांग करता हं कि पार्लियामेंटरी प्रौब होना चाहिए, सी० बी० आई० प्रोब नहीं होना चाहिए : वैसा होगातों केंद्र बिल बी आऊट आफ दि वेग ।

DR. V. A. SEYID MUHAMMAD (Kerala): Mr. Deputy Chairman, Sir, today a motion lias been moved with the object of setting up a Joint Committee of both Houses of Parliament to investigate into certain matters arising out of answers given to Starred Question No. 730 in Rajya Sabha on August 27. 1974, etc. and various things which have been mentioned. The speakers befoje me from the other side have brought out a point which has been stressed continuously that it is the Congress Parly and the Government which want to evade an enquiry by this Parliament, and that the Government is trying to handover the investigation to the CBI which is only another Department of the Government. In short, this is the substance of the allegation from that side. In the tumult and the turmoil created by

of a Joint Committee 46

the situation, we are liable to forget some of the great principles which-are normally known to everybody. Rut in this situation, it seems that the Opposition lias forgotten these altogether. Those principles are regarding the setting up of the Committee, to which I am referring. When two bodies. persons or authorities with concurrent jurisdiction are seized of a matter ,there are certain principles according to which one should, proceed. Here, before us, there is Parliament which has undoubtedly the jurisdiction to go into the question. .There is die C.BI which has also has the jutisdiclinn to go into the question. So, the question is: Which of the two bodies should look into the matter and ileal with the matter? This question is not to be decided, on whimsical grounds or arbitrary grounds. There are universally accepted principles. One of the principles is that when there are two such bodfes having concurrent jurisdiction, the body which can effectively, efficiently and conveniently t)eal with the matter should be allowed to deal with the matter. Sir. here are certain .allegations . . .

DR. K. MATHEW KURIAN: Parliamen-tarv probe is inconvenient. That is your argument.,

DR. V., A. SEYID MUHAMMAD: Don't jump to conclusions, Mr. Kurian. The whole day, Dr. Kurian is jumping like a Jack is the box. (hitrrruplions).....

MR. DEPUTY CHAIRMAN" Dr. Kurian, yon cannot be getting up ever'ytime. Once in a while you can make an interruption and not all the time.

DR. V. A. SEYID MUHAMMAD: Dr. Kurian has been jumping like a Jack-in-thebox all the time. I do not -know-what bug is biting hint or is there something wrong with the spring? A committee should examine it.

Sir, I was submitting that a body which can conveniently—I repeat 'conveniently*— which can efficiently and which can effectively go into, the, question, that body should be allowed to go into the question. Here, for example, when the enquiry is there, the question will come whether a forgery has been committed, for which handwriting experts are to come, police investigation haj

to toe conducted, if necessary, documents have to be seized, and various such things are 10 be done. Is a Parliamentary Committee in a position to seize documents, to have them examined by handwriting experts and various other tilings which a CM enquiry can do? So, the first principle is, when there are two parallel bodies having concurrent jurisdiction, that body which can effectively, efficiently and conveniently deal with the matter should be allowed to deal with that. The second principle is, in a situation where there are wo bodies which hate got concurrent jurisdiction, it the proceedings have already been started before a particular body, normally judicial and other courtesy demands that that body with which lite investigation Is pending should go on with that. This is not as if » new principle. This has been there under Section 10 of ihe Cr. P. C. If a matter is pending before a Sub-Magistrate or a Munsif, even the Supreme Court will not go into the matter not because the Supreme Court cannot do it nor nobody cares for the Supreme Court but because judicial courtesy has been accepted in jurisprudence throughout the world. So, when we say that the C.B.I. must go on with it. it is not because we want to evade the issue; it is not because we do not want to respect the Parliament and it is not because we have some other ulterior motive. We are saying that because of the fundamental basic principle accepted throughout the world that when two bodies are seized of the matter, that body which can efficiently deal with it must be allowed to go on. And, secondly, when the •alter is already pending before a body, however inferior that body may be, that body must continue with it. When we are saying that, we are asserting some of the fundamental principles accepted throughout the civilised world. There is nothing wrong with it. There is nothing abhorrent with it and if .Mr. Kurian and his friends make allegations against us, we can either say that either they are deliberately saying so or . . .

DR. It. MATHEW KURIAN: From the very beginning you have been shielding.

* MR. DEPUTY CHAIRMAN: Dr. Kurian, what shall we do to cure you of this habit?

DR. K. MATHEW KURIAN: Sir, when the lion. Member refers to my name, you will have to give me an opportunity *Co* rep-'y-

DR. V. A. SEYID MUHAMMAD: Dr. Knrian's adjectives can never solve the problem.

DR. K. MATHEW KURIAN: Sir, that Supreme Court...

MR. DEPUTY CHAIRMAN: Dr. Kurian, there is no use interrupting. You cannot go on getting up like that.

DR. V. A. SEYID MUHAMMAD: Sir, I am quoting sound principles. If they do not appeal to them, what can I do. In this Parliament 1 cannot use the words like 'throwing pearls before somebody'. I cannot use these words here. Now, this is ibe position and it is clear to everybody except to Dr.Kuriau. This principle is u ell-establisbed and clear to everybody except Dr. Kurian. Then, in spite of thai what was the necessity of discharging so much of venom and vitriol and so much of bitterness and bile and so much of lire and fury in this debate; 1 cannot understand. But, Sir, there is a reason and there is a very clear reason. Our friends have been chasing the mirage of power for long. That mirage has been evading them. That mirage has been taking them to a situation where they have launched themselves in a surrealist nightmare where they see all sorts of phantims everywhere, they see corruption, they see everybody as cor rupt and in that surrealist situation they cannot see anything proper and everything looks to them to be distorted. Consequently, they have got a slogans and the slogan is 'character assassination'. That is the weapon which they have adopted. The electorate has rejected them time and again. They have appealed to the electorate hut they are not supporting them. The U.P. elections have proved to them, If anything, that in spite of the extreme situation . . .

DR. K. MATHEW KURIAN: You are there by minority votes.

I>R. V. A. SEYID MUHAMMAD: Majority voted for Dr. Kurian; yes, majority voted for Dr. Kurian. (*Interruptions*). So, if at all the U.P. elections prove anything, it is that

in spite of the extremely difficult conditions that any ruling paity tan face, the electorate gave us the mandate and they are disappointed. It is clear from the statement and thai statement makes it out that by an electoral method they cannot get the Congress out. So, they have started this method of character assassination.

1 would say. Sir, that a new method of revolution lias been started. They have adopted Mr. Jayaprakash Narayan as their mascot or leader or hero or whatever you call and what is the advice of the great leader for the political revolution? Sir, we have heard about armed revolutions, we have also heard about nonviolent resolutions but we have now a new type of revolution-revolution by slaps. Mr. Jayaprakash Narayan has now started catering to licences for people to assault and slap Ml As. That is the mascot under which their party is now. This is the odd combination. EACH Noah would have been surprised to see such an odd combination, so many specimens would have been there. Now this being the situation, they have practically no positive platform to face the electorate. So they have come with these easy slogans- with the slogan of corruption, with the slogan ol character assassination. I am sure, that would not carry them anywhere and the electorate would find what they are.

I am extremely sad to find Mr. Bhupesh Gupta and his party in this odd combination, this odd conglomeration—an extremely curious amalgam of parties. *(Interruption)* Now, in spile of evetything, 1 appeal to Mr. Bhupesh Gupta who has moved this Resolution to withdraw it. I could not find any particular rule ...

श्री राजनारायण : इसलिए हमने दस्तखत कर दिए ताकि वे विदड़ा न कर लें।

DR. V. A. SEYID MUHAMMAD: I think Dr. Kurian's disease is a contagious disease. Mr. Rajnarain has also started this Jack-in-thebox business . . . (*Interruption*).

Now the question is, as far as this motion is concerned, I examined all the rules to see what exactly this motion is, under what utiles it has come. 1 could not find any. Is it a Resolution? Is it a motion? Is it a privilege motion? How can this go to a Joint 50

Committee as contemplated here? Various rules are there lor different commitees but could not find any for this. I only found ihat it is a sort of extremely unusual combination of resolution and motion. You may remember. Sir, the Agricultural Research Institute has discovered a new sort of thing, that is, a combination of brinjal and tomato, and they call it "Britora" or something like that. This, to me, is neither a Resolution nor a motion; it is something like a "mosolution". Therefore I would request Mr. Bhupesh Gupta lo extricate himself from this ludicrous situation from this I could not find any for this. I only found ludicrous combination and kindly withdraw this Resolution because the Resolution is basically wrong.

Sir there is one very important point about which all of us should be concerned. What are we doing by this? We are really passing comments or we are examining the conduct of the Members of the other House. Out of (lie 21 Members who are alleged to have signed the representation, none of them belongs to this House; all of them belong to the other House. What authority we have, under what rule are we going to sit in judgment on the conduct of Members of the other House. Normally I would have said that on that ground a lone this is out of place and this should not be allowed to be moved, but I do not want it to appear that I am opposing on a technical ground; I am not doing that. I am raising the fundamental question that we are doing one of the most improper things in parliamentary practice, namely, trying to sit in judgment on the conduct of Members of the other House which Is not our business, over which we have no jurisdiction and which is improper for us to do. That is all, Sir. Thank you very much. (Ends).

MR. DEPUTY CHAIRMAN: Mr. T. N. Singh, I think you want to start now. Or, will you start after lunch?

SHRI T. N. SINGH (Uttar Pradesh): After lunch break. Sir. Of course, I can start just now if you want.

MR. DEPUTY CHAIRMAN: You. may speak for two minutes now, and after lunch you can continue.

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श्री दी० एन० सिंह : (उल्तर प्रदेश) : उप-सभापति जी, मैं चाहता हूँ कि इस प्रश्न पर जो हमारी संसदीय प्रथा से संबंध रखता है उस पर हम आब्जैक्टिवली, निण्पक्ष भाव से विचार करने की कोशिश करें । मुझे 25 वर्ष से ज्यादा हो गए जब मैं संसद में पहले पहल आया था । मैं चाहता हूँ हमने जो इन वर्षों में कई परम्पराएं कायम की हैं वे परम्पराएं कायम रहें, तोड़ी न जाएं । ग्राज मुझ को इस वात का सबसे बड़ा दुख है कि जब कोई ऐसी बात आती है जिसमें सदस्यों की प्रतिष्ठा की बात आती है तो सदन में वह पार्टी इशू बन जाती है ।

आज जब मैं यहां बैठा था तो यहां पर हए व्याख्यान सन रहा था और कई लोगों के व्याख्यान मैंने सने । मझे इस बात का खेद है कि उस तरफ से एक तरह के व्याख्यान हो रहे हैं और इस तरफ से दसरी तरह के व्याख्यान हो रहे हैं। मैं समझता ह कि आज आवश्यकता इस बात की है कि इस मामले को हम एक औद्यजेंविटव तरीके से देखें । यह कोई पार्टी इश नहीं है । इसलिए में यह जानना चाहता हं कि क्या कोई बिप इंश किया गया है कि ऐसी बात सदन में कहनी है ? ग्रगर यह सही है कि कोई विष इश किया गया है तो यह बडे खेद की बात है। ग्राप जानते हैं कि श्री जवाहर लाल जी के जमाने से हमारी एक परम्परा चली आ रही है। मैं कहना चाहता हूं कि उस वक्त में कांग्रेस पार्टी का सेकेटरी था। जिस तरह के आरोप आज लगाये जा रहे हैं कि दस हजार रुपये फी लायसँस सदस्य ने लिये या किसी सदस्य ने लिये, उसी तरह का ग्रारोप मदगल साहब के खिलाफ भी लगाये गये थे। रकम इससे जरुर कम थी, लेकिन एक आरोप था मैंने उसके बारे में पंडित ज़वाहर लाल जी से शिकायत की कि ऐसी बात ग्रखवारों में छपी है। पंडित जी ने उसी वक्त एक कमेटी नियुक्त कर दी ग्रीर ग्राप जानते हैं कि श्री टी० टी० कृष्णाभाचारी की रिपोर्ट ग्राप लोगों के सामने ग्राई। मुझे इस बात का ग्रफसोस है कि उस वक्त उन्होंने क्या कहा ? उन्होंने यही कहा कि यह साबित होता है कि ऐसा किया गया है यानी एक मेम्बर ने कछ पैसे

लिये। मेरे कहने का अभिप्राय यह है कि जब ऐसा आरोप लगाया गया तो उसकी इन्क्वायरी हई और इन्क्वायरी होने के बाद उस पर जो उचित कार्यवाई हो सकती थी वह की गई । मैं जानना चाहंगा कि वर्तमान केस क्या मुदगल केस से भिन्न है ? मदगल केस में यही बात आई थी कि उन्होंने पैसा लिया था, ऐसा कहा गया था । ऐसी स्थिति में वह यहां ग्राए ग्रीर टायल हुआ । मैं उस बबत लोक सभा का सदस्य था । म्राज श्री तुलमोहन राम के खिलाफ आरोप लगायें जा रहे हैं. लेकिन वे यहां से गायब है। मैं यह जानना चाहता हूं कि क्या कोई इस बात पर विश्वास करेगा कि एक आदमी जो हिन्दस्तान का रहने वाला हो, आपकी पार्टी का सदस्य हो, वह इतने दिनों तक बिलकल गायब रहे ? किसी ने भी श्री तुलमोहन राम का पता नहीं लगाया । मैं यह सपष्ट रुप से कहना चाहता हं कि ब्राज जनता के हृदय में यह बात बैठ गई है कि कांग्रेस पार्टी के नेताओं को पता है कि श्री तलमोहन कहां हैं, लेकिन फिर भी वे गायब कर दिये गये हैं। ऐसी भावना आज जनता में फैल चुकी है ग्रीर यह ग्रत्यन्त खेद की बात है।

MR. DEPUTY CHAIRMAN: I think we adjourn now for lunch. The House stands adjourned till 2.00 p.m.

The House then adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at one minutes past two of the clock, MR. DEPUTY CHAIRMAN in the chair.

श्री टी॰ एन॰ सिंह : उप-सभापति महोदय, मैं कह रहा था कि जहां तक तुलमोहन राम का संबंध है, उनका केस मुदगल केस से विलकुल मिलता जुलता है और कोई वजह नहीं है कि हम वह परंपरा जो जवाहर लाल जी के जमाने में चलायी गई उससे थोड़ा भी विचलित हो, उससे दूर जाए । उसमें भी यह आरोप था कि उन्होंने कुछ पैसे लिए । आज भी यह आरोप है — टाइम्स 53 Motion re. conttilution

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आफ इंडिया में खबर छपी है-कि हर लाइसेंस के लिए 10,000 रु० लिए गए । तो मेरी समझ में नहीं ग्राया कि कैसे हमारे होम मिनिस्टर ने और हमारी गवनैमेंन्ट ने यह राय रखी कि मदगल केंस से यह भिन्न है ? मैं आण्चर्य-चलित ह, और मैं आपको बताता हूँ कि हमारे देश का भविष्य इस पर निभैर करता है कि हम लोकतंव में किस तरह की परंपरायें इस देश में कीयम करते है मझे इसका दख नहीं है कि ग्रमक व्यक्ति ने संलती की, सही की, बेईमानी की-इसका हमको उतना ज्यादा दुख नहीं होगा । हमको दुख इस बात का है कि जो बडे लोगों के दिखाए हुए रास्ते से हमने कुछ परंपराएं इन बीस-पच्चीस वर्षों में कायम कीं, उनकी हम हत्या कर रहे हैं, सत्य ही हत्या कर रहे हैं। यह नहीं करना चाहिए। मैं तो जायद सन 1949 से यहां हं । माननीय दीक्षित जी सभी थोड़े दिन हुए ग्राए हैं, दो-चार-छः वर्ष सें, उनको शायद न मालम हो कि हमारे हाऊस की क्या परंपराएं है लेकिन मैं उनको याद दिलाना चाहता हं कि हमारे हाऊस की परंपराएं यह है कि अंगर किसी मेम्बर के प्रति ऐसे ग्रारोप लगायें गए तो हमने उस पर हाऊस की कमेटी वैठाई; इन्क्वारी The was brought to the bar of the House और जजमेन्ट हुआ । यह हमारी परपरा है । उस परंपरा से हम विचलित नहीं हए । दसरी परंपरा क्या है कि अगर किसी वजह से, चाहे बह कोई व्यक्ति हो-हमारे मिनिस्टर हो और बडे ही आरोप आ गए, सदन में आएं या बाहर आए. तो उसके बारे में भी प्राइम मितिस्टर ग्रौर हमारी गवनंमेंन्ट सजग हो जाती है। टी० टी० कृष्णामा-चारी का केस आया, भंदरा केस के संबंध में श्री फीरोज गांधी ने कुछ आरोप लगाए; उसी तरह से श्री केंजब देव मालवीय के संबंध में आरोप लगाए गए ; बीज पटनायक के संबंध में आरोप लगाए गए-एक-दो का केस नहीं है-सरदार रताप सिंह कैरों के बारे में झारोप लगाए गए । मैं मानता हं, यदि मिनिस्टर के खिलाफ कोई इंक्वायरी करनी है तो शायद पार्लियामेंट्री इंब-

वायरी में बाजकल कुछ उतना नतीजा न निकलें क्योंकि मुझे बड़ा भारी खेद हुआ इन सब बातों से जो हुई । जहां हाऊस का प्रिवलेज है वहां पार्टी लाइन पर बातें नहीं करनी चाहिए लेकिन हम पार्टी लाइन पर बात करना शुरु कर देते हैं । दूसरा मुझे खेद है कि शायद हाऊस की कमेटी पूरी जस्टिस नहीं कर पाए क्योंकि पार्टी बपना रुख छोड़ेगी नहीं । तो जवाहरताल जी ने परंपरा कायम रखी कि वे किसी सुप्रीम कोर्ट के या हाईकोर्ट के जज को नियुक्त करते थे, उनसे जांच-पड़ताल कराने थे ।

1963 मैं तो यह बात जानता हूं कि बे कभी भी इस बात में खुश नहीं होत थे कि एरजीवयुटव कोई फैलला करें। श्री केंशवदेव मालवीय का केस हग्रा । सिराजदीन अफियसं के बारे में । इस केंस की एक जज ने जांच की ग्रीर जांच करने के बाद एक रिपोर्ट दीं। मैं यह बात जानता ह कि आ केणव देव मालवीय यह चाहते थे कि इस क्रेस का पोलिटिक्ल लेवल पर फैसला किया जाय । इस तरह का प्रस्ताव आया था और उस समय श्री लाल बहादर जास्ती जी होन मिनिस्टर थें। मैं इस चीज को दाबे के साथ कह सकता ह ख्वयोंकि में इस केस को जानता हूं । उस समय लाल बहादूर शास्त्री जी होम मिनिस्टर बे झौर उस समय यह कहा गया था कि जज को रिपोर्ट से प्राइमाफेसी केस बनता है या नहीं बनता है। इस पर लाल बहादर शास्त्री जी ने कहा था कि में इस चीज की जिम्मेदारी लेने के लिए तैयार नहीं हं। यह एक न्यायिक मामला है और इस मामले को चीफ जस्टिस के पास रेफर किया जाना चाहिये । लोग इस बारे में कहते रहे. लेकिन यह मामला सुप्रीम कोर्ट के चीफ जस्टिस को रेफर कर दिया गया और उन्होंने जो निर्णय दिया, वह सब को मालम है। इतिहास बतलाता है कि इस निर्णय के बाद श्री केशव देव मालवीय को इस्तीफा देना पडा । इसलिए मेरा कहना यह है कि क्रगर श्री ललित तारायण मिश्र जी के बारे में कोई वात गलत आई है या सही आई है तो उसका निर्णय होना ही चाहिये । यह बात किसी

के उत्थान या वैभव के प्रतिकूल नहीं है, लेकिन मैं समझता हूं कि यह एक न्यायिक बात है श्री ललित नारायण मिश्र जी के प्रति, इस गवर्नमेंट के प्रति ग्रीर इस पार्टी के प्रति कि इस बारे में एक न्यायिक जांच कराई जाये । तो मेरी एक मांग यह है कि श्री तुलमोहन राम का जो केस है, उसको हाउस की प्रिविलेज कमेटी के सामने जाना चाहिये और इसमें दो राय नहीं हो सकती है ।

श्री महाबीर त्यागी : केस क्या है ? -

श्री टी० एन० सिंह : केस यह है कि उन्होंने रुपया लिया है। मैं इस बारे में नहीं जानता हं, लेकिन यह आरोप है और लोग कहते हैं । जिस गवनमेंट की साख उतर जाती है, वह बरी चीज होती है ग्रौर गवर्नमेंट के लिए ही यह हितकर है कि वह अपनी साख को पुनर्जीवित करें। आज आप कहीं चले जाइये, रैस्टोरेंट में चले जाइये, टेनों में चले जाइये, बसों में चले जाइये, सब लोग यहीं बात करते हैं और श्री ललित नारायण मिश्र की बात करते हैं। इस तरह की भीजों से दुःख होता है : मझे इस तरह की बातों से कोई प्रसन्नता नहीं होती है । मैं इस वक्त बिरोधी दल में हं और आप यह समझिये कि मुझे इससे खुशी हो रही है, वल्कि मँझे इस चीज से दू:ख हो रहा है। मैं चाहता हं कि जो हमारी सरकार है, जो हमारा लोकतंत्र है, उसका सिर संसार में ऊंचा होना चाहिये। मैं श्री दीक्षित जी से कहना चाहता हं कि वे भी बढ़े हो गये हैं और मैं भी बुढ़ा हो गया हूं। आज इस उम्र, में आकर हम लोगों का यह धर्म हो जाता है, हमारा ग्रीर आपका तथा सब का यह धर्म हो जाता है कि जो ग्रच्छी परम्पराएँ हैं, जिन्हें हमारे अग्रज कर गये हैं, उनको कायम रखें और उनसे बिचलित न हों।

मैं यह बात कहना चाहता हूं कि आज के टाइम्स आफ इंडिया में यह खबर छपी है कि योगेन्द्र झा के सामने अमुक आदमी के साथ बात चीत हुई ग्रीर दस हजार रुपया दिया गया। यह अखबार में खबर छपी है।

श्वी महावीर त्यागी : (उत्तर प्रदेश) किस को दिया गया?

श्री टी॰ एन॰ सिंह : तुलमोहन राम को दिया जाता है। (Interruption)

श्री महावीर त्यागी : क्या अखवार में कोई और नाम भी है ?

श्री टी॰ एन॰ सिंह : अखवार में तो केवल यही नाम है । श्री मिश्रा जी यहां पर बैठे हैं और वे इन्कार कर दें कि योगेन्द्र झा उनके रिझ्ने-दार है ।

रेल मंत्री **श्री एल० एन० मिश्र** : नहीं हैं । (Interruption)

श्री महाबोर त्यागी : दूर के भी नहीं है ?

अगे एल० एन० मिश्र :दूर के भी नहीं हैं। एक जाति के हो सकते हैं।

श्री योगेन्द्र शर्माः टी० एन० सिंह जी अपको मालूम होना चाहिये कि वे पहिले राजनारायण की पार्टी में थे।

श्री रणबीर सिंह (हरियाणा) : तुलमोहन राम जी राजनारायण की पार्टी में थे।

श्वी राजनारायण : इन्दिरा गांधी भी हमारी पार्टी में रह चुकी है जब वह सन् 40 में छावसंघ के सम्मेलन में स्वागताध्यक्ष नहीं बन पाई और विजयलक्ष्मी पंडित की बड़ी लडकी स्वागताध्यक्ष बन गई... (ब्यवधान)

श्री टी० एन० सिंह : मेरी समझ में इन्टरप्जन त हो तो ज्यादा अच्छा होगा। मैं यह कह रहा हू कि मेरा भाई भी हो तो मैं उसको भी नहीं छोड़ूं गा अगर मुझे सन्देह है, और कहूंगा कि उसके खिलाफ भी त्यायिक जांच होनी चाहिये, मेरा लड़का है तो उसके खिलाफ भी त्यायिक जांच होनी चाहिए। यह मेरा धर्म है, चाहे ललित नारायण मिश्र हो, चाहे कोई हो। यदि आरोप आए...

SHRI P. L. KUREEL URF. TALIB (Uttar Pradesh): You are only assuming that. You have heard only one side of the story. You have not heard the other side. It i.« only a news report.

श्वी टी० एन० सिंहः मैं बिल्कुल आब्जैक्टिवी कह रहा हूं। अखवारों में, बाजार में, सड़कों पर, रेस्ट्रांज में ग्रारोप लगाए जा रहे हैं।

भी प्यारेलाल कुरील उर्फतालि : आरोप हमेशा लगाए जाते हैं।

श्री टी॰ एन॰ सिंह : प्रताप सिंह कैरों के खिलाफ भी खारोप लगाये थे प्रेस में, पॉलियामेंट में। लेकिन जवाहरलाल जी ने क्या किया? जबाहरलाल जी ने न्यायिक जांच बैठा दी। (Interruption) मझको बडा ग्राक्चर्य है कि एक मिनिस्टर का नाम आने ही आप लोग इतने उतावले हो गए। जरा दूसरों की बात सुनने की क्षमता कीजिये। ग्रप्रिय बात ग्रापका दोस्त भी कह सकता है, ग्रापका दश्मन भी कह सकता है। मैं आपका कोई बडा दश्मन नहीं हं। मैं ग्रप्रिय बात कह रहा हं, लेकिन सन्य है इसलिए बोलना चाहता है। यह वात ठीक है कि ग्रारोप लगाया गया है, इसमें कोई सन्देह नहीं मंदडा कांड के संबंध में टी ०टी ०के ० पर तरह-तरह के ग्रारोप लगायें थे। वे सही थे या गलत थे. यह कहने वाले ग्राप नहीं हैं, जवाहरलाल जी कहने वाले नहीं थें। जवाहरलाल जी ने अपने ऊपर जिम्मेदारी नहीं ली, यह नहीं कहा कि ग्रारोप गलत है या सही है। उसकी जिम्मेदारी उन्होंने छोड दी न्यायिक जांच पर। छागला साहब का कमी शन बना। बाप और देशों की परम्परा देखिए। इंगलैंड में हीय के जमाने में मौडलिंग मिनिस्टर था, किसी बिजिनैस से उनकी बाइफ क्लैक्टड थीं। इतने पर ही मोडलिंग ने रिजाइन कर दिया, मोडलिंग डाइरेक्टली इनवाल्व्ड नहीं था लेकिन जनश्रति ऐसी थी गांधी जी स्वराज्य के भाने राम-राज्य कहते थे। रामराज्य क्या होता है? राम को लोक मन का भय था। एक औविन के कहने पर उन्होंन सीता जी को त्याग दिया (Interruption) ग्राप मुनने की क्षमता रखिए।

of a Joint Committee

श्री महाबीर त्यागी: उनको रायबहादुरी का खिताव चाहिए।

श्री टी० एन० सिंह : सभापति महोदय, जो इन्टरप्जन हो रहे हैं उनका आप ख्याल रखिएगा। मैं बहुत दिनों तक पब्लिक एकाऊंटस कमैंटी का सदस्य रह चका हं।

एक माननीय सदस्यः चीफ मिनिस्टर भी रह चुके हैं।

श्रीटी० एन० सिंह : चीफमिनिस्टर भी रह चके हैं, मेम्बर भी रह चके हैं ग्रीर इसलिये मैं कुछ तज्वें से बात कह रहा हं। जब इस तरह की बात होती है तो तह में जाना चाहिए। जहाँ तक इस लाइमेंस की बात है, शायद 55 की बात है, उसके बाद कई माल यह रेंज नहीं किया गया। ग्रब उसके बाद यह हमा कि कुछ नोटिस दिए गये कुछ लोगों को कि अमक तारीख तक कर ली नहीं तो नहीं। कुछ लोगों ने ग्रजियां दी होंगी कुछ लोगों ने नहीं दी, समय कम होगा, समय का एक्सटेंशन दिया गया, उस वक्त भी नहीं दी। उसके बाद उनका केम लालबहादर जी जब कामसं ग्रौर इंडस्ट्री मिनिस्टर थे उस बक्त भी आया था, वह नहीं ग्रांट हथा, उसके बाद से कई मिनि-स्टर चले गए. लालवहादर जी के बाद मोरारजी भी कमर्स एण्ड इंडस्टी मिनिस्टर थे।

और हमारे दिनेश सिंह थें, मनुभाई शाह थे, यह कई लोग थे, बलीराम भगत ये और सब के जमाने में यह केस आया। यह मोचने की बात है कि यह केस इतने दिनां तक आता रहा और किसी की हिम्मत नहीं पड़ी कि इसको रिवाइव करे और उसमें जस्टिस करें। क्यों जस्टिस नहीं किया गया। याज 15, 20 वर्ष बीत गए, याज तक इस केल में जस्टिन नहीं हुआ और आज तक जो जो मिनिस्टर आये और उन सभी के सामने यह केस पाया और यह लोग कोर्ट में

गए और फिर उनको क्या दिया गया यह देखी जाने वाली बात है। मैं बहुत तज्बें से कह रहा हं। ग्राप लोग जरा न्यायिक बात पर आ जाइये। ग्राखिर उनको ग्राप ने दिया क्या-क्या। उस के बाद भी ग्राप ने प्रतिबन्ध लगाया हमारे डी० पी० चट्रोपाध्याय साहब ने He was not sure of his groundag कहते हैं कि जितने का इंटाइटिलमेंट है उसका हाफ उनको दिया जाये। उन को अगर जस्टिस करनी थी तो पूरी तरह से करते । क्यों ऐसा किया। उनके मन में यह बात थी कि इसको रिस्ट्रिक्ट करना है। एक दम से उनको खली छट नहीं देना है। ऐट पार उन को नहीं लाना है। There case is some what different from that of other यह भावना उन की थी इस वास्ते इसमें फर्क किया गया । यह सब इतिहास है, इस को देखिये, उसके बाद आप देखेंगे कि और मेरा यह ख्याल है कि मिश्र जी के जमाने में यह केस उठा। डिप्टी या ज्वायंट चीफ कंटोलर कोई हैं, वह भेजे जाते हैं इंक्वायरी के लिये। लालबहादर णास्री जी का जमाना चला गया, इंक्वायरी नहीं हई, मनुभाई शाह का जमाना चला गया, बलराम भगत का जमाना चला गया इंक्वायरी नहीं हुई, दिनेश सिंह का जमाना चला गया इंक्वायरी नहीं हई, मिश्र जी का जमाना झाया और केस रिय्रोपन किया गया। यह जो क्लोज्ड केस था वह रिग्रोपेन किया गया। केस को रिम्रोपेन करने का तरीका मैं जानता हूं। मैंने कुछ सेकेटेरियट देखा है कि जब किसी को फेवर करना हो तो फाइल बनती है और यह फाइल बनी है यह मेरा आरोप है। में एक जिम्मेदार मेम्बर की हैसियत से कह रहा हें 1

श्री एल॰ एन॰ मिश्र : चूकि याप ने मेरा नाम लिया है इसलियें मैं कह रहा हूं कि मुझे इसका कोई इल्म नहीं है। लाइसेंस का कोई बकील मेरे पास नहीं आया और न मैंने केस को रिग्रोपेन किया। उल्टे अगर आप देखेंगे तो यैंने वह भी कहा था कि उन को न्यायालय में ले जाना चाहिये और हम लोगों को रेगुलर कोर्ट में कंटेस्ट करना चाहिए।

of a Joint Committee

श्री टी० एन० सिंह : इस अखवार के मुताबिक जो आज छपा है....

श्री एल॰ एन॰ मिश्वः आप अक्षबार पर मत जाईय। आप बड़े सीनयर मेंबर हैं, आप चीफ मिनिस्टर रह चुके हैं, अखबार के आधार पर आप अपनी बान मत कहिये।

श्वी टी॰ एन॰ सिंह : जब खखवार में एक अगरोप लगाया गया तो जरूरी है कि उसकी सफाई हो जाए। अगर मैं नहीं कहता तो आप को सफाई देने का मौका नहीं मिलता।

श्री एल० एन० मिलः हम ने वह झखबारे पड़ा भी नहीं है।

श्री टी० एन० सिंह : ग्राप टाइम्स के लिये परेशान न हों। हमारे साथी ही ग्रगलबगल बैठे हैं। जरा चीजों को ऊपर उठ कर देखें। ऐसा नहीं होना चाहिये, यह गलत बात है। तो में यह कह रहा था कि यह फाइल किसी तरह से खोली गयी एकाडिंग ट दिस पेपर रिपोर्ट और यह रिपोर्ट ग्राज तक कांटेडिक्ट नहीं हुई । ईट स्टैंडस (Interruption) इस के बाद इंबेस्टीयेगन होगा में कहता हं कि आदमी को बहत होशियारी से बातें कहनी चाहिये। आखिर यह केस कब ग्रोपन हुया। हाईकोर्ट में उनका केस था यह फैक्ट है। उन्होंने केस विदड़ा किया। उस समय कौन से मिनिस्टर थे। क्या आज के हो० पी० चट्टोपाध्याय उस के मिनिस्टर थे। वह नहीं थे। जब केस कोर्ट से विदडा कर लिया उन्होंने. तो कुछ समझ कर ही बिदडा किया होगा कोई बात होगी।

श्री राजनारायणः भिनिस्टरं ने ऐक्योर किया होगा।

श्वी दी - एन - सिंह : यह में नहीं कहना चाहता इसको को इन्क्वायरी बतावेगी - मिश्वा जो ने वपना पक्ष कहा । में बाहता हं

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श्री एल॰ एन॰ मिश्रा : आपने कहा रिओपन किया। जब यह केस विदड़ा किया, उसके बाद हमने लिखा है---

. . . that the case was withdrawn by the party in 1971.

मैं मिनिस्टर था 1971 में। After that in early April, I recorded in the file that legal opinion may be taken and the case contested.

हमने केस कंटेस्ट करने के लिये कहा था ।... (च्यवधान)

श्री राजनारायण : श्रीमन्, हमारा पाइंट झाफ आईर है। कृपा करके आप आईर दें कि जो मैमोरंडम है जिससे में 21 सदस्यों के हस्ताकर हैं वह हमको मिले। चंकि यह मैमोरंडम नहीं मिला है इसलिये गड़वड़ हो रही है। दूसरी बात यह है कि जो एफ० आइ० आर० दाखिल है उसकी कापी दीक्षित जी मंगवाकर हम लोगों को दिलायें।

श्री भैरों सिंह शेखावत : श्रीमन्, हमारा एक प्वाइन्ट ब्राफ ग्राइंर है ।

श्री उप-सभापतिः उनको खत्म करने दीजिये।

श्वी भैरों सिंह शेखाबत: एक मिनट में समाप्त कर दूंगा । माननीय मंत्री महोदय ने जो ग्रामी पढ़ कर सुनाया बह उस फाइल की नोटिंग है जो यहां विवादास्पद है।...

श्वी एस० एन० मिश्र बह फाइल की नहीं है। मेरी ग्रपनी लेंग्वेज है। फाइल हमने नहीं देखी है।

श्री राजनारायण : फिर सापने काहे में से लिया ? हाई कोर्ट ने नहीं किया होता तो वहां ब्रोरिजनेट न होता ।

भी एल॰ एन॰ मित्र : यहां मेरा नोट है।

SHRI RAJNARAIN: It is not your personal note. It is the Minister's note. श्री टी० एन० सिंह : माननीय मंत्री महौदय यह कह रहे हैं कि यह अपना नोट है । लेकिन हाउस में उन्होंने यह इंप्रैंशन प्रिजेंट किया है कि फाइल पर उन्होंने खुद कहा है कि इस प्रकार से मैंने लिखा है । सादे कागज पर लिखने का हक नहीं है । उन्होंने कहा है । अगर किसी रिकार्ड पर यहां कहा जाता है तो वह सदन की मेज पर रखा जाए !..... ((Interruption)

मेरा कहना यह है कि जरा सोचने की बात है। 1970 या 1971 में मिया जी मिनिस्टर हुए । यह केस आता है, हाई कोर्ट से विदड़ा होता है। सन 1955 से 1970 या 71 तक इस बारे में हमेगा एक ही राय है। लीगल खोपीनियन लेने की बात, हाई कोर्ट में विदुड़ा करने की बात, इसको रिकसिडर करने की बात उठती 1970-71 के बाद। उसके पहले नहीं उठी। और लोग भी न्यायप्रिय थे, उन्होंने क्यों नहीं किया ? इस बात से मेरा विश्वास है कि इन सब बातों को देखते हए मैं वड़े ग्रदव के साथ पार्टी के नाते नहीं इस महान संसद के सम्मान के लिए. हमारे सदस्यों की प्रतिष्ठा के लिए ग्राप इस पर विचार करें। ग्राज मझे खेद है कि जहां जाने हैं, संमद सदस्यों की प्रतिष्ठा वह नहीं रह गई जो पहले थी।

थी एन० झार० चौधरी : झाप की वदौलत।

श्री टी॰ एन॰ सिंह : मेरी बदौलत, मैं भी उसका अपराधी हूं। मैं मानने के लिए तैयार हूं। मेरे में काफी विनय है। मैं बता सकता हूं। तो मैं आपसे कहता हूं कि ऐसी हमारी प्रतिष्ठा है इस प्रतिष्ठा की फिर स्थापना करने के लिए आप जाइये तमाम बजार में, हमारे मिनिस्टरों के बारे में, प्राइम मिनिस्टर के बारे में यह बात कही जाती है। जब ऐसी बात आवे तो वह करिये जो हमारे सबसे बड़े महापुरुष राम ने उदाहरण दिया है— That every body should be above suspe-

cion like Caesar's wife, यह करना है । सगर साप चाहते हैं कि भारत में लोकतंत कायम रहे तो यह करना चाहिए ।

भी भवेश गुप्साः कौन सोला है ?

ाश्री टी० एन० सिंह : राम । मैं दोनों के लिए कहु रहा हूं । मैं दोनों उदाहरण दे रहा हूं । राम का अपने लिए, सीजर का आपके लिए दे रहा हूं ।

SHRI BHUPESH GUPTA: Caesar's wife came after Ram. He said that Ram's wife should be above suspicion.

SHRI T. N. SINGH: 1 did not say that. Don't try to explain what you do not understand.

MR. DEPUTY CHAIRMA1N: Mr. Bhupesh Gupta, he was trying to explain both the things.

श्री टी॰ एन॰ सिंह: आज यहां प्राइम मिनिस्टर नहीं हैं मैं सोचता हूं उनसे भी दरख्वास्त करूं। उमाशंकर दीक्षित जी से दरख्वास्त करता हं। वह हमारे पुराने साथी हैं, सन् 20 के साथी हैं में कहना चाहता हं कि हमारा देश ड्वे जा रहा है। हमारे यहां सत्यता की परम्पराएं हजारों फीट नीचे दफना दी गई हैं और जब हमारी संसदीय परंपराग्रों, लोकतंत्रीय परंपराओं को ठेस लगती है तो आपका और हम सबका धर्म है कि जो भी कंपलेंट हो वह सब न्याय के सामने रखी जाए । जो ज्याय फैसला करे वह आपको और हम सबको मानना पडेंगा । मेरी ग्रापसे सिफारिश है कि जहां तक तुल मोहन राम का सम्बन्ध है वह तो प्रिविलेज इश हैं ग्रीर जो परंपराएं हैं उनके ग्रनुसार इलवा-यरी होनी चाहिए । मेरी डिमान्ड है, मैं चाहता हूं, ग्रौर ललित नारायण मिश्र जी के हित में भी है कि ग्रापके खिलाफ न्यायिक जांच हो । निर्दोष होंगे तो निर्दोध पाये जायेंगे ग्रीर अगर दोषी होंगे तो दोबी पाये जायेंगे । ग्रीर कोई बात नहीं होगी इतना कह कर मैं समाप्त करता हूं।

SHRI MANUBHAI SHAH (Gujarat): Mr. Deputy Chairman, Sir, I am privileged to stand before the House for speaking against this Motion.

It is true. Sir, that for the past few weeks, the whole dntHUrv and the two Houses of Parliament have been greatly concerned over this issue. What I would tell before you and before the honourable Rfembers here is that the record, of the Congress party under the three Prime Ministers, if closely examined, would show and forcefully prove that our party is second to none in enforcing the rules of public conduct and. as a matter of fact, it has been the pioneer and the leader in enforcing the rules of public conduct. During the time of the late Prime Minister, Shri Jawaharlal Nehru, when I joined us a Member of the Rajya Sabha and a member of the Government in 1956. I read about the Mudgal case and before that the socalled jeep scandal.

SHRI T. N. SINGH: I was there then. I will tell you what happened.

SHRI MANUBHAI SHAH (Gujarat): J was not a Member of the Parliament then. But' I am telling you what happened and how it came up. Von please hear me a bit before \ou contradict me.

Sir. the so-called jeep scandal was raised by the late Shri I'e-joze Gandhi who was an honourable member of the Congress party and it was not any Opposition member who really raised it. Later on, the Mun-dhara affairs case, which cost us the services of a very valuable Minister, was also raised by the Congress members on this side of the House. Now, when difference is being drawn, as Mr. T. N. Singh, an honourable and respected Member of our House and our former colleague in the Government, has tiled to draw and he has mentioned that he sees no distinction between the Mundhra affair and this particular demand for a parliamentary inquiry. I would ask him to examine the records of the House and see that Mudgal, as a Member of Parliament, admitted both In side the house and outside that he was at fault with respect to the allegations made against him.

SHRI 1. N. SINGH: When did it happen? Only when the inquiry against Mr. T. T. Krishnamachari was going on.

SHRI MANUBHAI SHAH: You have to go to that stage. That is what exactly I am telling you now. If you go through the rerbrds carefully, ydu will see that the stage at which the present import licence matter re*ts at present is the preliminary

investigation stage and the Home Minister I is on record as having assured the Lok Sabha that when the CBI inquiry into all these aspects of the case will be finalised, that report will come before the honourable Members, At thai stage, Members like Mr. T. N. Singh and others can form a judgment as lo what the crime is or who did 11 and so on and I can assure him that none on this side of the House will spare any guilty person if the CBI inquiry shows ihat A or B or C or D has committed any offence. It is not a question of six months. You don't patience. Uluii you H.uit to have the maintain the dignity and honour of this country before the peoples of the woild, then you also as part of tfce entire democratic apparatus in which the Opposition has to play a very important role, will have to forbear with the process of law. No one can be hanged without being proved guilty. And a mere submission of FIR report does not mean that sonic member who might have signed the document is supposed to be guilty. Therefore, Sir, what I am trying to point out-I am sorry 1 was interrupted—is that during the whole history of the Congress Party since we came into power, during the three Prime Ministers' time, the major matters which been examined and puniMimcni have accorded, were all pointed out by Congress members more or less. Even here, it is my hon. friend, Mr. Krishna Kant who had really raised this question about these import licences. If this party was afraid of exposing anything or exposing the Minister and his colleagues in any type of public calumny, they would not have allowed, or they would have persuaded him not to raise it in the House. Freedom of expression and the highest standard of public conduct is the lo which the Congress Party one thing has been wedded . . . (Interruptions). Have you ever heard this? The Chief Minister, with the permission of Prime Minister Indira Gandhi has instituted the Wanchoo Commission in Calcutta. And Mr. T. N. Singh Mr. Rabi Ray and Mr. Kadershah should remember that it is this of Shrimati Indira Gandhi Government which as permitted the Chief Minister to appoint Wanchoo Committee to go and examine the conduct of Ministers . . .

L/B(N)24RSS- *i*

SHRI MONORANJAN ROY (West Bengal): Sir, on a point of order. He cannot mention the Wanchoo Commission in this connection, U is merely an eye-wash . . . (Interruptions),

SHRI MANUBHAI SHAH: If the hon. Member thinks ;liai whatever he alleges against any one and immediately he should be found guilty nd punished, then I do nut think \ou Cjjn meet the ends of justice. If the ends of justice are to be met, then even in the case of an ordinary type of letter, the Wanchoo Commission can examine what is in law and . . . (Interruptions).

SHRI MONORANJAN ROY: On a point of order. Some Idlers were written . . . (Interruptions).

MR. DEPUTi CHAIRMAN: No, Mr. Monoranjan Roy, it is no point of order.

SHRI MANUBHAI SHAH: What I am trying to point is thai my party and this Government for the last twenty-five years, since it assumed the rein of office, have tried to uphold I he highest public standard. In the case- of Bansi Lai, a memorandum Has pn -I'nt.cd to the President. This was examined by the Cabinet of India and when the) found thai most of the allegations were baseless, how can you Punish anybody? Sir, 1 do not believe that Mr. 1. N. Singh . . . (Interruption by Shri T. N.Singh) ... I yield to none and I <.ui assure the hon. Members of this House . . . (Interruptions). What the form of investigation should be depends upon the merits of each case. Whether it should be a CBI inquiry and, if so, at what stage, at what stage there should be a judicial inquiry and at what stage a parliamentary probe is needed -all depends upon the merits of each casq. There is a vast see of difference between the Mudgil case and the present one. Investigation is going on. We have to wait till the CBI inquiry is over. It is no use doubting every agency. Somebody mentioned that they will use private agency to investigate the crime. Where is the expertise? 1 do not think—I am the Chairman of a Select Committee appointed by the hon. Chairmanthat any private agency can undertake this. To examine evi-

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dence under the Criminal Procedure Code or under the Indian Penal Code is a matter o£ a expertise opinion. And I am quite sure that when the facts of the case come before this House in the form of a report to be submitted by the Home Minister, after this inquiry is completed, then will be the time to judge our .bonafides. The Prime MinisteY has stated in Madras that she would sheild no guilty man. Yesterday also she repeated, when everybody tried to put different interpretations to what she said, in Ambala. She said she will not tolerate any guilty person. in my party or anywhere

SHRI MONORANJAN ROY: Bans! Lai is not guilty? . . .

SHRI MANUBHAI SHAH: All the time you are shouting: Bansi Lai, N. Mishra . . . My point is this. L We had a committee in Gujarat, the Xavnirman t mittee. Some people were shouting: Chaman-bhai Patel, Hai Hai. But when we asked them to give one or two or five evidences or one affidavit which can prove that money has been taken by him and we would be too glad to institute an inquiry-even the Governor and the Prime Minister assured about it-there was nothing coming forward. We have always, and this honourable House has always, held the high dignity and held the scales of justice even. Here some Members of Parliament arc involved. Their reputation is at stake. Let us give time to the process of justice to complete the first stage. Then we can take up the second stage. At this stage we can assure thai we shall he on the side of justice. Then Sir. the question comes, Mr. T. N. Singh, has rightly as pointed out. that Ministers conic and Ministers go. Many people ask me. "When you were the Commerce Minister, vou did not issue the licences and somebody else issued." This is the normal form of administration. Ministers come and Ministers go, but the administration and the citizens ate always in their position. Men may come and men may go. But the citizens remain forever. They have a right to represent certain types of features of a case before the Government at a particular point of time and on the basis of those facts, the Minister decides and administers |

justice as he thinks best according to the rules under the Import Trade Control Manual and the Red Book. Now, if another Minister comes and by that time, they find that they have another additional point, then they represent the case again. There is a High Court. There is a reference to the judiciary and they come again.

SHRI K. N. DHULAP (Maharashtra): When vou were the Minister, why did you not issue the licences?

SHRI MANUBHAI SHAH: This is exactly what I am saving. I have many a time reviewed my own decisions. 1 did not continue in say no, no, no because I had said no once. That is not the essence of demo-cracy. A man has a right to review the of his predecessor under deruocra-tit institutions. Therefore. I do not say that what inv friend, Mr. Chattopadhyaya did was hundred per cent correct. I am not prepared to give him a certificate. But I am prepared to believe his words when he said in the Statement laid before the hon. House that he had no knowledge that there was a representation of 21 Members of Parliament and that he had done it in the normal course. This is what I have heard or (ami to know. F.ven if we don't believe it. it is a fact that he has applied his mind to the rules under the LT.C. Now, Mr. T. N. Singh made a point as to why he gave half. As a matter of fact, my feeling is that he should have given one-fourth. Today, the profit on the items is somewhat larger than what it uas in 1955 when they were entitled to it. Therefore, perhaps he thought that people should not be exorbitantly benefited after so many years and the ends of justice will be mel if they are given that much which will make up the loss which they niighl have suffered. There can be other reasons also.^Now. Mr. Kadershah was vexing eloqueace that all terelvne, nvlon, brandv and whisky have been given. I have closely lined the import licences and I can say that no Icielvne and nvlon licences have been given. Eighty per cent of the material is entirely what is required by the industries of this country and 20 per cent of the licences are for whisky and brandy. The Minister has given 80 per cent of the goods required by the industry and only 20 per cent of the consumer products are there.

SHRI BHUPESH GUPTA: Are you speaking from experience pr from expectation?

SHRI MANUBHAI SHAH: Both. I am speaking from the expectation of this country to live long under democratic institutions and not from my personal expectation. I may come or I may go. I may be there or anybody else may be there. But we cannot undervalue the system to which we are pledged thai justice will be done on the presented to the Minister. What his predecessor did will certainly be borne in mind. But to say that because l.al Bahadur Ji did not do it or I did not do it or Mr. T.T. Krishnamachari did not do it, Mr. L.N. Mishra or Mr. Chattopadhyaya should not dp it is not correct. At least I don't feel humiliated that my decision has been re-Veaed b) am body. It is a part of the democratic procedure. It anything else is found in there is some by passing of the rules then that will come out. Therefore, all that is necessary is to have a sense of justice and not terrorisation. Don't allow the investigating agencies to feel that somehow or the other they have to find somebody guitly. Let everybody be judged on the merits of the case. Whatever crime wherever has committed he will pay for it. Let us not make the ap-paratus witch hunting iind somebody guilty. Otherwise, to McCarlhvism will sp¹ Even the normal justice which may be available to a Member of Parliament will be denied to him. (Interruptions) I only pray for your forbearance. I do not pray for your pardon. I do not pray for any mercy. I pray for your patience and forbearance to allow the justice to operate in a free and democratic atmosphere so that those who guilty are punished and those who are innocent ate allowed to live as respectable citizen-, of this country.

siIRt BHUPESH GUPTA: Von said ends of justice or bands of justice?

MIRI MANUBHAI SHAH: Ends of justice.

SHRI BHUPESH GUPTA: All right.

SHRI MANUBHAI SHAH: I thought justice has no hands. Justice is blind; it cannot hear. It has only ends to satisfy and those are to be satisfied.

L/B (N)vJ4RHS-4

Then". Sir, the question here arises is regarding the various types of allegations that we bear. We have seen that when Mr. Chandra Shekhar taised the question against the Birlas and Birla affairs, this House and this Party never hesitated and the Sarcar Commission, which is one of the classic commissions in the country, has been appointed at the instance of Members of this Party and at the request made to the Parliament, to the Leader of the House. Therefore, I am saving that if any hon. Member, whether it is from the opposite side or here, luings to the notice of the Government and to the ustice of the leader about any matter which is polluting public atmosphere or public conduct, I can assure him from the experience at inv command of serving the last three Prime Ministers, that there has been no deviation in that-there might have been changs in circumsiancsthat proper enquiry will be made. 1 ben, Sir I come to the point why I consider Parliamentary Committee as a the premature proposition at this juncture. I do not want to join the issue on that. Hen: is a case which has been brought in our notice. We came to know of thi $\$ was given, gg names are put in that. When the Government examines and frodS that somebody has signed it really and only one signature is correct, then Ihey go to the CjBl and file a complaint in the Magistrate's court in order to find out that proper type of investigation takes place. Now this is to prevent any interference of ordinary type or extraordinary type in the process of ninafion. 1 would request the hon. Members opposite to decide if they have found any evidence to prove what they say is right. \nd merely to depend upon newspapers, f say the newspaper publishes news and it does not publish what is called the truthful Eacts because it does not know what the facts of the situation are. They wine what is represented in the F.l.R. or what is presented in the document. What we want is whether there was any consideration for giving of ibis licence, whether the signatures influenced the mind of the Minister to give this licence, and whether anyhody transgressed the rules of business under the 1.T.C. to give this licence. In my view, the ITC licences given to those Parties are useful to the country's economy and the profitability is comparatively low.

Then, Sir, before I end, I only want to beseech-that many types of feelings about individuals run high in our country as everywhere. I do not say that everybody is motivated with ill motives-but we have got to listen to people. If they say that in all their honour and what they thought at the time when they took a particular administrative derision, it should be separated from the earlier stigma or the earlier type of confusion round rhe personality. 1 hold no brief for anybody but it is ilie essence of democracy thai the individual Minisrei who serves die public in his administrative capacity is allowed to have his say irrespective of what the other background may be. In this particular case, Mr. ,\fishra has clearly stated here before its that he himself wanted to contest this case in the court. This is the view which they have been taking in this Ministry before lhat if a man feels aggrieved, instead of an executive decision to reverse the previous process, it might be better to have a judicial thing. And at limes, if the representation show clearly that the facts are unimpeachable or which cannot be contradicted, then the administrative decision can be taken. Therefore, presently, in my view, it is the time when the CBI enquiry should be completed without delay. I would request the Home Minister, who is present here, to see that this delay is brought to the minimum because the earlier this is brought, the atmosphere in the country can be brought to a better situation than what it is prevailing today. And 1 will appeal to the hon. Members on the other side that in older to complete this process, give the fullest backing to the CBI enquiry being completed first. Then on the merits of the case, when the papers came before us and the report comes before us, there will be time for you and for us to decide whether it should be a parliamentary probe or whether is should be a judicial enquiry in order to see that if

of a Joint Committer

any allegations of proved character are there, we punish the guilty properly.

With these words. Sir, I once more plead for the forbearance of the Members opposite lhat my Party, which is wedded to upholding the highest principles of democratic justice in this country, be allowed to proceed with the work of the CBI investigation in this case so that all the atmosphere that has been vitiated to some exent in the country is restored and the work of progress and development of this backward country is carried on unhampered.

श्री योगेन्द्र शर्मा (बिहार) : उप-सभापति महोदय, हम श्री भपेश गप्त के प्रस्ताव के समर्थन में कुछ अपने विचार सदन के सामने रखने के लिये खड़े हुए हैं। अभी अभी हमारे पूर्व वक्ता ने यह अपील की है कि हम उनके पक्ष की बात को भी समझने की कोजिज करें। इस दष्टिकोण की हम सराहना करते हैं और इसी दृष्टिकोण से प्रेरित होकर उस पक्ष की बातों को हमने समझने की कोणिण की है लकिन हमें बहत निराण होना पडा। अभी तक उन्होंने कोई युक्तिसंगत तर्क नहीं दिया कि श्री भषेश गप्त के प्रस्ताव को स्वीकार करने में क्या ग्रापत्ति है। उस पक्ष के तमाम बक्ताओं ने भी इस बात को कहा कि 27 ग्रगस्त को इसी सभा में सवाल जवाब के दौरान जो प्रश्न उठे उनके सिलसिले में सत्यासत्य की जांच की जाये। टेजरी बैंचेज श्रीर ग्रयोजीशन वैचेज दोनों पक्ष इस एक बात पर एक राय हैं कि सत्यासत्य की जांच होनी चाहिए । फिर फर्क कहां होता है ? फर्क यहां साता है कि सत्या-सत्य की जांच किस तरह से हो और इस सत्या-सत्य की जांच कौन करे। हम लोगों का प्रस्ताव यह है कि इस सत्यासत्य की जांच संसदीय समिति करे। उस पक्ष का कहना है कि सत्या-सत्य की जांच सी० वी० आई० करे। हमको जहां तक समझ में झाया है मतभेद का यह प्रक्रन है। हमारे कांग्रेस के सदस्यों ने अपील की है कि दूसरे पक्ष की बातों को समझने की कोशिश की जाए। हम इस अपील को दोहराना

हमारे पास एक दूसरा कारण भी है। जब प्रश्न यह पैदा हो गया है कि संसदीय समिति जांच करे या सी० बी० म्राई० जांच करे म्रीर जब इस बात हमपर लोग एक राय हैं कि जांच होनी चाहिए और सत्य को खोज कर निकालना चाहिए तो क्या ऐसी दशा में संसदीय समिति से भी वढकर कोई दूसरी एजैंसी हो सकती है। हम संसदीय जनतंत्र की बात करते हैं ग्रीर संसदीय जनतंत्र की सबसे बडी अभिव्यक्ति संसद की समिति के सामने जाकर, उसके द्वारा जांच कराने की वात जब आती है तो हम अगल-वगल करते हैं। प्रश्न यह है कि देश को संसदीय जनतंत्र में परा विश्वास है और उसकी गरिमा और महिमा को यह बढ़ाना चाहता है और उसके सामने यह प्रक्त उपस्थित है कि संसदीय समिति इस की जांच कर या सी०वी०ग्राई० इस की जांच करे या कोई प्रशासनिक एजैंसी इसकी जांच करे तो ऐसे समय में संसदीय समिति को वरीयता मिलनी चाहिये, उसे प्राथमिकता मिलनी चाहिये और उसी को हम श्रेष्ठ मानेंगे ।

श्रीमन, एक तीसरा कारण भी है। ब्लिटज ने यह मामला बहुत दिनों पहले छापा था ग्रीर णायद इसी साल मार्च के महीने में ब्लिडज ने इसको प्रकाशित किया था ग्रीर तब से लेकर आज तक 5 महीने बीत गए, सी० बी० आई० यह भी मता नहीं लगा सकी कि यह दस्तखत जाली है या सही हैं । कब उन्होंने पता लगाया या नहीं लगाया या उनको पता लगा या नहीं लगा, या पता लगाने पर भी उनको पता नहीं लगा, यह सब बात है, लेकिन जब संसद में इस सदन में यह सवाल उठा तो 5 घंटे के भीतर ही चटटोपाध्याय जी ने टेलीफोन से पता लगा लिया कि इतने सिग्नेचर जाली है। पांच महीनें में बह पता नहीं लगा सकी ग्रीर 5 घंटे में ग्राप ने यह पता लगा लिया, लेकिन 5 महीने बीत गए। (व्यवधान)

श्वी एन० झार० चौधरी : चट्टोपाध्य जी ने जांच नहीं की या सी०वी० झाई० से

चाहते हैं कि ग्राप लोग भी हम लोगों की वातों को समझने की कोणिश करें। श्रीमन, प्रश्न यह है कि सत्यासत्य की जांच संसदीय समिति करे या सत्यासत्य की जांच सी० वी० ग्राई० करे। यही मतभेद का हैमख्य प्रश्न । तमाम बातों को सुनने के बाद भी हम समझते हैं कि इस सम्बन्ध में जो हैंसवाल उठे उनका सत्यासत्य संसदीय समिति ही करे। क्यों ? पहली बात तो यह है कि जो मामले हैं उनसे 21 संसद सदस्यों का सम्बन्ध है। कहा जा सकता है कि वे इस सदन के नहीं हैं, उस सदन के हैं, लेकिन इसी सदन से यह सवाल पैदा हग्रा । कहा जाता-है कि जाली दस्तखत हैं, लेकिन यह सवाल तो उठेगा कि पालियामैट के 21 सदस्यों के दस्तखत हैं---वे जाली हैं या नहीं यह तो बाद में मालम होगा--इसलिये पालियामेंट के 21 सदस्यों के ग्राचरण का सवाल उठ खडा हग्रा है। तो जांच के लिये सीकौन एजेंसी श्रेयस्कर होगी, यह प्रश्न है। उस पक्ष के माननीय सदस्य यह समझते हैं कि 21 सदस्यों के ग्राचरण के सवाल पर सी० वी० ग्राई० को जांच की एजैन्सी श्रेयस्कर मान लिया जाये। आप सोचिए संसदीय मर्यादा, संसदीय गरिमा की वात उठाई गई है। परयहां 21 सदस्यों के आचरण का सवाल है। उसकी जांच कौन करे? सी०बी० ग्राई० ? हमारे कुछ माननीय सदस्यों ने यह कहा कि सी० बी० आई० तो सरकारी एजैंसी है। हम ग्रभो उन पर दोषारोषण करने नहीं जा रहे हैं, लेकिन यह आशंका है इस सदन के एक पक्ष में ग्रीर सदन के बाहर जनमत में कि सरकारी एजैंसी यदि जांच करेगी तो सरकारी पक्ष के बारे में यह सही बात कहेगी, या नहीं कहेगी, इसके बारे में उनकी कुछ आशंका है और जब इस सत्यासत्य की जांच की एजैंसी के बारे में आ लंका हो जाए ग्रौर सत्यासत्य पर पहुंचना हमारा सर्वोपरि कत्तव्य हो तो कांग्रेस के माननीय सदस्य सोचें कि ऐसी ग्रवस्था में संसदीय समिति ही श्रेयस्कर नहीं है क्या ।

75 Motion re. constitution

पता नहीं चला, उन्होंने पांच घंटों में लोक सभा से मेम्बरों से बातचीत की ग्रौर हाउस को इन्फार्म किया । सी०वी०ग्राई० की रिपोर्ट यह नहीं है । उन्होंने कहा कि सी०वी०ग्राई० पांच महीने में जांच नहीं कर पायी ग्रौर पांच घंटों में चट्टोपाध्याय जी ने केस का पता चला लिया, यह बात सही नहीं है ।

श्री योरोन्द्र शर्मा: मैं जो कह रहा हूं वह यह है कि यह बात सही है या नहीं कि पांच महीनें पहले मार्च में ब्लिट्ज में यह बात छपी थी और जब तक यह सवाल यहां नहीं उठा उस समय तक या आज तक सी॰वी॰आई॰ को कुछ पता नहीं चला और जब सदन में सवाल उठा तो प्रोफेंसर चट्टोपाध्याय ने टेलीफोन से पता लगा लिया और पता चल गया तो ऐसी स्थिति में इस बात की आणंका बड़ जाती है कि सी॰बी॰आई॰ से सही सही जांच नहीं हो सकती ।

एक माननीय सदस्य : होगी ।

श्री योगेन्द्र शर्माः इस पर आप आमादा ही हैं तो दूसरी वात है, मगर मैं तो यहां पर न्याय के दुष्टिकोण से बात कर रहा हूं। उसी न्याय के दुष्टिकोण से ग्रापने भी स्वीकार किया है कि सत्यासत्य का पता लगाना चाहिये और सत्यासत्य का पता इस तरह से लगाना चाहिए कि जो आशंका के बादल और आशंका का वातावरण पूरे देश में फैल गया है वह बादल कटे । संसद के वातावरण से केवल ग्रापका ग्रीर हमारा ही नहीं बल्कि संसदीय व्यवस्था का संबंध है तो हालतऐसी में क्यों आप हमारे प्रस्ताव को स्वीकार नहीं करते ? क्यों, हमारे प्रस्ताव को स्वीकार करने में आप हिचकते हैं ? क्या ग्राशंका है ? किसी सदस्य ने यह नहीं बतलाया कि संसदीय समिति यदि जांच करेगी तो-उसके क्या नकसान है, उसमें क्या डर है। मैने बहत ध्यान से सुनने की कोजज की । यह आजंका ह. सकती है कि संसदीय समिति के माध्यम से

जांच की जो बात उठाई जा रही है, उसके पीछे एक राजनीतिक उद्देश्य है। इस पर हम बाद में यायेगे। मगर श्रीमन् हम दीक्षित जी और दूसरे माननीय सदस्यों से विनय के साथ कहना चाहते हैं कि इस पूरे सवाल पर पिछले 10-15 दिनों में पार्लियामेंन्ट में जो कुछ भी हुया उससे किसकी प्रतिष्ठा बढ़ी और किसकी प्रतिष्ठा घटी है? यगर ग्राप शुरु में इस सवाल को मान लेते और संसदीय समिति में भेज देते, प्रिविलेज कमेटी में भेज देते तो ऐसा नहीं होता।

श्वी जगन्नाथ भारद्वाज : इंक्वायरी नहीं करते, ऐसे ही भेज देते ?

श्री योगेन्द्र शर्मा : संसदीय समिति इस देश में इंक्वायरी की सबसे ग्रधिक मान्यता प्राप्त चीज है। ग्राप हमको गाली ही देना चाहते है तो दूसरी बात है। तो श्रीमन, इस वात पर उसी समय ऐक्णन लेते तो संसद का कितना समय बच जाता । आज देश में बाढ़ है, तरह तरह की समस्यायें है, सदन को उस पर विचार करने का समय मिल जाता, संसद के समय का उपयोग हम उसमें कर सकते थे। लेकिन कितना समय बरबाद गया। इसले बहुत से काम समय में हो सकते थे। संसद के नेता दीक्षित जी जरा अपने सदस्यों को कहिये कि शान्ति रखें।.... (व्यवधान) कितना समय हमारा बचता । क्या यह ग्रांशका है कि उसमें न्याय नहीं होता । जाहिर है कि संसद में सभी दलों के लोग है। हमको यह भरोसा करना चाहिये कि सभी दल के लोग हों तो किसी के साथ अन्याय नहीं हो सकता । बहुत समय बचता, इतना हंगामा नहीं होता । इस सवाल को इतना तल नहीं मिलता । पता नहीं, ऐसा न करके आपने कौन सा उद्देश्य सिद्ध करने की कोणिण की है ।

श्रीमन्, हम पार्लिमेंन्ट के सदस्य ग्रव किसी चीज पर हस्ताक्षर करेंगे तो माहौल ऐसा पैदा हो गया है कि लोग आंशका की दृष्टि से देखेंगे कि यह जाली हस्ताक्षर है या सही है।

77 Motion, re. constitution [RAJYA SABHA]

हममें से हर एक मैम्बर अब इस सवाल की गिरफत में आ गये । जो माहौल पैदा हो गया है यदि कल हम बरूवा जी को एक पक्ष लिखेंगे कि वरौगी तेल शौधक कारखाने में यह जुल्म हो रहा है प्रबन्ध की ओर से तो बरूवा जी सोचेगें कि योगेन्द्र शर्मा कि सिगनेचर हैं या जाली है ।

श्वी डी० के० बरूखा : आप जवानी कह दीजिएगा ।

श्रीयाग्रेन्द्र झा : हम तमाम मैम्बरों का कास धाम और आचार माज एक सवाल वन गया है स्रीर जब ऐसी हालत पैदा हो गई है तो क्या अच्छा नहीं है कि संसदीय समिति जांच करें। हमको अकसोस के साथ कहना पहता है कि कांग्रेस पक्ष के जो लोग है वे इसको महलूस नहीं करते, हम टी० एन० सिंह की इस वात का समर्थन करेंगे कि इसको पार्टीबाजी का सवाल नहीं बनाना चाहिए बीर न ही इसको संकीण प्रशासनिक और औपचारिक दावरे में देखना चाहिये ; जो प्रश्न पैदा हो गया है उसको संकीं खीपचारिक और प्रशासनिक दायरे में रखकर हम न्याय नहीं कर सकते। कांबेस पक्ष के जो माननीय सदस्य बोल रहें है. मुझ को अफ़सीस के साथ कहना पडता है कि वे बहुत ही संकीर्ए, प्रजासनिक दायरे में इस सवाल की देख रहे है। हम चाहते है ग्राप इस को लोक दायरे में देखने की कोशिश करें जबहम लोक दायरे म देखने की कोशिश करते है तो हम देखते है पुरा देश भ्रण्टाचार से ब्यापप्त है । जन जीवन का कोई भी पहल नहीं है जिसमें अख्टाचार न व्याप्त हो गया हो। जन-जीवन के तमाम पहलू भ्रष्टाचार से व्याप्त हो गए है । समय नहीं है कि मैं इनके विस्तार में जाऊं । जो वास्तविकता है उससे हम अपनी पांचें नहीं मंद सकते, इन्कार नहीं कर सकते । जो इतना बडा सर्वव्यापी भ्रष्टाचार का प्रका वन गया हो तो क्या यह श्रेष्यकर नहीं है. उचित नहीं है कि पालियामट की एक समिति इस सवाल पर गौर करे, विचार करे।

of a Joint Committee

श्री मन्, हम बहुत साफ-साफ कहना चाहते है हैं कि भ्रष्टांबार किसी दल या गिरोह की समस्या नहीं रह गई है। हम इस बात से सहमत नहीं है कि भ्रष्टानार किसी एक व्यक्ति से निकल रहा है । हम कम्युनिस्ट है । हम जानतें है कि भ्रष्टाचार बडे-बडे व्यवसायी बडे-बडे व्यापारी यौर बडे बडे राजनीतिज्ञ और प्रणासनिक चचिकारियों के मिलीमगत से मैदा होता है । थकिलम अष्टाचार का संत करना चाहते है तो हमें इस मिलीभगत का संत करना होगा । इमलिए हमारी पार्टी, उब भी मोका मिलता है यह खर्ज करने को लिए यह निवेदन करने के लिए खड़ी सोती है कि इस फिलीमगत को तोडिये । बडे-बडे व्यवसायिक्षों, बडे-बडे व्यापारियों के प्रधिका रों को बढावा मत दो। उनके अधिकारों की आप खत्म कोजिए चकि उनको बढाने की कोजिश करने हैं इसलिए झण्टाचार बढता है

श्वी जगवीश प्रसाद माखुर : काक्षेस की मिलीभगत कव छोड़ेमें ?

श्री योग्रेन्द्र शर्मा: यह अण्टाचार के खिलाफ लड़ाई का कही तरीका है। हम यही कहना चाहते है कि आज म्नष्टाचार के खिलाफ, विरोधी दलकी पोर से भी जो लोग 'सव्टाबार के खिलाफ लडने को बात करते है हम कहते है ग्राप भी संकींण दायरे के दृष्टिकोण से तान करते है। यदि आप इसको भी संकीर्य दष्टिकोण का स्वाल बना लेगें तो आप आण्टाचार के खिलाफ नहीं नड सकतें । अण्टाचार के खिलाफ लडाई का तका जा यह नहीं है कि बाप इसे पार्टी का हथकंडों बना लें। पार्टी का हथकंडा वनने से भ्रष्टाचार के खिलाफ लड़ाई कमजोर होती है। ग्रगर ग्राप चाहतें है कि लड़ाई मजबूत हो लो इसका सकाजा यह है कि इसको हम राजनितिक हथकंडा न बनाए । श्रीमुन राजनितिक हथकंडा जब भण्टाचार को बनाया जाता है तो इसका बडा ही कट प्रतभव हम को है। एक मर्तवा जब केरल में हमते और सी० पी० एम० दोनों ने मिल कर मिलीजुलि

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79 Motion, re. constitution

of a Joint Committee

सरकार बनाई तो यह पुरी सरकार खत्म हो गई क्योंकि ख्रष्टाचार के सवाल को राजनितिक हथकंडे के रूप में लिया गया । जब भ्रष्टाचार के सवाल को राजनितिक हयकडे के रूप में झामिल किया जाता है तो। उसका नतीजा कछ नहीं होता है हम विरोधी दल के सदस्यों से अपीख करेंगे कि जण्टाचार के सवाल को राजनितिक हवकंडा न बनाए तल्कि अध्यानार के खिलाफ अभियान चलाएं । कल की बात है । इसी सदन में एक माननीय सदस्य के बारे में इमने सवाल उठाया था। श्रीमन, सवाल यह उठाया था कि विधान सभा से काले धन के बाधार परएक सदस्य यहां धर धाया लेकिन इन्होंने उसका खंडन किया। तत्र सत्य पर कैसे पहुंचे । इसरे घ्रष्टाचार कैसे खरम होगा । जब कोई पैसा देकर संसम्बली के मैम्बरों को बोट खरीद कर इस सदन में आएगा और इस सदन में अप्टाचार के खिलाफ वातं आएगो तो बह कैसे अण्टाचार के खिलांफ लडेगा ।

श्री राजनारायण : ठीक है ।

श्री योगेन्द्र शर्मा : राजनारायण जी सही कहते है । सही कहने का सतलब यह है कि आप सिर्फ अपने राजनितिक उद्देश्य से उन मंत्रियों के उपर प्रहार मत कीजिए जो किसी कांरण से आपके दुश्मन है । हम एल० एन० मिश्र जी के न दोस्त है और न दण्मन है ।

श्वी राजनारायणः हमारा कोई दुरमन नहीं है ।

श्री योग्रेन्द्र शर्मा : मगर जब तक संसदीय समिति के डारा जांच नहीं हो जाती है ग्रीर संसदीय समिति इस नतीजे पर नहीं पहुंचली हे कि वह निदोंग है तब तक हम को लसल्ली नहीं होगी। ग्रीर यदि संसदीय समिति इस नतीजे पर पहुंचती है कि वे इसमें दोगी है तो वेशक हम उनकी राजनैतिक हत्या करने के लिए तैयार है। हम किसी को बचाना नहीं चाहते हैं । श्री ललीत नारायण मिश्र श्रच्टाचारी है ग्रौर दूसरे सब सदाचारी है, यह कोई तर्कसंगल बात नहीं है । मैं धापको बताना चाहता हूं कि श्री राजनारायण के दल के एक बड़े नेता श्री कर्पुरी ठाकुर के संबंध में जब वे बिहार में मुख्य मंत्री थे तो मधोलकर कमीणन ने कहा कि उनका कंड्क्ट एक दुकान को लायसँस देने के सिलसिले में ग्रोसली इम्प्रोपर था ।

थी राजनारायण: यह गलत है।

श्री योग्रेन्द्र शर्मा : मुख्य मंत्री के खिलाफ बह वात कही गई है। मधौलकर कमीणन इस संबंध में अपना फैसला कर चुका है । इसलिए मेरा यह निवेदन है कि जब हम भ्रष्टाचार जैसे गर्म्गीर विषय पर विचार करें तो। इसको व्यापक रूप से देखें और जब तक हम इस प्रश्न पर व्यापक रूप से विचार नहीं करेंगे तब तक अध्याचार के खिलाफ प्रभावणाली ढंग से संघर्ष हम नहीं कर सकेगें। इसलिए में इस तरफ के लोगों से झौर उस तरफ के लोगों से अपील करना चाहता ह कि भ्रष्टाचार के सवाल को राजनीति का हथकंडा मत बनाओं और ग्रगर इसको राजनैतिक हयकंडा बनाग्रोगे तो भ्रष्टाचार सर्वप्राही होता जाएगा और समचे देण की पार्लियामैल्टरी डेमोकेसी को निगल जाएगा। ऐसी स्थिति में हम सब का समान कत्तेच्य हो जाता है कि अध्याचार के, खिलाफ सबैमुखी संवर्ध करें इसी दुष्टिकोण में थी भूपेश गुप्ता जी ने जो प्रस्ताव सदन के सामने रखा है कि एक संसदीय समिति द्वारा इसकी जांच हो, उसका हमने समर्थन किया है ।

श्री कमलनाथ झा (बिहार): उपसभापति जी, इस सदन में आज जो चर्चा का विषय है उसके संबंध में हमारे माननीय मंती श्री डी० पी० चट्टोपाध्याय जो ने बहुत ही कलीयरिली, स्पष्ट रूप से, केटेंगरीकली, बयोरेवॉर ढंग से एक एक महे पर प्रकाण डाला है । लायसेंस केस

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की जांच के संबंध में हमारे ग्रादरणीय गह मंत्री श्री उमायकर दिझीत जी ने भी सदन को आश्वासन दिया है कि सी० बी० ग्राई० की जांच के बाद अगर कोई तृटि या दोव पाया जाएगा तो हम दोनों सदनों के सामने तथ्यों को रखेगें और उन पर यहां पर विचार होगा ऐसी स्थिति में मझे आर्श्वय है कि इस केटेगरीकल एस्रेन्स के बाद भी कछ लोगों के दिमाग में एक हौवा बैठा क्यों हम्रा है जिससे प्रेरित होकर वे यहां पर बेसिर पैर की वातें कहतें है । स्पष्ट है कि कछ लोग श्री ललित नारायण मिश्र जी को तथा कुछ ग्रौर ग्रन्थ लोगों को इस हिन्दस्तान में एक हौबा बनाना चाहते है । हीवा इनके दिमान में घुसा हम्रा है । मैं यह कहना चाहता हं कि ग्रखबारों को पड़ने के बाद और सदन के डिबेट सनने के बाद और श्री चट्रोपाध्याय जी के भाषण को सनने के बाद जो मोटी मोटी वातें सामने आई है उनको में एक एक करके पहले आप के सामने रखना चाहता ह उसके बाद इस संबंध में कछ बीलंगा ।

प्रतिपक्ष ने पहला अभियोग यह लगाया है कि 21 संसद सदस्यों के तथाकथित हस्ताक्षर से दिये गये ज्ञापन पर श्री ललित नारायण मिश्र ने कछ निश्चित ग्रादेश भी लायसेंस जारी करने के संबंध में दिये है। यह केटेगरीकली फाल्स है क्योंकि श्री ललित नारायण मिश्र जी के मंत्रित्व काल में जो लायेसेंस प्राप्त करने के लिए आवेदन-पत दिया गया था उस पर कोई आदेश श्री ललित नारायण मिश्र जी ने नहीं दिया बल्कि घटीत तरीके से उसको ग्राफिस को फारवंड कर दिया था। इसलिए में चनौती देता हं माननीय विरोधी दल के सदस्यों को कि ग्रगर उनके पास कोई अमाण है तो उसको मिस्टी नहीं बनाये और यह बताये कि लाइसेस ग्रान्ट करने के लिए क्या म्रादेश दिया गया था उसको सामने रखें। दसरा आरोप यह लगाया गया है कि श्री मिश्र ने किसी ग्रधिकारी पर लाइसेस जारी करने के लिए दबाब डाला है और नियमों और सिटान्तों

का प्रतिपादन किया है जिससे लायसेंस जारी होने में मदद मिली है।

यह दूसरा, 2 नम्बर का,अभियोग है......

SHRI MONORANJAN ROY: On a point of order. My question is: How does he know all these things?

MR. DEPUTY CHAIRMAN: All right, please sit down.

भी कमलेनाथ झा : श्रीमन, जिस समय यह ज्ञापन श्री ललित नारायण मिश्र के मतित्व-काल में दिया गया उस समय मिस्टर नारंग, आई० ए० एस० वहां के प्रभारी कटोलिंग ग्रधिकारी थे और थी ललित नारावण मिश्र जी के उस विभाग से हटने के बाद उनका भी तबादला 2 महीने केबाद हो गया और मिस्टर वोस मल्लिक. थाई०ए०एस०, उत्तर प्रदेश के, उस विभाग के प्रभारी अधिकारी बनाए गए जिनके समय में इस लाइसेंस की स्वीकृति मिली। तो यह मनगढंत कहानी अलिफ लैखा की कहानी या अरेबियन नाइटस की कहानी गढने में विरोधी दल के लोग बहुत चतुर हैं । ग्राफिसर बदले गए. मिनिस्टर बदले गए लेकिन Men may come and men may go but the Opposition will go on doubting for ever. लाइसेन्स नये अफसर तथा मिनिस्टर ने दिया लेकिन बार्ज उन ग्रधिकारी तथा मंत्री पर लगाया जाता है जिनका इनसे कोई सम्बन्ध नहीं है ।

तीसरी बात मैं यह कहना चाहता हूं इस सदन में यह आरोप लगाया गया कि प्रभारी मंत्री ललित नारायण मिश्र जो ने विभाग के मंत्री-पद का भार जब अपने दूसरे साथी के हाथों में दिया उसके 3 दिन के अन्दर यह लाइसेन्स ग्रांट किया गया । मैं कहता चाहता हूं कि यह एक सफेद जूठ है जो इस सदन में बोला गया है । ललित नारायण मिश्र जो ने फरवरी में अपना आफिस लेडाउन किया और सितम्बर में 7 महीने के बाद ये लाइसेंस ग्रांट किये गये हैं..... (व्यवचात)......आप जरा धोरज रखिये, और 83 Motion re. constitution

of a Joint Committee

उन्होंने चौबी बात यह कही, मालूम पड़ता है जैसे कोई एक रहस्य भेदी मिस्टर ब्लेक के जासुती उपन्यास में जैसे दिलचरप कहानी होती है वैसे ही ग्राजकल दिरोधी पक्ष के लोगों ने जासुसी करने ग्रौर दिलचस्प मनगढंत कहानी गढ़ने की एक ग्रादत बना ली है। उन्होंने यमियोग लगाया है कि ललित नारायण मिश्र ने इस झापन को तैयार कराया है। हकीकत यह है कि जिस बक्त ललित नारायण मिश्र जी प्रभारी मंत्री थे, दो ज्ञापन पहले से ही मौजूद थे जिसमें एक ज्ञापन संसद सदस्य के हस्ताजर का था, और अगर बह संसद सदस्य के हस्ताक्षर के बहाने लाइसेन्स देना चाहते तो दे दिये होते--देवर बाज नो इंपेडीमॅट-उनके मार्ग में कोई हकावट नहीं थी, लेकिन ललित नारायण भिश्र ने कोई ऐसा लाइसेंस ग्रांट नहीं दिया ग्रीर जो कछ सभी मिथ जी ने खद सदन में कहा, मैं उसको दोहराना नहीं चाहता हं । इसलिये उपसभाषति महोदय, बन प्रश्न यह उठता है, इतना बड़ा हीव्वा विरोधी पार्टी वयों खडा करती है। मैं विलकुल सहमत हं विरोधी पक्ष के माननीय सदस्य श्री जमां से कि जगर किसी मंत्री के विरुद्ध, किसी सदस्य के विरूद कोई अभियोग है. तो इस सदन का कोई भी सदस्य उस अभियोग को प्रोटेक्ट करने के लिये तैयार नहीं है लेकिन अभियोग को कोई हयकरता नहीं बनाना चाहिये और कछ माननीय सदस्य **कहते हैं कि यह हमारा पो**लिटिकल गेम नहीं है । मैं ग्रापके माध्यम से श्रीमन्, विरोध पक्ष के कुछ लोगों पर यह चार्ज लाता हं कि यह विश्व उनका एक राजनैतिक हथकण्डा है । आज देश में आधिक संकट है। यौर उस ग्राधिक संकट को और भी गंभीर करने के लिये, हिन्दस्तान की 56 करोड जनता ग्रीर सारे देश की छवं व्यवस्वा को अपंग करने के लिये इन लोगों ने रेलवे स्ट्राइक करवाया। हिन्दस्तान के बिरोधी दलों के पास कोई पीजिटिव प्रोग्राम नहीं है, कोई कांस्ट्रविटव प्रोग्राम नहीं है। वे जनता को परेशान करके, भुखा मार करके सरकार को बदनाम करके नाकारात्मक आधार पर सत्ता में आना चाहते हैं। जब रेलवे में हडताल हई

तो प्रधान मंत्री के नेतृत्व में श्री ललित नारायण मित्र ने देश में चलने वाले पड़पंत्र को नाकामयाव कर दिया उन की सारी साजीसे और मनगढ़न्त सपने, टूट गये। चाज विरोधी लोम इस पराजय को कमी नहीं भून सकते है।

श्रीमन्, जब से इस सदन का सत्र मुरू हुम्रा, एक के बाद एक अटैक विरोधी दलों की सोर से होते रहे । वेब आफटर वेब । कभी रेलवे में विक्ट-माइजेशन के प्रश्न को लेकर यह कहा गया कि रेलवे में मबदूरों के साथ विक्टमाइजेशन हो रहा है । जब यह बात भी नहीं चली तो श्री लखित नारायण भिन्न का मामला ले आये स्रीर जब इस पर भी कामयाब नहीं हुए तो फिर महामहिम राष्ट्रपति के नाम को खोंच लाये । कम से कम उन्हें राष्ट्रपति जी का नाम तो नहीं लाना चाहिये था । जब इस चोज पर भी कामयाब नहीं हुए तो फिर यह चीज जाकर खड़ो कर दी । "लड़ती हैं साखें, ट्टता है दिल" । अभियोग किस पर ही धीर निशाना किस को बनाया जाता है ।

शीमन्, मैं बिरोधी दल के सदस्यों से कहता हूं कि ग्राप हमें जनतांत्रिक नेतिकता का उपदेश देते हैं तो जरूर दीजिये। मैं श्री टी० एन० सिंह जो से निवेदन करना चाहता हूं कि वे मुझ से उम्र में बड़े हैं। मैं उनको बहुत ग्रदब करता हूं, लेकिन उनसे कहना चाहता हूं "एम्जैम्पुल इज वैटर दैन प्रिसैप्ट"। कांग्रेस ने ग्रपने 100 वर्ष के इतिहास मैं ज्यने कामों के माध्यम से जयने यादशों को ऊपर रखा। श्री टी0 एन0 सिंह जी ग्राप उत्तर प्रदेश के मुख्यमंत्री थे, विधान सभा के चुनाव में हार गये। जनता ने ग्रापको रिजेक्ट कर दिया। किर भी ग्राप ज्यपने पद पर चिपके रहे, जापको जनतांतिक नैतिकता की बात करना सोभा नहीं देता।

राज्य सभा में सिर्फ एक मत से पराजित होने पर हमारी नेता श्रीमती इंदिरा गांधी ने प्रपने ताज को उठाकर जनता के चरणों में फैंक दिया। जनतांत्रिक नैतिकता के हर मुद्दें पर पंडित जवाईर

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परम्परा कायम की है वे अपने आप में महान आदर्श बन गये हैं। हमने जो डैमोकैटिक टैडिशन्स हैं उन सब को बरकरार रखा और देश में पालियामेन्टरी डैमोकैटिक कंसैप्ट को कथनी में नहीं करनी में करके दिखाया है। अपर हमने ये चीजेंन की होती तो ग्राज हिन्दुस्तान के जनतंत्र का इतिहास ही दसरा होता। लेकिन ग्राज हम देख रहे हैं कि इस भारत की जमीन पर पालियामेन्टरी डैमोकैटिक सिस्टम को रिजेक्ट करने के लिये किस तरह की कार्यवाही की जा रही है। यह कोई आइसीलेटेड घटनाएं नहीं हैं। एक घटना नहीं है बल्कि अभी आप देखेंगे कि आज एक मंत्री पर हमला किया गया है, कल दुसरे मंत्री के ऊपर हमला किया जायेगा और फिर तीसरे मंत्री के ऊपर हमला किया जायेगा। इस तरह से इन लोगों का प्रोग्राम है सौर कार्यकम है। अब इन लोगों का यह प्रोग्राम है कि लेजिस्लेचर. एग्जीक्यटिव, ज्यडिणियरी को बाई अप्लीकेजन ग्राफ फार्स कब्जा किया जाय । ेलेजिस्लेचर के प्रति विरोधी दलों का क्या सम्मान है, जनसंघ और राजनारायण की पार्टी का क्या सम्मान है और श्री कुरियन तवा नीरेन घोष का क्या सम्मान है, यह सब लोग अच्छी तरह से जानते हैं। धाज ये लोग चाहते हैं कि जनता द्वारा चनी हई सभा भंग कर दी जाय। अगर विधायक राजी से इस्तीफान दें, तो धप्पड़ मारकर उन्हें मजबर किया जाय । आज इस तरह से ये लोग डैमो-कैटिक इंस्टीटयभन का जो एक पाया है, उसको ढहा देना चाहते हैं। अब जयप्रकाण जी कहते है कि हमारी लड़ाई बिहार से नहीं है बल्कि अब हम दारूल सल्तनत से टक्कर लेंगे।

लाल ने और श्रीमती इंदिरा गांधी जी ने जो

He is making no secret of it. These are open and clear.

महात्मा गांधी, सेवा और सत्य जिनका वत था. ग्राज उनके जन्म दिवस के ग्रवसर पर घोषणा की गई है कि बिहार में, जहां 5 करोड़ आदमी सखे बाढ प्रभावित हैं, सरकार को, कार्यपालिका को पैरालाइज कर दी जिससे वह उनकी सेवा न कर सके। यह भी पालियामेंटरी डेमोकेंसी है।

लास्ट बट नाट दि लीस्ट, ग्रब मैं इस प्रका पर स्राता हूं। (व्यवधान) स्रापको मेरी बातें क्यों ग्रच्छी लगेंगी । दोस्ती प्रानी है, कडवी भी लगे तो बर्दाब्त करों। मैं चाहंगा कि इस प्रजन पर ग्राप सांचें। ग्रगर सदन का कार्य सम्यादित करने के सिलसिले में कोई बीच आफ प्रिविलेज होती है तो वह सदन की प्रापर्टी है, लेकिन ग्रगर सदन का कोई माननीय सदस्य किसी डकैती के केस में इनवाल्व ही तो उस प्रश्न पर जो हिन्दस्तान के जाम नागरिको के लिये कानून है बही सदन के माननीय सदस्यों पर भी लाग होगा। वे कोई प्रिविलेज पसंन नहीं है। यह बात साफ होनी चाहिये कि हम सदन के माननीय सदस्य होने के कारण उतनी ही दर तक प्रिबिलेज से प्रोटेक्टेड हैं जितनी कुर तक इस सदन की कार्यवाही से सम्बन्धित मामला है, लेकिन अगर कोई सदन का सम्मानित सदस्य ब्राडवरी के केस में, चसखोरी के केस में, मर्डर के केस में, रेप के केस में या जागजनी के कैस में इनवाल्वड होता है तो उस पर ज़रिस्डिक्शन सदन का नहीं है, देश का जो आडिनरी लाहै वह उस पर लागु होगा। इसलिए जो चाभियोग लगाए गए हैं वे सदन की मर्यादा के अन्दर नहीं हैं, सदन के सम्मानित सदस्यं जरूर एनटेंगिल्व है। इसलिए संबैधानिक ढंग से बनाए गये भारतीय संविधान के माध्यम से जो माननीय दीखित जी इस सिलसिले में कार्यवाही कर रहें हैं उसका में परे तौर से समर्थन करता हं ग्रांर में समझता हं कि वह जायज है।

(Time bell rings)

आपने घन्टी वजा दी है, मैं एक मिनट समय लेना चाहता हूं । अन्त में मैं यह कहना चाहता हं कि अगर इस देश म जनतंत टटेगा, झगर जनतंत्र समाप्त होगा तो सत्ता रूढ पार्टी ही नहीं प्राप भी समाप्त होंगें। ग्रमरीका में निवसन और वाटरगेट कांड के

87 Motion re. constitution

[11 SEPT. 1974]

सलसिले में ग्रमरीका की पोलिटिकल पार्टीज ने कभी भी कोर्टस के जुरिस्डिक्शन को ब्लाक करने का प्रयास नहीं किया । हमारी नेता इन्दिरा गांधी ने कहा "सेपरेशन ग्राफ एग्जीक्यू-टिव फाम जूडीशियरी" को ग्रसली रूप दिया है । इसी माननीय संसद् ने हमारे नेता के नेतृत्व में बिल पास किया था कि कार्यपालिका से स्यायापालिका को ग्रलग कर दिया जाए । हम न्यायपालिका को ग्रलग कर दिया जाए । हम न्यायपालिका को शक्ति को बढ़ाना चाहते हैं क्योंकि उस पर हमारा विश्वास है । ग्रापको इस देश की जूडीशियरी मेजिस्ट्रेसी पर विश्वास नहीं है । एक सदस्य ने कहा--

"Wanchoo Committee Report is an eyewash." A man of Wanchoo's reputation is referred to like this, What to talk of others?

यह इस वात का प्रमाण है कि इस देश में विरोधी दल का न ग्रसम्बली पर विश्वास है, न एग्जीक्यू-टिव पर विश्वास है और न जूडीशियरी पर विश्वास है क्योंकि जो स्वयं कन्डेम्ड रहता है उसको सारी दुनिया सड़ी हुई लगती है । इन शब्दों के साथ मैं इस प्रस्ताव की मखालिफत करता हं म

श्री प्रकाशवीर शास्त्री : (उत्तर प्रदेश) : सभापति जी, प्रजातांत्रिक पद्धति से चलने वाले देशों की अपनी कछ मान्यताएं, कछ अपनी परम्प-राए होती हैं। तानाशाही देशों में राजनीतिक जीवन की घढता को बनाए रखने की क्या प्रक्रिया है में उससे परिचित नहीं हं, लेकिन प्रजातंती देशों में राजनीतिक जीवन की शद्धता और पविव्रता बनाए रखने की प्रक्रिया क्या है उसके कुछ उदाहरणों से मैं अवश्य परिचित हं में उस विस्तार में नहीं जाना चाहता कि किस प्रकार वाटरगेट कांड के कारण निक्सन को अपने पद से हटना पडा था किस प्रकार निजी सचिव की एक भल से पश्चिम जर्मनी के प्रवान मंत्री बिली ब्रान्ड को श्रपने पद से त्यागपन देना पडा ग्रीर न मैं उस चची में विस्तार से जाना चाहता ह कि ब्रिटेन के गुह मंती थी मौडर्लिंग को और ब्रिटेन के तत्कालीन रक्षा मंत्री श्री प्रोफयमोको

राजनीतिक जीवन की शुद्धता बनाए रखने के लिये त्यागपल देना पडा । मैं तो अपने देश के राजनीतिक जीवन से सम्बन्धित कछ उदाहरण देकर अपनी चर्चा को आगे बढाना चाहता ह ग्रौर ग्रेपनी चर्चा को प्रारम्भ करना चाहता हं कि भारत के प्रथंम उपप्रधान मंत्री सरदार वल्लभभाई पटेल के जीवन से । सरदार वल्लभ भाई पटेल जो इस देश के पहले गृह मंत्री थे, उन के सुपुत थीं डाह या भाई पटेल उस समय बंबई के मेयर थे वह राज्य सभा में विरोधी दल के नेता भी कुछ समय तक रहे। डाह या भाई पटेल उस समय एक अंग्रेजी का समाचार पत्र निकालना चाहते थे । सरदार को पता चला कि डाह या भाई पटेल उस के लिए कुछ पैसा इक्ट्ठा कर रहे हैं। सरदार ने यहां से डाह या भाई पटेल को संकेत भेजा कि मैं क्योंकि गृह मंती हं और तम बंबई के मेयर हो इसलिए कही ऐसा न हो कि पैसा देने वाले मेरे पद का अन्चित लाभ उठाने के लिये तुम को पैसा दें। तो मेरी निजी राय है कि तम पैसा मत एकतित करो ग्रीर इस प्रकार का ग्रंग्रेजी पत्न मत निकालो उस संदेश के बाद कुछ दिन के लिये उन्होंने पैसा एकवित करना रोक दिया। पर उस के बाद सदार पटेल को पता लगा उनकी चेतावनी के बाद भी उन्होंने कुछ पैसा एक बित किया है। जब सरदार ने उस के लिये डाह या भाई को कहा तो डाह या भाई ने जो पैसा एकत किया था वह तो बापस कर दिया, लेकिन सरदार पटेल को इस बात की इतनी चोट लगी जब तक सरदार जीवित रहे तब तक डाह या भाई पटेल के घर नहीं ठहरे। यहां तक कि उन के जीवन का जो ग्रंत हुआ, प्राण भी जब उनके निकले तो भी वह डाह्या भाई पटेल के के निवास स्थान पर नहीं निकले, वह किसी दुसरे के निवास स्थान निकले। यह मैंने राजनीतिक जीवन की ग्राइट का एक उदाहरण दिया। मैं एक और उदाहरण देना चाहता हुं । जबाहरलाल नेहरू जी के जीवनकाल का जो एक सङ्जन रेवेन्य एक्सपेंडिचर मिनिस्टर के

से अनरोध किया था कि इस केंस की संसदीय जांच होनी चाहिए । बाप के दल के दो सदस्यों न लोक सभा के झन्दर यह चनरोध किया था कि इसकी संसदीय जांच होनी चाहिए । मंझे प्रसल्तता है कि किस तरह से मंबडा के केस में श्री फरोज गांधी ने इसी प्रकार से नेतत्व किया था झौर उस राजनीतिक जीवन वात की णदि के लिये श्री फीरोज गांधी ने एक ललियान सा चलाया था। सिराजदीन के मामले में भी इसी प्रकार से जाप के दल के कछ सदस्यों ने प्रक्र उठाया सौर प्रताप सिंह कैरों के अण्टाचार के केसेज के संबंध में भी आप के दल है कछ सदस्यों ने इसी तरह से प्रबन उठाया। में आपकी इस बाग से इन्कार नहीं करता, लेकिन मैं यह कहना जाहता हे कि जहां। आप के दल में इस तरह के सदस्य रहे जिल्होंने राजनोतिक जीवन की णढि बताये रखने के लिये अपने सगे पुत्रों के साव भी जपने जीवन काल में सम्बन्ध विच्छेद कर लिये अपनी लडकी को तपस्विनी की तरह से जीवन व्यतीत कराना पसंद किया जो प्रताप सिंह कैंगों के केंस में खल कर सामने ग्राये, और अभी चंगाल के मिनिस्टरों के लिए वंगाल के मच्या मंत्री ने जस्टिस वांच आयोग नियुक्त किया है, तो मैं जामना चाहता हे कि राजनीतिक जीवन की शृद्धि बनाए रखने के लिए अभी तक जो ग्राण की परंपरा रही है ग्राज उस परंपरा को यहां पर आप क्यों तोडना चाहते हैं। जब कि आप के अपने दल के सदस्य कहते हैं, उनमें 50 सदस्यों ने दलीय बैठक में कहा है कि संसदीय समिति के दारा इस की जांच होनी चाहिये. आप के दल के तो सदस्य ही लोक सभा में कहते हैं कि नहीं, संसदीय समिति के ढारा ही इस की जांच होना चाहिये, तो फिर आप जानते है कि राजनीतिक जीवन को अपवित बनाने लिये इन लोगों की बात नहीं मानने। इस चर्चा में में दसरी छोर नहीं जाना चाहता । मेरे पास एक विश्वस्त जानकारी है । मैं उसका नाम नहीं वताऊंगा क्योंकि वह सापके विभाग से संवन्धित है, कल को जाकर उसके गले से छरी

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थे। मैं उन का नाम नहीं लेना चाहंगा क्योंकि वह सौभाग्य से जीवित हैं और परमात्मा करे उन की दीर्घाय हो, और सौभाग्य से वह इसी सदन के सदस्य भी हैं, मैं उन की चर्चा कर रहा हं। जब वह रेवेन्य एक्सपेंडिचर के मिनिस्टर थे तो उन को पता लगा कि उन की लड़की का पति उसी विभाग में सरकारी कर्मचारी है और वह रिश्वत लेता है। उन्होंने जवाहर लाल जी को कहा कि वह मेरे इस पद का अनचित लाभ उठा रहा है, ग्रच्छा हो कि तम मेरे विभाग को ले लो । जवाहर लाल जी ने कहा कि यह तो एक मोटी सी बात है। तम समाचार पतों में यह बात निकलवा दो यह मेरे इस पद का लाभ उठाना चाहता है, लोग आगाह हो जायेंगे। उन्होंने कहा कि मेरे ऐसा करने का अभिप्राय यह होगा कि उसके बच्चों पर इस का प्रभाव पडेगा इसलिये मैं इस बात को समाचार पत्नों में नहीं देना चाहता। बाद में यह हम्रा कि पंडित जी ने उन का विभाग बदल दिया। उन को डिफेंस प्रोडक्णन का मिनिस्टर बना दिया। इस के वाद एक बार जब बह सज्जन उनके घर आये तो उन के दामाद होते थे तो उन्होंने यह कहा कि तम जैसे गलत खादमी को मेरे घर ठहरने का कोई अधिकार नहीं है बरना तम इस का भी अनचित लाभ उठाग्रोगे। तो जब उन को उन्होंने ग्रपने घर ठहराने से इन्कार कर दिया तो उन की पत्नी ने कहा कि क्या पापा, मैं भी इस के साथ जाऊं शायद कुछ सुधार हो ही जाये। उन का जवाब था कि हां, तम भी उस के साथ जाओं। पर बात न बनी और आज वह आदर्श लडकी बीस साल से तपस्विनी का सा जीवन व्यतीत कर रही है और अपने घर में बैठी है । यह एक दुसरा उदाहरण है । मैं श्री मनुभाई शाह की बात से सहमत हं। मैं मानता हं कि यह उन के दल के सदस्यों के उदाहरण ही हैं जो मैंने दिये हैं, जो मिनिस्टर रहे है, और जिन्होंने राजनीतिक जीवन की णढ़ि के इस प्रकार के पवित्र उदाहरण प्रस्तत किये। मैं तो आज की बात पर भी कहना चाहता ह कि साप के दल के 50 सदस्यों ने. मेरी जानकारी है कि आप के दल की बैठक में प्रधान मंत्री जी

न निकल जाए, उससे मुझे ज्ञात हुया कि इस कांड के लिए जिस पर कि य्राज यह चर्चा चल रही है, कौन कौन वह 5 व्यक्ति हैं जिन्होंने इसमें नेतृत्व किया । उनमें पहला नाम है गुध्थु स्वामी पिल्ले, कुड्डालौर । दूसरा नाम है गि० ग्रली सिद्दीकी, हैदराबाद, मैसमं इंडो बंगला ट्रेडिंग कारपोरेंगन, तीसरा नाम है शर्मा फार्म वाम्वे । चौथा नाम है सरेशर गुरबक्श सिंह, दिल्ली । पांचवां नाम है, नेमचन्द, मैसर्स, बाबूलाल एण्ड कंगनी, पान्डीचेरी । कुल यह पांच व्यक्ति है ।

जो धन लगाने वाले हैं, इंवैस्टर्स , उनके नाम है--

> मिस्टर राजू फाम हैदराबाद, (बी० वी० राजू नहीं।)

> 2. मिस्टर नरेन्द्र गोपाल फ्राम हैदराबाद । दोनों आपके राज्य के रहने वाले है ।

श्रव खरीदने वाले कान है, (हू बार दि बायसं,) वह मैं आपको वताना चाहता हूं । खरीदने वाल हैं--मैसर्स संडेलवाल ब्रदर्स, बम्बई।

ग्रंब इनको जो पैसा मिला, इसके ऊपर लाभ जो उठाया गया है, जिन चीजों का लाइसेंस दिया गया है, कितना कितना किस चीज पर लाभ है उसका उदाहरण मैं देना चाहता हं ।

इसमें फारन लिक्वर, विदेशी शराव इसके अन्तर्गत आती है । उस पर जो प्रीमियम या बह था 260 प्रतिशत ।

बानवें न्यूक्लियर साइंटिफिक इन्सट**रूमेंट्**स थे इनके ऊपर प्रीषियम था 175 प्रतिशत ।

ग्रेड टूल्स थे, इनके ऊपर प्रीभियम था 120 प्रतिशत ।

मोटर पार्टस् के ऊपर प्रीमियम या 120 प्रतिशत । स्टुडियों इंक्विपमेंट्स थे, उन के ऊपर प्रीमियम था 120 प्रतिशत,

of a Joint Committee

आदिस्ट मैटीरियल था, उस पर प्रीमियम था 100 प्रतिज्ञत । इसके अतिरिक्त बिल बनाने में जो गड़बड़ी की गई यह तो दूसरी चीज है । उन्होंने तो यहां तक भी बताया कि किसको कितना दिया है । मैं चाहूंगा कि चट्टोपाध्याय जी इस बात को विशेष रूप से सुनें और अगर यह गलत हो तो इसका निराकरण करें ।

जहां श्री तुलमोहन राम के लिए इसमें लिखा है कि उन्होंने डेढ़ लाख रुपया लिया, उन्होंने एक भूतपूर्व एम० पी० 'का नाम भी लिखा है जिन्होंने 1 लाख रुपया लिया । के० एन० ग्रार० पिल्ले, कंट्रोलर सी० सी० ग्राई० एण्ड ई० दिल्ली ने 50 हजार रुपया लिया । श्री रमन, पालिसी सेक्सन ने 50 हजार रुपये लिए । मिस्टर पिचियप्पन, डिप्टी कंट्रोलर, पॉडिचेरी ने 25 हजार रुपया लिया । मिस्टर रणीद, मद्रास जे० सी० सी० ग्राई०, कंट्रोल ने 25 हजार रुपया लिया । मैं कहना चाहता हूं कि इसमें राजनीतिक जीवन हमारा और आपका अलग अलग कहां जाता है ये लोग इस प्रकार से मिल कर अप्टाचार कर रहे हैं ?

गृह मंत्री (श्री उमशंकर दीक्षित) : क्षमा करेंगे, यह कहां से ग्राप पढ रहे हैं ?

श्री भैरोसिंह शेखावत (मध्य प्रदेश) : सुचना मिली है ।

श्री उमशंकर दीक्षित : सूचना किस ग्रधिकारी से मिली है ? ग्रगर वह बता सके तो ग्रच्छा है ।

थी प्रकाशवीर शास्त्री : मैंने इसोलिए पहले जान-बूझकर श्रापको कह दिया था कि मैं उसका नाम बता नहीं सकुंगा ।

श्री उमाशंकर दीक्षित : श्रीमन्, जो उपस्थित नहीं हैं, उसके बारे में कहना कि सूचना दी है, वह समाचार सत्य है, ग्रसत्य है नहीं कहा जा सकता । एफ० ग्राई० ग्रार० पब्लिश हो चुका है। समाचार पत में आ चुका है, अखवारों में आ गया है और वह कोई प्राप्त कर सकता है। यह जो दूसरे समाचार हैं, जो वहां उपल्वित नहीं है उनके बारे में अनेक प्रकार के आरोप लगाये जा रहे हैं, इसलिए में जानना चाहता हूं जिससे कि मैं आगे भी पता लगा सकूं और अभी मेरे पास मुचना हो तो मैं अभी उत्तर दे सके।

श्री प्रकाशवीर शास्तीः मझे वडी प्रसन्तता होगी कि जब आप सी० बी० झाई० द्वारा जांच करवाने जा रहे हैं, आपके पास इंटलिजेस का डिपार्टमेंट है, तो में चाहगा कि मेरी वात को ग्राप गलत सिद्ध करें। मैं अपनी भूल को स्वीकार करने के लिए तैयार हं। मेरा कहना तो यह है कि जो जानकारी मेरे पास धाई, मैं सडक से तो उ कर नहीं लाया, सरकार की फाइल मेरें पाग नहीं आ सकती, वह मिनिस्टरों के पास ही जाएगी, लेकिन ग्रगर मुझे अपने इंग में कोई जानकारी माती है तो धाप उसको गलत सिद्ध कर सकते है। मैं कहना चाहता है कि राजनीतिक जीवन की खुद्धता बनाये रखने के लिए चाप यहां इस प्रकार की परम्परा लाग करें कि जो लोग राज-नेताओं और संसद सदस्यों की घ्राप्ट कर रहे हैं तो उसकी हम दोनों मिलकर सोचें कि इस परि-स्विति से कैसे संसदीय जीवन को मक्त कराया जा सकता है ।

जहां तक संसर्वीय समिति का प्रक्त है मैं प्रपने मिलों से एक बात कहना चाहता ह कि जो संसदीय समिति बनेगी उसमें दो िहाई सदस्य ग्रापके होगे । ज्ञापकी सरकार की वनुमनि से ही वह संसदीय समिति बनेगी । आकी जो सदस्य होंगे वह विरोधी पज के होंगे ।

उसमें आप निष्कित रूप से सब बातों को गहराई में जाकर छानबीन कर सकते हैं। यह नहीं है कि बिरोधी पक्ष आपको जपर किसी प्रकार के निर्णय को जाद देगा।

दूसरी चीज यह है कि जो 21 सदस्प हैं उसमें से 20 सदस्यों को छोड भी दें तो हालांकि 20 मैम्बरों के सम्बन्ध में अभी केवल उनसे मौखिक जानकारी जा गई है। उन्होंने कह दिया है कि हमारे हस्ताक्षर नहीं हैं। अभी वह किसी इस्ताक्षर विणेषज को नहीं भेजे गए हैं। हस्ताक्षर विणेषज की रिपोर्ट नहीं है जिसमें उन्होंने कहा हो कि उनके भूल इस्ताक्षरों का इनसे मिलान किया गया है और ये 20 हस्ताक्षर नहीं मिलते हैं। लेकिन थोड़ी देर के लिए मैं मान खेता हू 20 हस्ताक्षर विल्वज फोर्ज बनावटी हैं परन्तु एक सदस्य तो स्वीफार करता है कि मेरे दस्तखत सही है। जो सदस्य स्वीकार करता है कि मेरे दस्तखत सही है उन के केस का मंग्रदीय जांच समिति में भेजने में आपको क्या आपत्ति है।

अभी तक परम्परा यह रही है संसद को किसी सदस्य या चन्त्री के ग्राचरण पर कोई दोव ग्राए तो ऐसे केस को सनदीय जांच समिति में भेजा जाए और उसकी निष्पक्ष रूप से जांच हो । इससे यह होता है कि किसी संसद सदस्य या किसी गंत्री के सामूहिक जीवन पर या वैयक्तिक के जीवन पर किसी प्रकार की ग्रांच नहीं ग्रा सकती । मेरा कहना यह है कि इस प्रक्रन को टालने से तरह तरह की ग्रांग्रंकाएं लोगों के मन में पैदा होंगी । ग्राप इस संसदीय समिति को भेजिए । इजको प्रतिष्ठा का प्रक्रन भी न बनाइये ।

वूसरी घात में विशेष रूप से कहना चाहता हूं कि ये जो सदस्य हैं जिनके बारे में यह चीज ग्राई। पहली बान तो श्री चट्टोपाध्याय या गृह मंत्री श्री दोक्षित अपना उत्तर देते समय अवश्य बताएं कि 20 सदस्यों के सम्बध में आप कहते हैं कि उनके हस्ताक्षर जाली है तो उस स्टेज को हमें बताइए जहां में ये फोर्ज हस्ताक्षर हुए हैं आपन देने समय, मंत्री के कार्यालय में जाकर या किसी सरकारी अधिकारी के पास जाकर ये फर्जी हस्ताक्षर हुए हैं ? अभी तक यह बात रहस्य के गर्भ में लिगी हुई है । ये बनावटी हस्ताक्षर हुए कहां दें इसका कोई पता नहीं है । इसलिए इसके संबन्ध में हमको जानकारी दी जाए ।

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तीसरे जो सी० बी० साई० है, उपसभापति महोदय मोटी सी बात है चाहे वह कितनी भी निष्पक्ष एजेंसी हो ग्राखिर है तो सरकारी एजेंसी। पर जो संसदीय समिति बनेगी जो संसद के प्रतिनिधियों की होगी इसकी जांच और जो सरकारी एजंसी है उसकी जांच में गया किसी प्रकार का अंतर ही नहीं है ? यह तब जब कि संसद सदस्यों झौर एक मंत्री को उसने सम्बद किया जा रहा है, उससे संबंधित प्रश्न है तो फिर एक सरकारी एजेंसी में झीर संसदीय समिति की जांच में किसी प्रकार का अंतर-गहीं होगा ? मैं चाहंगा कि इस बात को गम्भीरता से सत्तारूढ पक्ष सोचे । जहां तक राजनीतिक जीवन से आपका और हमारा दोनों की जड़ता का प्रश्न है तो मैं बताना चाहता हं कि जब हम कहीं जाते हैं सहर के कपडे पहन कर तो हमें कोई यह नहीं कहेता कि हम विरोधी पक्ष के सदस्य हैं **ग्रीर जब ग्राप भी खटर के** कपड़े पहन कर निकलते हैं तो ग्राप को भी कोई यह नहीं कहता कि आप कांग्रेस के सदस्य हैं। वहां दोनों संसद सदस्य हैं अगर एक बार संसद सदस्य के जीवत के संबंध में लोगों के मन में घणा झौर तीव्र प्रतिकिया पैदा हो गई तो मैं कहना चाहता हं कि संसदीय जीवन से भी लोग ऊब जाएने चौर संसदीय जीवन के प्रति घणा अगर पैदा हो गई तो किस रूप में उसकी परिणति होगी खाज में इसे शब्दों में नहीं कह सकंगा । इसलिए मेरा निवेदन है कि इस बात को प्रतिष्ठा का प्रश्न न बनाया जाए।

मैं दीक्षित जो से कहना चाहता हूं कि न्याय करना ही आवश्यक नहीं होता है वल्कि न्याय का झलकना भी ग्रावश्यक होता है। सी० वी० आई० ग्रगर निष्पक्ष जांच दे दे, जिसमें मुझे सन्देह है, तो भी ग्राम जनता उस को स्वीकार नहीं करेती। क्योंकि वह एक सरकारी एजेंसी की स्पिटें होगी। इसलिए मैं दोहराता हूं कि न्याय मिजना ही ग्रावश्यक नहीं है न्याय का झलकना भी जावण्यक है ग्रीर वह तभी हो सकता है जब कि राजनीतिक जीवन की जुढता को बनाए रखने के लिए दोनों पक्ष मिलकर एक सी चीज को स्वीकार कर लें।

[11 SEPT. 1974]

अगर आप यह कहते हैं कि नहीं यह केंस संसदीय समिति में नहीं जाना चाहिए तो मेरा कहना है कि इसे सी० वी० आई० की भी मत भेजिए किसी इंडियन्डस्ट एजेंसी के पाम भेजिए जिस तरह से पंडित जवाहर लाल नेहरू ने कैरो साहब के मामले में दास साहब को जांच करने के लिए कहा था। दास साहब ने उसकी जांच करके रिपोर्ट दी थी। इसी प्रकार से बांच कमीशन हे या छागला साहब ने जिस तरह से अपने रिमानसे दिए थे में कहना चाहता हं कि उसी तरह से जाप भी कोई इंडीपैन्डेन्ट कमीशन बनाए । में उसके लिए नाम पेश कर सकता हूं। आप उसके लिए सप्रीम कोर्ट के रिटायई चीफ जस्टिस थी हिदाय तुल्ला को रखिए, जस्टिस हैगड़े को रखिए, जस्टिस सीकरी को रखिए। (व्यवधान)। यदि आप को इन पर आपति है तो तीसरा नाम में जापके उपर ही छोडता हं। मैंने आपके सामने श्री हिदायतुल्ला और सीकरी साहब का नाम लिया तीसरा नाम में सत्तारूड पक्ष पर छोडता हं। मेरा कहना यह है कि यह मामला किसी इंडीपैन्डैन्ट कमेटी के पास भेजा जाए। सी० बी॰ बाई॰ सरकारी एजेंसी है बगर उसके हारा जांच कराई गई तो इसमें कमजोरी रह जाएगी ।

मैं अपनी बात को ज्यादा लम्बा न बढ़ाते हुए यह जो संबंधित सदस्य हैं उनके संबध कुछ बाद कह कर बैठ जाना चाहूंगा। सुप्रीम कोर्ट के एडवोकेट हैं वख्गी भान सिंह इन्होंने एक नौटिस दिया है 21 दिसम्बर, 73 को प्रपन्ने कलाइन्ट सरदार सेवा सिंह की धौर से रजिस्ट्री के ढ़ारा। उस रजिस्ट्री की वापसी रसीद भी मेरे पास है। उस रजिस्टरी पर हस्ताक्षर उनके घर में किसी नौकर ने किये हैं 26-12-73 की।

इसमें उन्होंने यह लिखा है कि मेरे जो क्लाइंट श्री सेवा सिंह हैं उनको लाइसैंसों के मामले में आपको जो आमदनी होती है उसके 6,600 रुपये आपके ऊपर बाकि हैं और ये रुपये आप

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जल्दी से जल्दी उनको खदा कर दीजिए। जिससे कि उनके साथ न्याय हो सके । इस प्रकाद की एक चीज है। दूसरी बात जिसकी चर्चा में नहीं करूंगा जिसमें बनस्पति घी की बात कही गई है अथवा रेलवे वैगन्स देने के संबन्ध में भी वातें कही गई है। लोक सभा में इस वारे में चर्चा सा चकी है कि किस प्रकार से इसमें उनका हाथ रहता है। लेकिन मैं मोटी सी बात यह कहना चाहता हं और विशेष रूप से गह मन्ती श्री उमागंकर दीक्षित जी से कहना चाहता हं कि पंडित जी महाराज आप कितने भी पवित्र हों, लेकिन दुनिया की दृष्टि से एक निष्भक्ष जांच करा लें। आप जानते हैं कि सती साध्वी सीता को भी एक बार अग्नि परीक्षा देनी' पडी थीं। आपका केस कितना ही ग्रच्छा हो, लेकिन जब तक वह किसी निष्पक्ष, इंडिपेंडेस्ट जज के सामने नहीं ग्राता तब तक उसके बारे में कुछ नहीं कहा जा सकता है । इसलिये ग्रापको इस संबंध में एक संसदीय जांच समिति मकरंर करनी चाहिये । इतना ही कह कर में अपना भाषण समाप्त करता हूं।

SHRI BIPINPAL DAS (Assam): Mr. Deputy Chairman, Sir, today I have a feeling that^I do not know why—the opposition has come to this House after losing their teeth completely. (Jptil now I have been listening to almost all the speeches but I did not find that they have been able to make any real case, any substantial case, in support of the motion. On the other hand, Sir, instead of substantiating with facts and arguments, sound arguments, stiong arguments, some of them have been trying only to sermonize.

Sir, I am a very small man, I do not claim to be a super-normal man nor even a sub-normal man nor even an abnormal man; I am just a normal man a normal human being with all his failings and weaknesses. 1 cannot claim to be in the position of say my esteemed friends, Shri T. N. Singh or Shri Shastriji or others, who try to elevate themselves to a high pedestal and from that high pedestal, cut off from the people, they try to deliver sermons.

M/B(N)24BSS =

(The Vice-Chaiiman, Shrimati Pimibi Mukhopadhyay in ihe Chair).

Madam, I have aheady said that- I am a innutai human being anil] approach the whole question in iliat. spit it. Now, what arc (he is.siics. before us? My liieud, Shri Raju, focussed tlic attention of the House on lire concrete i>sue. Let us not try to tun away from the main issues and try to deliver long lectures on the basis of certain tacts uhich are not substantiated. Just now my esteemed friend, Shastriji, read out from a document certain facts and lie refused to disclose the source. Madam, I do not know whether it is permissible in the House to lead out some documents and then refuse to disclose the source. The vrn fact that he failed to disclose the source in-spile of a question being raised by the Leader of the House, indicates where the opposition has found itself today. They are Hying to cook-up stories,, write stories about scandals or instigate people to write stories about scandals without any facts, without am substance and without any truth.

i\ow. let us see what the issues are and pay our attention to them. We have heard lots of stoiles about the scandal. The gentlemen of the press have been writing, about this scandal. I would like to ask them what is this scandal about? Where does . the scandal lie? They have been writing stories after stories and most of the stories by now have been proved to be absolutely baseless The question is these 21 MPs allegedly r« commended the case of certain firms for issue of licences to tijem. Out of them twenty have denied having signed this paper. Only one has admitted his signature. Twenly signatures have been proved to be not genuine according to their statement.

AN HON. MEMBER: Who forged it?

SHRI BIPINPAL DAS: I shall answer your question.

Now the question is whether this one gentleman who has admitted that he signed this document signed this or recommended this case in retuin for some monetary consideration. Then the question Is whether the firms which were recommended were blacklisted firms. Then the question is whether the licences that were issued were issued only on the basis of the recommendation of the MPs or otherwise. Then the question is whether the issue of the licence was proper and regular. These are the concrete issues. And what are the answers? Not one of them has taken the pains to answer these issues, which are the only issues and there are no other issues. Of course one MP has admitted but it is yet to be proved and found out; whether that MP also took some monetary consideration in return for his signature: it is yet to be investigated and found out. The Minister has categorically stated that the firms were never blacklisted; the Minister has categorically stated that the firms were issued licences on merits. Has anybody from that side contradicted this? Has any gentleman of the press contradicted this? Has anybody been able to find out facts to disprove the statement of the Minister and the Government? In spite of all tin's, since there is slight doubt the Government has taken immediate action to refer the matter to the CBI. Now, Dr. Kurian asks what action Government has taken. Government took immediate action. No sooner the preliminary report of the CBI came into the hands of the Minister than the Minister has refrerred the matter to CBI for further investigation.

DR. K. MATHEW KURIAN: Do you support the import of whisky and brandy?

SHRI BIPINPAL DAS: Dr. Kurian, don't try to run away from arguments.

DR. K. MATHEW KURIAN: Is that an item on which foreign exchange is to be spent especially now?

SHRI BIPINPAL DAS: You are a knowledgeable man. Intelligent students like you, 1 know how 10 treat them. I lound during my career a number of intelligent naughty boys like you .

DR. K. MATHEW KURIAN: Is foreign exchange to be spent on whisky and brandy?

SUR] BIPINPAL DAS: Come to brass tacks; come to the real question. You tan-not run away from argument. These are the questions before us. What are your answers? You cannot say that the firms were

blacklisted. You have not been able to prove that the Minister showed any favour to the firms in issuing licences. You have not been able to prove that the licences were given only on the alleged recommendation made by the 21 MPs. You have not been able to prove that Mr. Tulmohan Ram accepted any money. Since sou have not been able to prove any of these things you have absolutely no case. Therefore, Madam, 1 am not surprised that right from the start when this debate started today the Opposition has fallen flat on the ground. (Interruptions) I have never seen this before. I have been here for about 4J yean and I have never experienced this kind oi thing in this House when the Opposition ipilrrHpfiims). They sell their heads to the headlines of the newspapers. They get fascinated by the headlines, come to the House and say this has happened. If the headlines are to be believed I do not know, Madam, linn many cases ina\ come up in the House today, tomorrow, the day after and so on.

DR. K. MATHEW KURIAN: All these ions in the cupboard should come out.

SHRI BIPINPAL DAS: I am not going into that. Dr. Kurian, I have already said thai in my life I have dealt with hundreds of naughty students like you and I can deal with you. But I am not wasting my time.

Now, Madam, let us come to brass tacks, lo the real question. The question was raised by Shastriji. He was good enough to admit that the Congress history is full of instances when members of the Congress Party have always tried to uphold moral standards. Mr. Manubhai Shah said it and be h is supported it by giving more Instances. I am grateful to him, but what makes him believe today that we are not trying to uphold the moral standards?

SHRI NIREN GHOSH-. Because you are avoiding it.

SHRI BIPINPAL DAS: Wait a minute. Who raised this question? Who revealed i he names of 21 Members? Was it not this Minister, Prof. Chattopadhyaya?

SHRI NIREN GHOSH: Could he help It?

SHRI BIPINPAL DAS: 1£ he had not wanted to stive the cause of democracy, he could have said that he did not want to reveal the names and he would have got away with it. (Interruptions), It is the Congress Members who raised this question here. It is the Congress Minister who was hold enough to reveal the names. It is the Congress Government which took immediate action by referring this matter to the CBI. It is, again, the Home Minister and the Leader of this House who declared solemnly that when the CBI report is submitted, he will go further into it. I would ask you . . . (Interruptions), ...

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Silence please.

SHRI BIPINPAL DAS: What Mr. Manuhhat Siiah said, Shastriji supported by citing some more instances. Here is the latest instance and the Congress party will never fail in its duty to uphold the dignity and honour of Parliament. The Congress party will never fail in its duty and it will maintain the tradition which has come to us from Gandhiji downwards. The other day I said and I repeat it, if anybody *Is* found guilty as a result of this investigation, whoever he may be, the Congress party and our leader will see that he is punished and he will he punished. Nobody is going 10 spare him . . .

SHRI NIREN GHOSH: Nobody believes that. None in the country now believes that.

SHRI BIPINPAL DAS: Mr. Niren Ghosh, I may add one word more. You want a pariamentar; committee. Here is in my hand a ruling given by the Speaker of I.ok Sabha regarding the procedure. I do not want to take the time of the House, Madam, by reading the whole ruling. I invite your attention to the ruling given by the then Speaker, Mr. Sanjiva Reddy, on 31st May, 1967. He gave a ruling *on* this particular question. I would only give a few sentences out of it. It reads:—

"In order that a notice of a motion on the conduct of a Member may be $M/B(N)24RSS-^(a)$ admissible, certain preliminary procedures have to be followed. I would refer the hon. Member to the procedure that was adopted in 1951 . . ."

He went on to say:---

"He should be careful in sifting and arranging facts because, if the allegations are proved *to* be frivolous, worthless or based on personal jealousy or animosity, directly *or* indirectly, he will himself be liable to a charge of breach of privilege of the House. Therefore, it is of the utmost importance the allegations are-based on solid, tested and checked facts."

The learned Speaker had further to say:-

"When information regarding the alleged misconduct on the part of a Member of Parliament is received, the usual practice is that the Prime Minister examines the whole evidence and if he is satisfied that the matter should be proceeded with, he should give a full and lair opportunity to the Member to state his own version of the case, to disprove the allegations against him ..."

In this case the Prime Minister has not kept the matter to herself. She has gh en it to a regular investigating body like the C.B.I. The Speaker went on to say:—

"If the Member has given adequate explanation and it is found that there is nothing improper in his conduct and he has cleared all the doubts, the matter may he dropped and the Member exonerated. If, however, on the basis of the explanation given by the Member and the evidence it is held by the Speaker that there is a *prima facie* case for further investigation, the matter is brought before the House on a motion for the appointment of a Parliamentary Committee to investigate the specific matter and to report to the House by the specified date."

It is absolutely clear. Madam, that before any such matter may go to a Parliamentary Committee—if this ruling has any weight then this matter must first be thoroughly investigated by the Prime Minister himself. Here the Prime Minister has decided that 103 *Motion* re. *constitution*

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jt should be investigated by the G.B.I. And only if a prima jade case for further investigation is made out the matter may be brought before the House for a Parliamentary probe. The hon'ble Member wants a judicial enquiry. Shri Kamalnath Jha said a very nice thing. I do hot want to repeat it. If it is entrusted to the C.B.I, you say C.B.I, is, after all, a servant of the Government; it is under the control of the Government. If it is a Judge you will say that he is a committed Judge. Mr. Siddhar-tha Shankar Roy has instituted judicial enquiry against his (own Minister. I challenge Mr. Monoranjan Roy to give a single instance in the history of parliamentary democracy where a Chief Minister instituted a judicial enquiry against his own Ministers.

SHRI MONORANJAN ROY: Since he is mentioning my name . . .

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAYA): There is a moment, Mr. Monoranjan Roy, when a Member mentions the name of any Member present in the House, if he has to say something, he does it on personal explanation. Personal explanation never takes precedence over the person who is holding the floor. Please sit down.

SHRI BIPINPAL DAS; let me reply to his point . . .

SHRI MONORANJAN ROY: Madam, he has mentioned my name. On a point of order. There is no greater stunt than this appointment of a judicial enquiry by Mr. Siddharlha Shankar Roy.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAYA): Tin's is no point of order.

SHRI BIPINPAL DAS: If this is his idea of a point of order, then you are the best judge. I cannot pass judgment on it. I was saying about Mr. Siddhartha Shankar Roy. He has appointed judicial enquiry against his own Ministers. And he says it is a stunt. If tomorrow the Prime Minister appoints a Supreme Court Judge for enquiry he will My he is a committed Judge and that he is in the pocket of the Prime Minister. If it is banded over to the C.B.I. you say that the C.B.I, is a subordinate organ of the Government. Yon condom judicial enquiry because all the Judges, are sup-posed to be committed Judges, committed to the Prime Minister.

Now they talk oi a Parliamentary Committee. If a Parliamentary Committee is appointed, the Congress Party, obviously, will have the majority. And if the verdict goes against them, they will say that there was brute majority of the Congress Party. Then where do wc go? We cannot get it enquired by the C.B.I. We cannot get it enquired by a judicial enquiry. I predict that il tomorrow by chance a Parliamentary Committee is appointed and if the Committee's verdict goes against their interest they will immediately say that was dominated b) the brute majority of the Congress Party...

SHRI NIREN GHOSH: You will also get an opportunity

SHRI BIPINPAL DAS: Therefore, 1 have conie tci the conclusion that there is no other way. The procedure laid down by the hon. Speaker of the Lok Sabha in 1963 has to he followed. The Home Minister is on record as having said that even after the CBI enquiry report is received, if fuitiier actios is necessary the Government will go fin ward. This Congress Party stands on merit, on the basis of Its own image. And finally, Madam, leave aside judicial enquiry, leave aside any parliamentary committee, leave aside even the verdict of this House, the ultimate verdict will be given by the people of this country, and I know what the verdict will be.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Mr. Nircn Ghosh.

SHRI MAHAVIR TYAGI: Madam, . . .

THE VICE-CHAIRMAN: Your name is not in the list of speakers.

SHRI NIREN GHOSH: Your party Member has spoken.

SHRI MAHAVIR TYAGI: If my party Member has spoken, can't I speak? My name is there in the notice of motion. THE VICE-CHAIRMAN: Your name is not there in the list of speakers. I am sorry.

SHRI NIREN GHOSH: Madam, you should see that my time is not lost. It is quite natural that one of the Cabinet Ministers of the Congress Government has become tire symbol of corruption in India, lhat is, Shri L. N. iMisto[^] First of all, I will say that Mr. 1). 1'.'-Chattel jce has given a wrong statement that Mahe and Yanatn were excluded. In lact,",noiilications were issued by the Chief Controller as well as the Controller of Pondicherry, the capital of the French possessions, and Mahe and Yanaui nere included. Secondly, 1 would like to point out that these importers arc not established business firms, none of them. They clerks or brokers. Thai is their status. They have not submitted any regular income-tax returns. Now, apart from that, I will also point out that the Foreign Trade Ministers, including Manubhai Shah, did not explain win those cases were rejected. Ii was bcciin.se they were unfit, they had no locus standi in this business. But there is something very interesting. The Pondicherry. Chief Minister in 1962 recommended these cases for licence, but it was turned down b\ the Government of India as not being genuine. In 1963 the Pondicherry Assembly passed a resolution, again recommending these cases. But again it was turned down by the Foreign Trade Ministry as not being genuine. What made D. P. Chatterjee or L. X. Mishra lake them as genuine? He has also made a misleading statement that lie got the memo passed on to the officers. But D. P. Chatterjee has made a statement in the Lok Sabha that when Shri L. X. Mishra was Foreign Trade Minister, at that lime the: first letter from Tul Mohan Ram was received by him regarding these lie ernes, and then representations from those firms neu; wade. So, for more than one year his Ministry was sfWtd of this fact. And be asked the officers to expedite those cases. I will tell you. Madam, that Shri L. N. Mishra even went to the extent of sending two officials lo Pondicherry to expedite the issue of inences immediately; at Government expense, two officials were sent. All those facts arc .uere. Now. 1 will come to the main protege, .Tul Mohan Ram. He was a pauper. He comes from the same district as

Shri L. N'. Mishra and for long, over a decade or more, he has been an instrument in the hands of Shri L. N. Mishra...

of a Joint Committee

SHRI L. N. MISHRA: No.

SHRI NIREN GHOSH: ... for various malpractice and corruption. Now the Congress Party has decided that since he cannot be said to be this, that he has been this, he has been this. But the Congress Party has come toward to save Mr. Lalit Narain Mishra. Is it not a fact that the Congress Members of Parliament were briefed that we are wholly in the wrong, if the parliamentary committee goes into it, the existence of the Government would be at stake, thai damage is being done by denying Parliament to go into the matter, but v-'e can put up with this damage, but if a parliamentary committee goes into it, more damage will be done, so don't accept it though the case is just-Again Mr. L. N. Mishra personally telephoned Members of the Congress Executive Committee so that in the Execuithe Committee they do not raise this issue . . .

SHRI i . X. MISHRA: I telephoned you also.

SHRI NIREN GHOSH: Yes, you have a bugging apparatus. You can check it.

Madam, ibis memorandum was drafted by Shri I . X. Misra himself. It was signed by Shri Tul Mohan Ram, a very thick friend of Mr. L. N. Mishra . . .

SHRI I.. X. MIMIRA: All wrong.

MIRI MRKX GHOSH: . - •• and other n a n u s were added, all close to Mr. I... N. Mishra. Can I ask him this question: Aftei ibis representation, lor over a year almost, he knew these names were there, why did be not ask those. Members of Parliament who were ver\ close to him whether they aitiialh signed such a memorandum? He never asked them. It is strange. Now, this Tul Mohan Ram operates with two cronies, Sharma and Piliai. They are the liaison officers in this matter. In this context in passing I make another remark that the order or the licence that the Government granted, a copy of that order itself was jiven to SHRI KAMESHWAR SINGH QBihaf): OH a point of (mlcr. I have reliable information that Mi. Nircn C;htjsli and nis friend, Dr. (rfathew kurian, induced and bribed Mr. Pillai to file an FIR with ihe police I have proof that be bribed Mr. Pillai. Let him come out and deny it. Let us see whether he denies it.

SHRI NIREN GHOSH: No, this is the original letter of Tul Mohan Ram, signed l>v 'Ltd Mohan Rani. He says to Banarsidas, inform Pillai when I get money from Madias -that means from those lirms—I will p.i\ him. Ibis is the original letter . . .

SHRI 111 H I M S H GUPTA: On a point of older. It is an original letter. Therefore, 1 suggest because, we are living in the days of iiu;4Li, alleged or real, that letter may be laid on the Table of the House.

SHRI NIREN GHOSH: Yes, 1 am ready lo lav it on the Table of the House. Madam, would von permit me?

THE VICE-CHAIRMAN' (SHRIMATI PURABI MUKHOPADHYAY): Generally it is not done. You can hand it over to the Minister.

SHRI RAJNARAIN: You read it.

SHRI NIREN GHOSH: It is in Hindi. I cannot read Hindi . . .

SHRI RAJNARAIN: You give it to me. I will read it for you.

SHRI NIREN GHOSH: This is the original letter. I can give you the date . . .

MIRI BHUPESH GUPTA: Madam, we have reached a stage where if we wiite letters to our wives, they will not read them (*Interruption*).

SHRI NIREN GHOSH: Madam, there are other funny things. This is the bogus inisation at Tul Mohan Ram. He always keeps nis colleagues in this matter. is called Unemployed Harijan Assoria rf. President: Tul Mohan Ram; Vice-President: Ganga Ram, another shopkeeper, his relative; then there is another one, Suriya Ram, a railwav employee in Moghul Sarai; then there ' is SKarabl Ram, Joint Secretary—he does business; and then his brother Harlmohaji Ram, Treasurer. He is the treasurer engaged in agriculture . . . (*Interruptions*). I am not yielding . . .

SHRI KAMESHWAR SINGH: On a point of order. Whatever Shri Niren Ghosh is saying has been published and printed in Janashakti. Let him say no . . . (*Interruptions*).

THE VICE-CHAIRMAN (SHRIMALI PURABI MUKHOPAr/HYAYA): Please resume your seat. There is no point of order.

SHRI NIREN GHOSH: You should give me protection. Ibis time should be given to nie.

THE VICE CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAYA): If somel»i(h gets up on a point of order, I have lo listen to him.

SHRI NIREN GHOSH: He has floated another Association, called the Bara Hindu Rao Merchants* Association. The Vice President of this Association is Hari Mohan Ram. This is a letter written by him on 29-3-1974 to Shri L. N. Mishra, Union Minister of Railways, Rail Bhavan, regarding allotment of railway waste and vacant lands situated on Kutak Road ... (Interruptions). I am not yielding . . .

SHRI NAND KISHORE BHATT (Madhya Pradesh): On a point of order. Shri Tul Mohan Ram is a sitting Member of the I.ok Sabha. Is it proper to criticise a Member of the other House who is not here lo defend himself?

SHRI NIREN GHOSH: Tills is that petition asking for lease of 50 shops. Another Kition has been floated and this is known an Kufab Road Merchants' Association. Mr. Sharma of Bombay is involved in this. Already the Railway Board have sanctioned 50 shops on lease. I do not know whether this was granted after this or not. They are saying here that we will give I 2 lakhs to Tul Mohan Ram. That means the Kulab Road Merchants' Associate will give Rs. 2 lakhs, if land is given to them • . . (Interruptions).

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SHRI KAMESHWAR SINGH: On a point of order. Under rule 23, time has not been given Shri Niren Ghosh to talking like this on the floor of the House. Under rules 167 to 169. he should not be permitted to do this because he is wasting the time of the House and whatever he sa\s is useless. It is a bunch of irrelevencies. He is talking about Railway Board and coal. This is all nonsense. I request you to give your ruling under rule 170 ...

SHRI NIREN GHOSH: Is it a point of order?

SHRI KAMESHWAR SINGH! Ses, 1 have quoted the Rule. Nobody docs it. 1 would request [he Vice Chairman to glvfe (he ruling under Rule 170 . . . (Interruptions). How can he speak when you have allowed me to speak?

श्री राजनारायण :

देते हैं हिमायत उस गधी को जिसे हमने कभी लात मारी थी।

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOI'ADHYAYA): Please sit down. I have heard you quoting the rides. Since Shri Till Mohan Ram and the whole licence issue are before the House for discussion. Your point of order is irrelevant.

SHRI NIREN GHOSH: Madam, this protege of Mr. L. N. Mishra, under his instructions . . .

SHRI I. N. MISHRA: AH wrong.

1 understand. Madam, that there are photostat copies of a genuine letter incriminating Shri r. N. Mi'har'and Shri Tul Mohan Ram in the possession of a Member or Members of tin's House or that House. So, unless a parliamentary committee goes 'into these things, will never come out. This information also I want to give now.

Now, Madam, this Tul Mohan Ram started, under his instructions, a fake school in his lather's name . . .

SHRI E. N. MISHRA: It is wrong ...

SHRI NIREN GHOSH: . . . and the Kosi Project employees and the officers there are to contiibute for that. He can -rait a school in It's father's name. This is how the collusion is going on. Now, this Anwar is a known smuggler and it is through him that Shri L. N. Mishra organised the riots in Delhi in order to divert the attention of the people and the Qutab Road merchants ate also associated with this. These are the things . . .

SHRI KAMESHWAR SINGH: Madam, on a point of order . . . (*Interruptions*).

SHRI MREN GHOSH: Madam, this Tul Moli.in Ruin ha- put his niece as his daughter in the Willingdon Hospital for three mouths! He has a monthly expenditure of mote than about five thousand rupees and he has licences for guns and pistols . . . (interruptions)'- and has purchased about 56 acres of land, more than about Rs. 2.00 lakhs worth of property. In all his misdeeds, lie is in collusion with him and fur this business, vou see, the division of the money is: Rs. 104 lakhs to him and Rs. 1J lakhs to Tul Mohan Ram and he has secured 21 signatures and each Ml¹, has got Rs. 5,000 or so and this is how he has collected about Rs. 21 lakhs . . . (Interruptions')

श्री सीता राम केसरी (बिहा) : मेरा पाइन्ट आफ आईर है । इन⊲ा यह कहना **कि** हर सेम्**बर ने पैसा** लिया है *यह ग*लन है ।

SHRI NIREN GHOSH: Now, Madam, after the CBI people went to him—I am corning to the last part—. . . . (*Interruptions*). . . . Madam, my time is wasted by fhese people like this.

SHRI NIREN GHOSH: I am also calculating. Now. after the CB1 people went to him, Tul Mohan Rain broke clown and he understood that he was finished and he flew into a rage and said, "I don't mind. I will tell the truth. I don't mind who gets caught in this process.". He approached some M.l\ and then he went to Mr. joghendra Jha, an ex-Member of Parliament and said, "It is under the instructions oi Mr. I.. N. Mishra that I have done all these things". Then, according to his instructions, a draft was made by Shri Joghendra (ha. Then, before he took it before he could submit it to the Prime Minister or the Home Minister, somehow or other Mr. Mishra intervened. Whether it has been done or not, I do not know . . .

THE VICE CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): Please finish now.

SHRI NIREN GHOSH: I have it on the authority of Mr. Joghendra Jha and 1 want to tell the House dearly . . . (Interruptions) . . . The entire blame can be put on him. But he has not said anything. He merely carried out the instruction to get a draft. I am telling you how nothing came out. Mi. Joghendra Jha is in Delhi and when he approached some Members of Parliament for the purpose and said that these things were there and the CBI could not go into these things, but only a parliamentary committee could go into these things, but only a parliamentary committee could go into these things and . . .

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY A): Please finish.

SHRI NIREN GHOSH: Just one minute more, if you allow me. Madam.

I line in another < ase also. In the case of the Seashore Traders, the Chief Controller of Import k Exports; Shri M* M. Sen, had stoutly protested, but he was $o \mid$ erruled by the triple alliance of Shri L. N. Mishra, U. I.N. Darbari and Shri K. N. R. Pillai in the name of so-called .lege! advice

of Ram Devi and a licence for stainless steel worth about Rs. 50.00 lakhs was issued to them. This is how you behave, Mr. Mishra. Phis is one case and there is another case.

THE VICECHAIRMAN (SHRIMATI PURABI' MUKHOPADHYAYA): No.Pliace. Please finish. I am calling Mr. Dwivedi.

SHRI NIREN GHOSH: I have got more facts. They want facts and I am gving facts and they want to deny the facts. I have got more and more facts in my possession. IE a parliamentary committee is set up, I will place all the facts before it. You are not allowing me time. How can I place all the facts before the House? . . .

THE VICECHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY): No, please. Yes, Mr. Dwivedi.

SHRI D. N. DWIVEDI (Uttar Pradesh): Madam, Vice-Chairman, greateful to you for giving me this opportunity to take part in this debate.

At the very outset, I should like to congratulate the Government, and particularly the Minister of Parliamentary Affairs, for having agreed to have this debate, because there is nothing that could have been done which would have exposed their . . .

SHRI NIREN GHOSH: On a point of order. I should like to know that the bonami affairs . •. . (Interruptions) ... I should like to know from the Minister'. . . (Interruptions).

VICECHAIRMAN (SHRIMATI THE PURABI MUKHOPADYAYA): Mr. Ghosh.

will vou please sit down? This is no point of order . . . (Interruptions).

SHRI D. N. DWIVEDI: Madam, since this i in> maiden (peecb, I would request the hon. Members to show a little more indulgence tfl me than in normally shown IT I hem.

I was submitting that nothing whatever would have exposed the fatuity, emptiness and hollowness of the Opposition's case than this debate, madam, when I came here this morning, . I hoped that I would hear great speeches from the hon. Members

no impact on the House.

Madam, this demad tor a parliamentary probe has stemmed from some dishonest brains and some confused brains. I repeat that this demand has stemmed from MHIUdishonest brains and some confused brains. Madam, some of them are confused about the facts of the case. They are confused about the basis principles involved, ami they are also confused about some of the issues that the present controversy lias raised. Their facts are wrong and they have miserably misunderstood the basic issues that are involved in this case. Then I said that some of them are dishonest brains. When I say 'dishonest', I mean a special type of intellectual dishonesty, because in moving this motion they do not have a desire to \setminus indicate the honour of the hon. Members of Parliament, It is not their desire to find the truth and go to the roots of the matter. Their intentions are *mala fide* and their motivations are political, and ihev have brought this motion only to raalign the ruling party and to indulge in mud-slinging, character assassination . . . (Iner-ruptiom) . . .Indulgence in mud-slinging has become the hobby of the Opposition leaders, and it is their profession, and it bus become now an ideology of opposition politics of this country . . .

SOME HON. MEMBERS: Shameful . . . (*Interruptions*).

SHRI D. N. DWIVEDI: Madam,. I wJH deal with the dishonesty part and the contusion part separately, and I seek vour indulgence and a little more time. Let me firs) cfeal with their confusion. When I say li'ised, I mean that they are confused about tb,e facts and they are confused about the issues involved in it. In spite oF all the hullabaloo they have raised what are the facts. Stripped of irrelevan-cies the basic issue is very,, simple: A crime has been committed, some foregery has been committed and the law has been sel in motion and a special machinery is making investigation. It is nobody's case thai twenty and odd Members of Parliament signed a certain petition which result-id in fetching licences to certain people who are not entitled to get the licence; it .is nobody's case. That is not the case of the Opposition that the lirms concerned did not fulfil the rules of eligibility. All thai has happened is that appearently forgen been committed and the CBI is making investigation.

Now. what bas happened? What are the special circumstances which necessitate and justify the appointment of a parliamentary probe? Parliamentary probe has been ralked about and has been demanded as if it is the normal feature in a Parliamentary system. 1 most respectfully and humbly challege all the leaders of the Opposition to cite one example in this century in any countn which has the parliamentary system illicit a parliamentary probe was instituted to go into the criminality of the olfcence of a given Member of Parliament or anybody else. Madam, the last time a parliamentary probe was appointed, it was in England in the famous marconi scandal in the days of Lloyd George. After that, no country, Britain, Canda, Australia or for thai matter no country which has the parliamentary system, has appointed one single parliamentary committee to go into the cirnnality of a Member of Parliament. Th^ey have been talking as if it is a normal feature. As a matter of fact, the reason why Britain stopped doing it or other stopped doing it is because they realised that the one way of not finding the truth was to appoint a parliamentary committee. I et us, for argument's sake, imagine a situation in which a parliamentary probe Mr. is appointed. My senior colleague, Bipinpal talked about the Congress being in marjority and what happens if the verdict is against what the Opposition wants. I want to draw your attention to another aspect Imagine a parliamentary probe being conducted in which the hon. Dr. Mathew Kurian, the hon, Mr. Rajnarain and the hon. Mr. N'tren Ghosh are sitting. Will they try to find out the truth? Are they interested in finding out the truth?

They are not interested in finding out the truth. The interest of these opposition leaders is to use* the issue df corruption to attack the Government every morning and evening. Therefore, the question of appointing a parliamentary probe does not arise at all.

There are two basic, constitutional, legal and moral issues which are involved in this and which have been lost sight of by the hon. Members of the Opposition. One is whether parliamentary probe is con sistent with the scheme of the Government that our Constitution has given to the people of iliis country. A parliamentary system is not born out of the myths. There are certain conventions. There are certain traditions. There are certain assumptions ansl there are certain premises which under lie the parliamentary system. The basic point that I would like to emphasis is that under the parliamentary system. Parlia ment is there to legislate. Parliament is the most august institution in the land which represents the will of the people. It in here that the Government is answerable to the people and it is this institution which makes the concept of representative Government relevant. We are here to legis late. We are here to seek information from lltte Government. We are here to discipline the Government on political matters. These people want us to be C.I.D. Inspectors, Magistrates and Drainage Inspectors. Tomorrow, there might be a scandal about health. They might want to appoint a parlimentary committee and we may be called upon to perform the work of a Drainage Inspector. It is defamatory to Parliament for Members of Parliament to get up and ask the M.Ps. to perform the functions which are not consistent with the functions that belong to the Parliament. This is one point that I would like to make.

Then, there is another point. We have division of functions. We have the Union Public Service Commission. We have the judiciary. We have the (Executive. We have the Police. We have the investigating agency, that is, the C.B.I, or the C.I.D. Day in and day out, there are certain people in this Country who are rrcatinj doubts about the honesty and integrity of some of the institutions which are the bases of the functioning of democracy. What is special about this case that it cannot be investigated about the C.B.I.? If the investigation of the assassination of the Father of the country can be investigated by the C.B.I., what is there in the case of an alleged forgery? Is it simply because the Membeis of Parliament are involved? Do the Members. of Parliament constitute а special class of citizens? Are we the Members of Parliament more important than the people of the country, more than the teachers, more important important than the lawyers? We are agents ol the people. We are representatives of the people. We do not enjoy any right, which is superior to the rights which are enjoyed by any other people. What will people and what will history say?. They say tli.it Members of Parliament are so conscious ol their superiority that even if some-boch committed theft. Parliament comes into the picture. (Time bell). Whatever crime is committed, why is the Parliament coming into the picture? The ordinary law will take its own course. Suppose a Member committed a robbery. What will do? Will vou you appoint а Parliamentary Committee to probe? There is the CBI which will take cafe of that. Then there is yet another fundamental principle involved the rule *at* law. Why do you allow the fundamental principle of rule of law to be violated? I submit. Madam, if we appoint a parliamentary probe, it will be violative of the principle of the rule of law. Madam, I will just mention one quotation. The most fundamental principle of rule of law is equality of law. And this is what the famous Dicey has to say. and I quote:

"No man is above the law. Every man, whatever his tank or condition, is subject to the ordinary law of the realm and amenable to the jurisdiction of the ordinary, tribunals."

So, it is very clear that if we treat ourselves as special class of citizens, since one of our brother is involved we will make special laws which are exception to the principle of rule of law. then we are going to get a veiy bad »ame. I was referring *to* what happened in Britain. An hon. Member— uli lied to the Profumo scandal. Docs be know IIKIL a motion was moved in the liriiisli Parliament for the appointment of a Parliamentary Committee and it was rejected by the British Parliament? Is it not true that a judicial enquiry was ordered there which proves one thing that Parliamentary probe is no way of probing into the criminality or otherwise of a given individual, he he a Member of Parliament or an ordinaly citizen? So, Madam, this is no solution. I hey are confused about some of the fundamental issues.

Madam, I will just conclude by making a few comments about the crocodile tears that they have shed about corruption: Of course, corruption i-< something which is not a party issue. I he whole country is agitated. Corruption is like cancer, it is eating up the vitals of our body polity. And everybody, whether he belongs to this side or that side, is concerned over the matter. But do not make it a party issue. Do not create an atmosphere in the couutiy like the atmosphere, which was created In .Senator McAiihur in the United States. Our leader. Madam Gandhi spoke the other day in the I.ok Sabha and she has expressed her fear. This is what is happening. Even body, particularly the Opposition leaders are talking of corruption. An atmosphere iispicion is being created as was done by McArthur when lie said that there a Communist behind every hush. And some of the Opposition leaders want to make the people of India believe that every second Indian is a corrupt man. This ts just not so . .

THE VICE-CHAIRMAN (SHRIMA11 PURABI MUKHOPADHYAY^): Mr. Dwivedi, please conclude now. You have alreadv taken 15 minutes.

SHRI 1). N. DWIVEDI; I will take JUS1 a couple of minutes.

SHRI CHANDRA SHEKHAR: Madam. it is his maiden speech. So, he should be given some more time.

THE VICE-CHAIRMAN (SHRIMATI PURABI MUKHOPADHYAY*!. All right SHRI D. N. DWIVEDI: Thank you. Madam, you have conceded to the request of a senior Mem her.

Madam, I was talking about the attitude towards corruption of the opposition leaders. I want to pose certain questions to the opposition leaders. Of course, the Congress Party is determined to wipe out corruption from this land. But what the opposition leaders themselves have done when they got an opportunity to do something about corruption? Is it not a fact that in the year 1967, the SVD Governments mil- formed in several States and the parties of Prakash Vir Shastrija and Mr. form Rabi Ray got an opportunity to the Governments? And I am making a revelation here, Madam, that the leader of the Socialist Partv at that time, Dr. Ram M.mortar Lohia, was so much disgusted with the perloimance of the SVD socialist ministers and the allegations made against them ihat I know it for sure that he refused to meet some of the SVD Ministers who went to < all on him. What did they do? Allegations were made and no inquiry was instituted. Madam, recently a very senior Member of this House, Shri Pitam-ber Das, retired. The House will recall the contribution that Mr. Pitamber Das made to the deliberations of the House. Mr. Pilamuer Das, in March or February of this year, made public allegation and charg-igainst the leadership of the Jan Sangh that Jan Sangh shut its eves whenever allegations and charges were made against the corrupt piactices by Jan Sangh wher-tbey are in power, be it in Delhi Municipality or anywhere else. He said that'whenever he brought this to the notice of the Jan Sangh leadership, they tried to hush-hush the matter. I do not mean that ould not do something about it. But, as inv senior colleagues have assured this House, it is the function of the C.B.I. iIn C.B.T. is making an investigation and those who arc found to be guilty will he dealt with according to the law of the land and the Congress will not be lagging behind any political party in trying its l<-yel best to remove rorruption from this country. Thank you, Madam.

DR. K MATHEW KURIAN. Madam, I rise on a point of personal explanation.

Motion re. constitution

Madam, I do know something about Mr. S. M. Pillai of Cuddalore and Mr. S. L. Sharma of Bombay, who, with their associates in Hyderabad had sold through what is called the Indo-Bangladesh Trading Company (P) Ltd. the- impart licences of whisky and brandy at 200 per cent to 300 per cent premium. I know the activities of these people and I have enabled this lo be brought to light. But, what does Mi. Kameshwar Singh say? He says that Mr. Pillai, who filed the FIR, is known to ine. Madam. I have not even seen him. I do not even know his address. Not only that, he said that 1 am behind this whole affair. As il he is giving credit to me more than what 1 deserve. In any case, Madam, it is a cheap and obnoxious stunt in order to get cheap popularity in the press. Madam, I do not want him to get cheap popularity. I, therefore, ignore him and dismiss his wild and cheap allegations with the contempt that they deserve.

Madam, Mr. Kameshwar Singh is known to have changed his colours. In the Fourth I.ok Sabha he was a S.S.P. Member. Today he sits in the ruling party benches and he wants to become the right hand man of the person who is the king-pin of corruption. Mi. Kameshwar Singh wants to become the king-pin «rf the king of corruption, Shri t.. N. Mishra, who is protected by the Prime Minister, and he wants to have cheap popularity.

SHRI KAMESHWAR SINGH: I highly appreciate your frankness, Dr. Kurian.

SHRI R. K. MISHRA (Rajasthan): The rules regarding 'personal explanations' provide that no debatable matter should be brought forward and only personal explanation should be given. He is now leveling soome charges against him. Madam, I hope that just as die House will accept Mr. Mathew Kurian's explanation tha he had no connection—mough there is no evidence Da prove wnctfter he "had or had not such a connection—similarly, the explanation given by 20 Members of Parliament, that they had nothing to do with signing the controversial letter, will also be accepted by Dr. Kurian.

श्री श्याम लाल यादवः (उत्तर प्रदेश): उप सभापति जी, मान्यवर, लाइसेंस प्रकरण के सम्बन्ध में मेरा निवेदन यह है कि लाइसेंस देने में क्या अनियमिततायें हई, अथवा नहीं हई, इस सदन में झौर दूसरे सदन में सरकार की तरफ से जो जवाब गह मंत्री जी, श्री डी० पी० चट्टोपाध्याय, ने दिया उससे यह आभास होता है कि लाइसेंस देने का फैसला उन्होंनें किया । लेकिन लाइसेंस दिये जाने की प्रक्रिया उनके पहले ही शरू हो चकी थी ग्रीर कहा जाता है कि इस सम्बन्ध में 23 नवम्बर, 1972 को पहली दफा कामसँ मिनिस्टर को यह आवेदन दिया गया था। यह बात मेरी समझ में नहीं बाती, स्पष्ट नहीं होती कि जब 1955 से पांडिचेरी के सम्बन्ध में आयात-निर्यात लाइसंस देने के बारे में कोई हक्म सरकार का निकला था तो उसमें क्या कमी रह गई, उस कमी को दूर करने के लिये जब मामला हाई कोर्ट में गया, सुप्रीम कोर्ट तक गया, उसके बाद यह सदब्दि सरकार को कैसे आई ? क्यों नहीं यह मामला जब हाई कोटं में गया, उसी समय सदबदि क्यों नहीं आई. यह विचारणीय विषय है।

जब श्री टी॰ एन॰ सिंह जी कह रहे थे, तो मिश्र जी ने कहा कि हमने यह झादेश दिया कि यह मामला कटेंस्ट किया जाये कोर्ट में । बाद में यह बात महसुस हुई कि माहे झौर यनम जो स्थान छूट गये थे, तो फिर उस समय क्यो-झादेश दिया गया कि इस मामले को केंट्स्ट किया जाये कोर्ट में ? इतने दिनों बाद सरकार ने यह मुनासिब समझा कि इस गलती को सही किया जाये ? यह इतनी साचारण सी बात लगती है कि मंत्री कोई स्पष्टीकरण दें, तो जब इन शहरों का नाम नहीं था तो यह बात

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षहले ही होनी चाहिये थी, क्यों इ तना विलम्ब हुग्रा ।

दूसरी वात जो में समझता हूं कि इस प्रकरण के मूल मे जाती है वह यह है कि क्या सरकार सही काम करने के लिये भी अथवा उस पर राजनीतिक दबाव देने के लिये यह आवण्यक समझती है कि संसद् सदस्य अथवा कोई राजनेता उसके सामने फरियाद करे, उसकी सिफारिश करे तब वह उन बातों पर विचार करते हैं अन्यथा जब गलती होती है तब उस पर विचार करते हैं ? इस पर मैं समझता हूं कि विचार होना चाहिये।

आज देश में जो वातावरण है उसमें झाम घारणा यह है कि बिना सिफारिश के कोई काम नहीं हो सकता है चाहे वह सरकार का निचला कर्मचारी हो, चाहे ऊँचा कर्मचारी हो । एक आम घारणा यह बन गई है आरे जो लोग चनाव लडते हैं. जनता से सीघे इलैक्शन लड कर जात हैं, इस सदन के सदस्य जो चनाव लडे होंगे उनको तजबी होगा कि जनता आज यह यकीन लेकर चलती है कि बिना सिफारिश के कोई बात नहीं होती और कोई चाहे संसद सदस्य हो, चाहे विधान सभा सदस्य हो, उसके सामने नित्यप्रति समस्यायें आती है और मैं समझता हं कि ये समस्यायें यहीं नहीं बाहर भी आती हैं। रोज इस तरह की बातें होती हैं तो सरकार को इस सम्बन्ध में ये बातें सप्पष्ट करनी चाहिये । यह मौका है कि वह इस तरह की परम्पराम्रों का निर्धारण करे कि सही काम हो।

आज भ्रष्टाचार की जो बात कहीं जाती है, ग्रगर विनोबा जी की वाणी में कहा जाये तो भ्रष्टाचार धाज शिष्टाचार हो गया । यही नहीं, आज कुशल मंगल ग्रौर क्षेम पूछने में सब प्रतिनिधियों को ग्रनुभव होगा कि ग्राम तौर से यह चर्चा होती है कि—जब किसी का हाल चाल पूछते हैं तो—क्यां उसका बेतन है, उसके अपर क्या आमदनी है। देश का वातावरण ही भ्रष्टाचार के खिलाफ नहीं है। याज

लोग उनकी चर्चा करते हैं समाज में उनके रिश्तेदार, नातेदार, उनके मिल होंगे, उनका स्तर क्या है, किसना बेतन है, कैसे वे जीवन बिताते है, मैं समझता हं कि समाज में कोई घुणा नहीं **हे उनके लिये । आज हिन्दूस्तान में** भ्रष्टाचार के बारे में भाषण देने के लिये कहा जाये तो हर व्यक्ति कह सकता है, वहां लाख जनता इकटठी हो. वहां भ्रण्टाचार की मावाज उठाने के लिये कहा जाये और अण्ट को फांसी के लियें कहा जाये तो हर ग्रादमी कहेगा ठीक है। लेकिन जब अष्टाचारी को पंकडा जायेगा, उसको क्या सजा दी जाये, इस बारे में पूछा जायेगा तो उन में से 10-20 तैयार होंगे जो सहमति देंगे कि उसको सजा दी जाये। उसके नातेदार, उसके रिफ़्तेदार, पार्टी के लोग, दूर के मिल और संबंधी लोग उसकी पैरवी में आये दिन आते हैं और में समझता हं कि यह अनभव जो सरकार में रहते हैं, एक न एक दिन उनको होगा, हमको भी प्राप्त है कि किस प्रकार से लोग अपने लाभ के लिये विभिन्न दलों का फायदा उठाते हैं।

जो दल सत्तारूढ में होता है उसके सदस्यों के पास लोग जाते हैं। जो मंत्री होता है उसके नजदीकी आदमियों के पास उसकी कंस्टीटयंसी के लोग जाते हैं वे यह सोचते हैं कि इन्हीं के जरिए से प्रयास करने में हमें सफलता मिलेगी। मान्यवर जिन सोगों ने दस्तखत किए हैं उनमें से 20 सदस्यों ने कहा है कि हमने दस्तखत नहीं किए तो में समझता हं ग्रगर पालियामेंटरीं कमेटी बनाई गई तो इसमें दो महे होते हैं जिस पर जांच होती है। एक मुद्दा यह है कि जो पहले मैंने निवेदन किया कि यह जो लाइसंस दिया गया क्या यह ठीक था ? जो तथ्य दिए गए हैं उन तथ्यों के आघार पर क्या यह सही फैसला है अथवा किसी सिफारिज गे झाघार पर गलत फैसले को मही कर दिया गया ? यह बात स्पष्ट नहीं है। अगर यह सिफारिश न होती तब भी क्या यह फैसला होता ? अगर नहीं तो फैसले में जो विलम्ब हुआ क्या इसके लिए मंत्री या सरकार ने किसी को दोषी पाया ?

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दूससी बात, जिन 20 सदस्यों ने दस्तखत करने से इन्कार किया तो पालियामैंटरी कमेटी नहीं बनेगी और सी० बी० आई० ने जो इन्क्वारी अपने हाथ में ली इससे यह स्थिति स्पष्ट नहीं है कि जो 2० सदस्यों ने ब्यान दिया है सदन में ग्रौर सदन के बाहर, उसको सही मान कर इन्क्वायरी हो रही है या नहीं ? अगर पालिया-मेंटरी कमेटी बनती है तो में समझता ह कि उससे कोई ज्यादा अधिकार प्राप्त होंगे । वह इन संसद सदस्यों से जांच पडताल कर सकती है उनके ब्यानों के बारे में भी पूछताछ कर सकती है लेकिन सी० बी० झाई० को यह झस्तियार प्राप्त नहीं है कि जो संसद सदस्य ब्यान दे उसके खिलाफ कोई कार्रवाई करें। उनके ब्यान पर कोई पुछताछ कर सके या उसके खिालाफ कोई निष्कर्ष निकाल सके। इस प्रकार के अस्तियार सी ०वीं० खाई० को होंगे मझे इसमें सन्देह है।

इसको सरकार स्पष्ट करें. क्योंकि एफ० ब्राई० ब्रार० के बारे में जा अखबारों में निकला है उसमें कई बाते स्पष्ट नहीं है। एक तो नया एफ० आई० आर० किस ने लिखाई है? ग्राया सी० बी० आई० की तरफ से लिखाई गई है या कामर्स मिनिस्टरी की तरफ से लिखाई गई है ? मंत्री जी जब बोलें तो इन बातों को स्पष्ट, सदन के सामने रखें। एक बात यह भी स्पष्ट करें कि संसद सदस्यों की जो तथा-कथित सिफारिश है उसमे क्या लिखा है. उसकी क्या भाषा है ? दूसरे यह कि जो एफ० ब्राई० ब्रार० लिखाई गई है सरकार की झोर से या किसी अधिकारी की स्रोर से वह क्या है और किस के विरुद्ध लिखाई गई है। में चाहता हं यह स्थिति भी स्पष्ट होनी चाहिए । सी० बी० ग्राई० की इन्क्वायरी का दायरा क्या है ? वह किन मुद्दों पर इन्क्वायरी करेगी यह वात भी स्पष्ट हो जानी चाहिए ।

श्रीमन, में कहना चाहता हं कि इन्क्वायरी में सरकार की मंशा यह है कि जो लाइसेंस दिया गया यह ठीक है या नहीं, इस बात की जांच हो तो में समझता हूं कि यह सी० बी० आई०

के दायरे के बाहर की बात है। मेरा कहना है कि यह फैसला मिनिस्टर का होता है और मिनिस्टर के उस फैसले पर सी० बी० झाई० इन्क्वायरी नहीं कर सकती है, कोई पालिटिकल डिविजन ही हो सकता है ।

जैसा स्रोर माननीय सदस्यों ने कहा इन्क्वायरी ग्राफ कमीखन के चारे में, पिछले प्राइम मिनिस्टर नें भी जिस प्रकार से जांच पडताल के लिए किसी जज को निधक्त किया था. ग्राप भी ऐसा कर दें तो बात समझ में ज्ञाती है। सी० बी० आई० की इन्क्वायरी की बात हमारी समझ में आई नहीं। क्योंकि सी०वी०म्राई० तो केवल एक दो महों पर ही इन्कवायरी कर सकती है वह यह कि फर्म वही है या नहीं और दूसरे लाइसेंस सही दिया गया या नहीं ।

हम को यह नहीं पता लगा कि मिश्र जी को किन व्यक्तियों ने दर्खास्त दी है । अगर मंत्री जी को स्मरण से या लैटर में लिखा हो कि फलां व्यक्ति ने दी है तो वह भी बता दें जिससे जो भ्रम है वह दर हो सके।

एक चीज ग्रीर में निवेदन करना चाहता हं कि अगर इन्क्वायरी आफ कमीशत हो तो उसमें एक चीज का प्रावधान करना होगा । वह यह कि उसका जो नतीजा निकले उस पर कोई कार्रवाई हो । अब तक इन्क्वायरी आफ कमीणन ने कई चीफ मिनिस्टरों के खिलाफ रिपोर्ट दी ग्रौर वे चीफ मिनिस्टर कांग्रेस में ही थे ग्रौर एक आव गैर कांग्रेसी डिप्टी चीफ सिनिस्टर थे लेकिन उन के खिलाफ कोई कार्रवाई नहीं हई। उन्होंने क्या करा उस दल को छोड़ कर दूसरे दल में चले गए । मैं पूछना चाहता ह कि क्या देश के राजनीतिक दल इस बात का वायदा करेंगे कि ऐसे व्यक्ति को ग्रपनी पार्टियों में नहीं रखेगें। में जानता हं जिस चीफ मिनिस्टरों ने डिप्टी चीफ मिलिस्टरों के खिलाफ इन्ववायरी बैठी और खिलाफ फैसला हए वे झाज देश में बड़े अलमवरदार बने हुए हैं।

ऐसे लोग किसी भी राजनतिक दल से संबंधित हो, निन्दनीय है । मैं समझता हं कि जो दल इस प्रकार के स्टैन्डर्ड कायम करना चाहता है उसको देंश के सामने उदाहरण रखना चाहिए । इसके साथ-साथ में यह भी कहना चाहता हं कि जिस व्यक्ति के खिलाफ कमीशन आफ इन्क्वायरी बैठाया गया हो आरे उसका कोई फैसला हआ हो या अदालत का फैसला हुआ हो, अगर कोई दल उसको मानने के लिए तैयार न हो तो इस बात की क्या गारंटी है कि सी० वी० आई० के पैसले को या पालि। यमेन्टरी कमेटी के फैसले को वह मान जाएगा। मैं यह भी कहना चाहता हं कि जिन दलों में ऐसे लोग सरीक हैं जिनके खिलाफ फैसले हो चुके हैं उनको इस सम्बन्ध में गम्भीरतापूर्वंक विचार करना होगा ग्रीर उनको ग्रपने दलों से निष्कासित करना होगा। जब ऐसे व्यक्तियों को कोई भी राजनैतिक दल शरण न दे तब मैं मान्गा कि मैं कमीशन आफ इन्क्वायरी का फसला या सी० बी० आई० का फैसला हम लोगों को प्रभावित कर रहा है। अन्यया इसका परिणाम यह होगा कि कांग्रेस ने किसी मंत्री को इत्क्वायरी करके हटा दिया तो दूसरे दलों ने उसको ग्रपने पास बैठा लिया तो यह कोई ग्रच्छी बात नहीं होगी।

ग्रंत में में यह निवेदन करूंगा कि जो सदन के नैता हैं ग्रोर संबंधित मंत्री है, वे इन बातों को स्पष्ट गरें ताकि देश में जो एक भ्रम फैला हुआ है ग्रीर इस प्रकरण के कारण देश में संसद के प्रति जो ग्रविश्वास पैदा हो गया है उसका निराकरण हो सके । ऐसी स्थिति में मैं नम्रता से यह निवेदन करना चाहता हूं कि इस संबंध में सी० बी० ग्राई० के ढारा जो इन्क्वायरी की जा रही है उसको शीघ्र पूरा किया जाय ताकि शीघ्र उसके नतीजे देश के सामने ग्रा सकें । इस प्रकरण के संबंध में हमारे देश के ग्रन्दर इस वक्त जो एक भ्रम फैला हुआ है उसका निपटारा शीघ्र किया जाना चाहिए ग्रीर एक स्पष्ट स्थिति सदन के सामने ग्रानी चाहिए ताकि जिन मामलों में याज ग्राशंका व्यक्त की जा रही है, उनकी सफाई हों सकें आप लोग बहुमत के बल पर इस प्रस्ताव को गिरा दें तो इससै सरकार के मुख की कालिमा नहीं घुल सकती है। आपको अपनी स्थिति स्पष्ट करनी होगी और जितनी शीश्रता के साथ आप इस इन्क्वायरी को पूरा कर सकें उतना ही अच्छा रहेगा, इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI HIMMAT SINH (Gujarat): Madam Vice-Chairman, (here are three things before us in connection with this debate on which we arc required to give our mature judgement after due deliberation. The first is the statement by the Minister, in the background of the statement, that is, the Resolution and then what appeals to he a small amendment by Mr. Babubliai Chinai. I shall take the amendment first.

In the amendment Mr. Chinai has suggested that we should appoint a Commission to go into this question of import licences. .Son uhat appears to me to be the biggest problem in this country is the amount of money that has been drained out, the amount of corruption that has taken place, the amount of unnecessary and inessential things that are being imported Into this country and, therefore, this licences question cannot be reviewed by a Commission. This licences question has to be approached in a very drastic manner. Therefore, my suggestion is that the entire import and export trade of this country must be nationalised. I suggest to the Minister that he gives very serious thought to this question of nationalisation of the entire import and export trade of this country. Then there will be no question of influence being brought to bear, there will be no question of recommendations being made and there will be no question of importation of inessential items, of wasting and draining out of a country's valuable foreign exchange.

Madam, having said this I would go to the statement by the Minister. The statement by the Minister, in my opinion, is very clear and very categorical, very forth-i ight. There is a Latin maxim which says 'Res Ipsa Loquitor'', tilings speak for themselves, and the Minister's statement is very clear. The Minister's statement ays that the whole matter has been referred to the CBI and we a're awaiting the results of the C.B.I. enquiry.

Now, what is wrong with the CBI enquiry? My friend, Mr. D. N. Dwivedi, very rightly pointed out that if criminal offences, offences of a nature which can be dealt with under the common law of the country, are to be gone into by parliamentary corh-mittees, then there will be nothing else thai parliamentary committees would be required to do. Their whole time will be consumed by such enquiries. Sir, to-day we are exercised over this question. Why? Because attempts are being made at character assassination. And if I auote can Gita: (i संभावितस्य चार्कीतिः मरणादतिरिच्यते

character assassination is worse than murder, and it is this character assassination which is adopted as a policy by the Opposition parties, against which we have to assert ourselves very firmly and very categorically. Have the opposition parties anything concrete to offer to the people? Have they any alternative which will be accepted by the people as plausible, as workable? Are there not questions of national importance on which their minds are exercised? Is not corruption a question of national urgency which requires to be fmight without any party barriers?

Why don't you come forward and make suggestions about fighting corruption? By denigrating departments of the Government like the CBI and others, you are undermining the functions of the administration. And mind you, are you free from your own political predilections? Are you free from your political pulls? Will you be able to exercise the amount of objectivity which is necessary in probing into such matters, even as Members of Parliament? Let me say, from my limited experience of more than two years in Parliament now, that whatever has been discussed in this House or in the other House, the discussion has been influenced by political pulls. Apart from these political pulls, to which political parties are subject, I may also mention about the pulls and factions inside the parties which also have their own influences which cannot be ignored.

I come firom Gujarat, Madam Vice-Chairman, and I know what happened in Guja-ibout six or eight months ago. Political institutions were criticised with motivated purposes. The legislature was brought down and we were afraid at thai time of Trojan Morses. Trojan Hoists arc there, They have penetrated into parties with ulterior motives and they arc puiforming their own functions, hi' have to guard against, them, It is in this background that we have to consider this question very dispassionately and without being influenced by political pulls, or any other considerations, personal or other-I'llis is a question which is also linked up With what is going on in Bihar to-day, because what happened in Bihar was high on the heels of what happened in Gujarat. The same Mr. Jayaprakash Narayan was in Gujarat He spent four or five days there. WJi.it was he doing? With whom was he hobnobbing? I am sorry to say that members of the Stave Government themselves were Mr. Jayaprakash Narayan. I do not know whether they were taking instructions or not, but they were certainly influenced by him because at one time or the other, iln\ hud regarded him as their hero. Here also we find people paying compliments to Mr. Jayaprakash Narayan. And what is Mr. Javaprakash Naravan trying to suggest? Is he trying to suggest that he is strengthening democracy, he is strengthening parliamentary institutions? (Interruption). The whole move is lo undermine our parliamentary system. The whole move is to destroy our democracy, Why? Because ihis is the biggest asset of the people. 'If the Indian people an- proud of anything to-day, it is their right to have the type of democracy they nam and nobody is going to prevent them from exercising that right. You have trfed \i'in hand at it. The Indian people have rejected you. They have thrown you out. And therefore, you are power-hungry people and in vour hunger for power you are prepared to resdrl to anything almost, and in that 1 would not be surprised if foreign agencies are also coordinating their activities with yours in order to undermine the very future of this country.

The world has realised now that this country is not going to shift from its determined path of socialism, this country is not going to give in in regard to its efforts at 129 Motion re. constitution

self-reliance. This country has thrown in its lot with the socialist countries of the world. This morning we had an instance of your reading out something bom the Pravda. May I ask you what the relevance is of this Pravda comment of which you have got no means to verify, even to bring it up in the manner in which you did, in order to criticise a country which lias been the most consistent friend of India? (Interruption). I know, I know. And I shall reiterate with all the emphasis at my command that these foreign agencies have shown us what they can do and what they cannot do. What they can do, we saw in Chile and what they cannot do, they shall see in India. Because, every Indian is proud of his democratic institutions; every Indian is proud of his parliamentary system. And this is the biggest asset which we have achieved, which our Government is preserving, which our Government is not. going to give up, no matter what amount of propaganda you may conduct, exploiting the forum of Parliament also. I am sorry to say you have done that and you want to continue to do that. That is why I say and I request the Government to expedite the CBI inquiry, make it available within the shortest possible time; and the Home Minister has promised that whatever may be the Findings of the CBI inquiry, they will be again before Parliament and whatever Parliament decides in its judgment to do in respect of that CBI inquiry, Pa'rjiament will do.

Madam Vice-Chairman, so much time has been taken and I do not want to say very much although there is a great deal one can say. But when the history of this century comes to be written, the decade of '70s will go down as a decade of the frustration and disappointments and attempts at destroying all that in valuable by the angry men of India. And I can tell them in one sentence, again from the Geeta,—

ग्रधौ गच्छान्ति तामसाः

Those who are angry today, thsy aire destined only to one thing; And that is self-destruction. That is their lot, that is their lot and they must reconcile with it without maligning others for their own misdeeds and for their own dark future. Thank you, Madam.

L/B(N)24RS-6

(The Vice-Chairman, Shri Bipinpal Das, in the Chair)

श्वी राजनारायण ः श्रीमन्, मैं पर्संनल एक्सप्लेनेशन दे रहा हूं । हमारे माननीय सदस्य जिनको हम नहीं जानते हैं श्री जयप्रकाश नारायण के लिए थ्रौर हमारे लिए उन्होंने कहा कि इसमें क्या रिलैंवेंस है कि उन्होंने प्रावदा की यहां पर चर्चा की । मैं यह निवेदन करना चाहता हूं कि प्रावदा ने हमारे दल के बारे में, भारतीय लोक दल के बारे में टीका टिप्पणी की थी ग्रौर हम को पूरा ग्रधिकार है कि हम उसके बारे में कहें क्योंकि हमने इस बारे में चेयरमैन से इजाजत ले जी थी ।

उपसभाध्यक्ष (श्री विपिनपाल दास) : ग्राप का नाम तो नहीं लिया ।

श्री राजनारायण : हमारा नाम लिया है और तब ही तो हम यह बात कह रहे हैं। हमने कहा था कि प्रावदा रिएक्शनरी है, रूसी सिस्टम रिएक्शनरी है.....

(Interruption)

श्री योगेन्द्र शर्मा : ये रुसी सिस्टम को रिएक्णनरी कहते हैं क्योंकि वहां पर महंगाई नहीं है, वहां पर अष्टाचार नहीं है श्रौर इस तरह से रिएक्णनरी की बात कह कर यहां पर ऐसा सिस्टम चाहते हैं जिसमें महंगाई हो, अष्टाचार हो । इनकी तो महंगाई श्रौर भ्रष्टाचार के खिलाफ एक पाखंडपूर्ण लड़ाई है ।

(Interruption)

श्री राजनारायण : इसलिए हम कहना चाहते हैं कि प्रावदा ने हमारे दल के खिलाफ जो बात.....

उप सभाध्यक्ष (श्री विपिन पाल दास) : ग्राप तो बोलने वाले हैं ।.....

श्री राजनारायण : इस समय तो हम उनकी बात का जवाब दे रहे हैं जो उन्होंने हमारे और

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हमारे दल के बारे में कही । इसलिए मैं कहना चाहता हूं कि श्री जयप्रकाश नारायण का जो आग्दोलन है, वह सही आन्दोलन है और हम उस आन्दोलन के साथ है । आज जनतंत्र चिल्ला चिल्ला कर कह रहा है कि श्री जयप्रकाश नारायण का जो तरीका है, वह भारतीय संसदीय परम्परा को बचाने वाला है और इसीलिए हम श्री जयप्रकाश नारायण के साथ है । छोटी मुंह बडीं बात न किया करो ।

(Interruption)

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): Mr. Vice-Chairman, I have carefully heard the ihrerverrtJons made by honourable Members OP both sides of the House today and over the last fortnight on the import licence issue. The numerous legal, administrative and other aspects of the issue have been commented upon at length during the earlier part of the debate. I would at this stage like to stale some factual aspects of lhe matter straight.

After the merger of the former French possessions, namely, Pondicherry, Karaikal Yanam and Mahi with the Union of India in November. 1954, the Import-Export Control Acl and the Orders issued thereunder wen made applicable to the same territories. Of these territories, only Pondicherry and Karaikal were port of call. Government allowed additional licence facilities to the former French possessions. The first notification in this respect was issued on June 11. 1955. The caption of the public notice was: "Grant of additional licences to importers of the former French Indian establishments for the period January to June 1955". In the same public notice, it was mentioned thai additional licences would be issued to the established importers in Pondicherry and Karaikal while no mention was made to Yan am and Mahe. The importers in Pondicherry and Karaikal not satisfied i ith the facilities given and the public notice was issued on July 14, 1955, giving some further special additional licences. Again Yanam and Mahe were not mentioned. This continued to be in the announcement made for the ensuing period

on November 21, 1955. The importers of Yah'am and Mahe had Been representing their ease for the special additional licences to the Government and Government ordered in the public notice issued on December 20. 1955 that the facilities given to the importers of Pondicherry and Karaikal should be extended to Yanam and Mahe for the time. Hon. Members will appreciate, therefore, thai the rectification of the public notice has not been done recently, but was done as early as in 1955. Some importers of Yanam and Mahe who had offices in Pondicherry and Karaikal could avail themselves of these facilities However, others could not, for the last dale prescribed for filing applications under this public notice was December 30, 1955. leaving the intended be'nefi'cialies scarcely 10 days to apply and thi Christmas holidays intervened. Later on it was decided in 1964 that any application received between the last date and the 31st January 1950 would also be considered. This shows lliat as late as 1964 Government discovered that there was force in the argument of these people that the time that was given in 1955, that is between 20th and 30th December, with Christmas holidays intervening, was very inadequate. So, 1964 notification indicates that the time was inadequate and therefore that notification allowed also the applicants, actual or possible, who submitted their applications between 1st and of 1956. Unfortunately this 31st January administrative decision was of no benefit to iporlers of Yanam and Mahe who had not applied prior to January 31, 1956. The policy for the ensuing period was announced in May 1950. The importers of Yanam and Mahe could not take advantage of this policy because only those importers who had obtained licences in January—June 1955 and July—December 1955 were eligible for licences on a repeat The licensing policy on repeat basis basis. continued till September 1959 and thereafter the facility for ! additional licences was abolished. Dining tli is year, the importers of Yanam and Mahe who were left out had been representing off and on for securing additional special licences for the period 1955-1959. The Government continued to take the i stand that since they were not eligible for securing these facilities on a repeat basis, their claims could not be entertained. Accordingly, the Ministry answered a question

in he Parliament in 1967 to the effect that no discrimination had been made against the importers of Yanam and Mane. That decision of the Government was based on this that we took an administrative decision and we should stick to that administrative decision. The representations from the importers of Yanam and Mahe. however, continued. Some of the importers had also filed writ petitions in the Delhi High Court. During the pendency of these petitions, it was not possible for the Government to take any decision on these representations. After the writ petitions were withdrawn, the Ministry re-examine the matter from a point of view as to whether the denial of ihcse licences was consistent with the principles of equity and justice. In this connection, 1 would like to say that this memorandum which has been the subject-matter of our discussion for the last few days, addressed to the then Minister of Foreign Trade, was received on November 23, 1972. Even prior to the receipt of the memorandum, three other representations on idenii-cal subjects were received in the Ministry and w«re under examination . . .

SHRI NIREN GHOSH: What was the Ministry doing?

PROF. D. P. CHATTOPADHYAYA: Let me finish first. You have the time, the mind and the vigilance to put your questions later on.

Now, the earlier representations of the importers of Yanam and Mahe and this memorandum were duly examined and procassed in the Ministry and in the office of the Chief Controller of Imports and Exports. After a thorough examination, we came to the conclusion that some injustice had been done to the importers of Yanam and Mahe even though this was not the intention of the Government. I, therefore, decided in September 1973 that some relief might be accorded to such of the importers of Yanam and Mahe who fulfilled the conditions of eligibility, repeat, who fulfilled the conditions of eligibility and, later on, ...,

SHRI NIREN GHOSH: What are the rules of eligibility?

SOME HON. MEMBERS: No interrup tions, please.

L/B(N)24RsS-6(a)

PROF. D. P. CHATTOPADHYAYA: You have to dead the two volumes of the Red Book and 1 can present them to you here if you are interested.

SHRI NIREN GHOSH: They are the brokers and clients. . . (Interruption) .. . They have paid four times of premium. . .

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): No running commentary, please.

PROF. D. P. CHATTOPADHYAYA: While taking this decision, I was prompted only by the consideration that when a case of injustice causing hardship had come to the notice of the Government, the hardship caused thereby should be removed to the extent possible. However, while granting this relief, certain special precautions were taken and conditions imposed, circumscribing both the monetary ceiling and the permissible items of import. I would like to submit here, Sir, that these firms were not blacklisted, debarred or non-existent.

Then, Sir, after the issue of the licences, a reference was received from the Lok Sabha Secretariat raising suspicions about the matter. Immediately, the matter was refer-ted to the Department of Personnel which is the administrative Ministry for the CBI and preliminary verification was undertaken The prelimina'ry verification of the CBI, which contacted the honourable Members of Parliament and had obtained their statements, and the letters that I received subsequently from them showed that their signatures were not genuine. Only one of the hon. Mesmbers concerned, Shri Tul Mohan Rain, had admitted his signature, according to the CBI's report. I received the report of the CBI on the 31st August and I passed orders on the 1st September for the registration of a case on the basis of the preliminary findings of the CBI.

Sir, I would like to add here that the investigation by the CBI will cover all the aspects of the matter. If any malpractice comes to light in the course of the investigation, necessary action will follow.

1 would like to emphasise that whatever I had said in this House on August 27, 1974, was not intended, even in the faintest manner, to show any disrespect to any of

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I am just as anxious as other hon. Members are to get at the root ol the whole matter. Our Government, and I, are committed 10 uphold the values of parliaments democracy and maintain the highest possible norms ol administration and public morality.

Sir, 1 would briefly comment upon some ol the other issues which have been raised by hon. Members in the course of the discussion today...

SHRI NIREN GHOSH: Mr. Vice-Chairman, he has read out a statement...

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): You cannot stand up like this....

SHRI NIREN GHOSH: Can we seek some clarifications?

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): Not at this stage...

SHRI NIREN GHOSH: He has read out a statement. . .

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): Carry on, Prof. Chattopadhyaya.

PROF. D. P. CHATTOPADHYAYA: Sir, HI tain questions have been raised by . . .

SHRI RAJNARAIN: He has read out a statement. It is our right to...

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): This is only an intervention in the debate...

SHRI RAJNARAIN: We have got every parliamentary right to seek clarifications...

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): This is an intervention . .

SHRI NIREN GHOSH: He lias read out a statement. . .

SHRI BHUPESH GUPTA: You have said on the 27th, alter giving 21 names—I am quoting you:

"The memoranda was received in the Commerce Ministry on 23rd November, 1973 Then you said that the matter is under verification. Earlier you said:

'When the news-item appeared in the Blit/, a sacra) verification through the CBI was instituted. . .".

This means that on the 27lh morning, when you came, somewhere between 11 and 12 o'clock, you *wexft* nol aware of anything. .!;i 1 take it that when you came to Parliament to reply the question...

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): No, Mr. Gupta. . .

SHRI BHUPESH GUPTA:... you were not aware of the result of the investigation, because in the same reply you say, you informed us, that the CBI had hern broughj into the picture as soon as the publication appeared in the Blitz? Should we assume that at that time, by 11 or 12 o'clock you did not have it verified that way? Do I understand that before you came you did not consult the CBI when you were going to reply the question or do I take it that the C:ill kept UHI virtually in the dark?

SHRI NIREN GHOSH: He has said that all these firms are eligible. He should give the grounds. Earlier it was stated that these cases were withdrawn from the High Court on the basis of collusion with L. N. MMira...

SHRI L. N MISHRA: No, no. . .

SHRI NIREN GHOSH: Is he aware that the CBI interrogated Tuhnohan Ram? Shri Dixit, Special Assistant, interviewed Mr. Tuhnohan Ram in Willingdon Hospital. This is very suspicious...

श्री मैरों सिंह शेखावत : श्रीमन्, एक स्पष्टीकरण मैं भी चाहता हूं । माननीय मंती जी ने अभी बताया कि सारा मामला 1955 से चल रहा है । उनके पास 1955 में रिप्रजन्टेशन आया, 1956 में आया और 1956 में आने के बाद वह लोग हाई कोर्ट में गये और हाई कोर्ट के बाद एक रिप्रजन्टेशन जिस पर संसद सदस्य श्री तुलमोहन राम के दस्तखत है, उस प्रकार का रिप्रजन्टेशन मिला और कुछ लोगों को लाइसेंस मिले । मैं माननीय मन्त्री महोदय से जानना चाहूंगा कि इन लाइसेंससीज में वही व्यक्ति है क्या जिन्होंने कि हाई कोर्ट में रिट-पिटीशन की या 1956 से लेकर 1964 तक लगातार रिप्रजेन्टेशन करते रहे ?

दूसरा प्रग्न यह है कि आपने प्रिलिमिनरी फाइंडिंग्ज के ऊपर केस रजिस्टर कराया । इस सदन को आप कम से कम इस बात की जानकारी दोजिए कि प्रलिमिनरी फाइंडिंग्ज किस प्रकार की थी जिनके आधार पर आपने केस रजिस्टर करवाया ?

श्री रबी राय : मै एक सवाल आपके जरिए मंत्री जी से जानना चाहता हूं कि जो मैमोरेंन्डम है जिस पर 21 व्यक्तियों के दस्तखत हैं वह मैमोरेन्डम सभापटल पर रखा जाए ताकि पता लगे वह क्या है ?

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): He was going to answer all these points.

PROF. D P. CHATTOPADHYAYA: A question was raised by Mr. Bhupesh Gupta whether 1 was aware of the contents of the C)5J report when I came here and made a speech.

SHRI BHUPESH GUPTA: You have said in reply to the first question that when the news items published in the Blitz came to Hit notice of the Government, secret verifications through the CBI were instituted. From your reply, it was quite clear that the CBI investigation was on and you were aware of it. You said later that the matter was under verification with regard to the names, whether they are genuine or not. All thai 1 risked you was whether you had asked the CBI before you came to reply, about their finding or is it that the CBI did not care to inform you knowing full well that the question was coming on the L.'7ili August between II and 12?

PROF. D. P. CHATTOPADHYAYA: I was -going to clarify tliesp things. The point is thai when I answertJ the question in the morning of the 27th August or even when I made the speech in the afternoon

of the 27th August, the contents of the CBI enquiry were not known to me or were not available to me. I think this is the answer lie wanted. This is what I said before.

SHRI BHUPESH GUPTA: If 1 wanted the answer in that way, I would have asked you some other thing. I asked you whether before coming here \ou asked the CBI what they had to say witli regard to the genuineness or otherwise of the signatures tit alternatively 1 asked you whether the CBI kept you in the dark or did not inform you. I am not asking you anything more than that. In the afternoon, when you came to reply, you told us that you hu\e found out by personal verification from the Members, that the signatures were not genuine. You never said, "CBI".

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): This is precisely what he has been saying

PROF. D. P. CHATTOPADHYAYA: What I say or what 1 was saying is consistent with what lie is suggesting, namely that neither in the morning nor in ih(evening I was informed or aware of the contents of the CBI verification. The report was made available to me only on the 31st of August. 1 may add that at every stage of their enquiry, the CBI perhaps does not keep the Minister or the Ministry informed of the developments or Otherwise, I say perhaps because on this point Dikshit ji mrgh' add something later on.

SHRI NIREN GHOSH: The question is that you did not ask the CBI.

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): Let him answer this. You put lot of questions.

SHRI CHANDRA SHEKHAR: Mr. Vice-Chairman, Sir, the Minister is on his legs. He is going *to* speak. Our friends are entitled to ask questions. But let him have his say. This is a ^ery peculiar way to deal with the proceedings of this House. I hope that the Minister will be allowed to speak.

SHRI BHUPESH GUPTA: There is nothing peculiar about it. The Minister makes a speech and we ask question's. All that I asked Is a clarification.

PROF. D. P. CHATTOPADHYAYA.- The other question which was raised perhaps by Shri T. N. Singh was as to why the Government took such a long time, say about 18 years, to correct their so-called mistake, namely, the consequences of the defective notification. This question was also raised by some other hon. Members. They also asked as to why is it so that the view of the other predecessors in the Commerce Ministry, that is, my predecessors, not one but several predecessors, had to be reversed or modified in 1973? My submission on took in September, 1973. My submission on these three points are as follows:

(1) Successive notifications of the Govern ment indicate that the aim and the scope of the previous notifications were inadequate or less than what was originally intend ed. . .

SHRI NIREN GHOSH: Originally intended by tire Government,

THE VICE-CHAIRMAN (SHRI BIPIN-PAL DAS): I think, Mr. Niren Ghosh, you understand English.

PROF. D. P. CHATTOPADHYAYA: Simply because the language is important, therefore, 1 am not speaking off the cuff but from it

(2) In two different spells, spread over a decade, 1962 to 1972, the cases of importers of Yaman and Mahe for some reason or the other had been lying before the Delhi High Court and so no administrative decision on the matter could be taken.

(3) It is inherent in the power and responsibility of Government to review, modify or if necessary reverse its decision on the basis of the new 'facts or reasons or both. The point has been well argued by Shri Manubhai Shah.

(4) Fallibility of the human nature and Governmental authority is the basis of demo cracy. Separation of power, doctrine of review, judicial and administrative, etc. are there to reconcile the ends of justice and "ifcerty.

(5) When it was brought to my notice on he basis of recorded information that unintended and somewhat avoidable hardship was caused to the importers, it was, perhaps, called for us to lake some remedial measures according to rules and regulations.

Sir, a question has been raised as to why only 50 per cent has been given and why it is that what has been given was ex gratia and too much of importance has been attached to the literal meaning of ex gratia and not its legal and contextual significance? To these things, my answer is somewhat like this: Under the licensing procedure, ilif marking 'ex gratia' is given by the licensing authority on a licence where il is intended lo prevent the licence-holder limn claiming further import quotas based on such licences. In the instant cases, the importers of Yanam and Mahe were dealing willi import items in the past which are currently banned from import by established importers. These importers have, therefore, been allowed to import alternative items which are now permissible. These licences for alternative items have been marked 'ex gratia' or 'N.Q.Q.' means 'Not Qualifying for Quota so that these inipo-ters do not build up regular quotas lor future imports based on these licences. Sir, on support ol this ex gratia payment, I could refer to a Government Notification issued on 22nd August, 1955, as earlier as that. There it has been said: "It is determined that if the lapses were on the part of the applicant, the application may be rejected. While enforcing this principle, the licensing authorities will no doubt see that bona fide delay by applicants in the submission of complete documents or other information required in connection with the application are to be overlooked except where the licensing policy for an item has undergone a radical change. But where it is established that the lapses were on the part of the I.T.C.- the Import Trade Control authorities-and tire application could not be finalized or was wrongly rejected, the licence should be granted on an ex gratia basis under. . . etc., etc.".

And, Sir, I have already submitted and I reiterate that had they been entitled but for the defective notifications than what they would have got, we have given only 50 per cent of that and that too under restrictive conditions and the restriction is both in

respect Of monetary ceiling and also in respect of items.

Sir, I say and I say it humbly that my decision has been the result of duly processed informations and facts known to me. Now, Sir, I have said in my statement that all these matters are under examination by the CB1 and on a verification by the CB1 the whole truth will come out. Sir, I am as much interested as the hon. Members of the House are in finding out the truth and our interest is in truth and justice.

(Mrw Deputy Chairman in the Chair) SHRI NIREN GHOSH: Sir, he has not been able to answer a single word of the chuigcs f made and lie has not been able to give me a single clarification which I sought. Therefore, it shows that the allegations and charges that are math proved to the hilt. (Interruptions).

PROF. D. P. CHATTOPADHYAYA: That is a conclusion which you may draw; I do not know.

श्वी राजनारायण : श्रीमन्, मैं आपके ढारा सदन के सम्मानित सदस्यों से निवेदन करूंगा और माननीय नीरेन घोष से भी कि जरा ध्यान से मुझ को सुतें और उसके बाद कोई प्रक्ष उठे तो बीच में पौइन्ट आफ आर्डर उठे । श्रीमन्, अभी अभी जब मैं बोलने खड़ा हो रहा हूं मुझे मद्रास से एक तार मिला है। मैं पहले उस तार को पढ देना चाहता हूं :

"It is a naked fact known to the trade and Import Controllers, Pondicherry, Madras, Bombay, Delhi, that the entire Pondicherry parties ex-gratia import licences were sold in advance and received lakhs advance payment (stop) It is known the cases were piloted by one S.M. I'illai, Cuddalore, authorised Liaison representative of these parties with his right hand (stop) Assistant C.C.P. famed S.L. Sharma of Bombay who piloted successfully these cases also sold the entire licences in advance and obtained cash on behalf of the parties (stop) An enquiry will reveal the truth as such (stop) The parlies who are given these licences are neither importers or as any capacity financially or otherwise to import goods on the lace of import licences received by them . . . SUBRAMAN1AM".

यह तार है, इसकी कापी मैं दे सकता हूं।

श्री गणानन्द ठाकर : कौन लिखें हैं ?

अी राजनारायण : सुब्रह्मण्यम, मद्रास से । यह तार आया है श्री राजनारायण, एम० पी० वी० के० डी०, राज्य सन्ना, नई दिल्ली ।

श्री रणबीर सिंहः क्या बी० के० डी हो ?

श्री राजनारायण : अव इसमें क्या हल्ला हो रहा है ? उसको, बेचारे को, नहीं मालूम है बी० एल० डी० है । श्रीमन्, अब मैं कहना चाहता हूं जितनी भी बातें श्री चट्टोपाध्याय ने कहीं, उस सब का काट दिया इसी एक तार ने, कि उनके पास फाइनेशियल करोसिटी नहीं थी, वह इम्पोर्ट वग्नरह खुद नहीं करता था, वह लाइसेंस लेकर के बेच देता है । मैं जानना चाहता हूं कि 1955 से जो केस पड़ा हुआ था और 1974 में जो केस खुल रहा है...

SHRI SARDAR AMJAD ALI (West Bengal): On a point of order, Sir. Sir, the lion. Member alleges that whatever there is in thai telegram is the same thing that has been quoted In the lion. Commerce Minister. I would request you to gi\c a direction to him to place it on the Table of the House. There is something more in it.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, you continue your speech.

श्री राजनारायण : श्रीमन्, उन लोगों को समझा दीजिए हम जानते हैं टेबल पर रखना । यह तो हमारे जो सेकेंटरी है के० कुमारन उन्होंने कहा : ग्रादरणीय नेता जी, ग्रभी ग्रभी एक तार हमको लाइसेंस के संबंध में मिला जिसको शौझ भेज रहा हूं । हमारे जो मित वाराणसी से आए हैं हम उनको बहुत ही प्यार करते हैं ...

आ रवी राय : क्या नाम है ?

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श्री राजनारायण : द्विवेदी । यहां पर एक ग्रौर सज्जन हैं, सम्मानित सदस्य, जिनके मस्तिष्क में कंफ्यूजन है...

श्रीमन्, खास कर के गुह मंत्री जी के दिमाग में कंफ्यूजन है ग्रौर मैं उसको दूर करना चाहता हूं । सुना जाय। पालियामेंटरी कमेटी जो होगी वह ज्यूडिशियल ग्रौर पोलिटिकल दोनों होंगी । लीगल एक्शन बाहर की कोर्ट लेगी मगर वह पोलिटिकल एक्शन नहीं ले सकेगी। बाहर की कोर्ट मेम्बर को ग्रलग नहीं कर सकती हैं । ग्रगर पालियामेंटरी एक्शन करती है, तो वह एक्शन होगा

We will deal with the political activity of the gentlemen here.

इसलिए नई नई बिटिया, नये नये ग़ीता श्रीमन्, आपको मालुम होगा कि जब हम लोग थानु पिल्लई से इस्तीफा मांग रहे थे तो उस समय यह कहा गया था कि पहिले ज्युडिशियल इन्कवायरी हो और जब यह साबित हो जाय तब वे इस्तीफा दें। श्रीमन, आपको इस बारे में मुझ से ज्यादा जानकारी होगी। उस समय यह चीज कही गई थी कि यह पोलिटिकल एक्शन कि थानु पिल्लई इस्तीफा दें, यह पार्टी लेगी स्नौर ज्य डिशियल इन्कवायरी कमिशन करेगी और वह एक्शन लेगी। इसलिए मैं नये बन्ध ओं से कहता ह नम्रता के साथ कि अनावश्यक ढंग पर अपनी प्रतिभा का ज्ञान बेजगह पर खैर्चन करें। हम कहते हैं कि यह पोलिटिकल एक्शन होना चाहिये ग्रौर पालियामेंटरी कमेटी पूरी जांच करे ग्रौर जांच करके ग्रगर वह सदस्य दोषी पाया जाता है तो उनकी पार्टी कहे कि तुम लोग सभा ग्रौर राज्य सभा की सदस्यता से इस्तीफा दो । मदगल केस में क्या हग्रा था ?

That decision was a political decision; that was not a legal decision.

श्री महाबीर प्रसाद शुक्ल : ग्राप श्रंग्रेजी में बोलने लगे हैं ।

श्री राजनारायण : यह मेरी गलती है बौर ग्राप लोग मुझे माफ कीजियेगा । जब

मुझे ग़ुस्सा ब्राता है तो मैं अंग्रेजी में बोल देता हूं। श्रीमन्, मैं यहां पर एक संस्कृत का श्लोक पढना चाहता हं जो कि इस प्रकार से है :--

यौवनं चानसम्पत्तिः प्रभुत्वं ग्रविवेकिता । एकैकं ग्रापि ग्रनार्थाय किम् मत्न चतुष्टयम् ।।

श्वी कमलापत्ति विपाठी जी इसका अर्थ समझते हैं। एक यौवन हो, वही अनर्थ कर सकता है, घन सम्पत्ति कर सकता है, प्रभुत्व करता है और अविवेक करता है। लेकिन यहां पर चारों का सम्मिश्रण हो गया है सरकारी पक्ष में, इसलिए अनर्थ तो होगा ही। श्वी कामेरवर सिंह : श्रीमान, मैं यह निवेदन करना चाहता हूं . . (Interruption) MR. DEPUTY CHAIRMAN: Mr. Kameshwar Singh, don't go on interrupting like that. We have no time.

श्री राजनारायण : श्रीमान, मैं बहुत सफाई से कहना चाहता हूं कि मानतीय मत्री जी इस बात का उत्तर दें कि हमनें डिप्डी चेयरमैन साहब को भी लिखा है कि वे सरकार से कहे कि मेमोरेन्डम क्या था और किस मैमोरेन्डम पर हस्ताक्षर सदस्यों के हुए ? यह चीज हमें बता दी जाय । मैं बहुत अफसोस के साथ कहना चाहता हूँ कि हमारे भाई हिम्मत सिंह जी ने जिनकी स्वतंत्रता संग्राम में कहीं भी चर्चा नहीं है, इस समय इस सदन में सम्मानित जयप्रकाश जी के बारे में कहा । जयप्रकाश जी के बारे में उनके मुह से कहना शोभा नहीं देता है ।

श्री हिम्मत सिंह : क्यों नहीं देता है ?

श्वी राजनारायण : मैं इतना कहना चाहता हूं कि जरा इस बात को सदन के सम्मानित सदस्य समझें ग्रौर देखें । यह कहा जाता है कि विरोधी पक्ष करेक्टर एस्सिनेशन कर रहा है, चरित्न हनन कर रहा है । क्या हम चरित्नहनन कर रहे हैं ? हम तो इतना ही कह रहे हैं कि 21 सदस्यों के दस्तखत हैं या नहीं ? ग्रगर 21 सदस्यों के दस्तखत है तो यह उनका चरित्न हनन हग्रा या नहीं ? उनकी चरित्न ग्रौर प्रतिष्ठा का हनन हुआ या नहीं ? अगर 21 कांग्रेस दल के लोकसभा के सदस्यों के हस्ताक्षर किये...

कई माननीय सदस्य : यह गलत है ।

श्री राजनारायण : श्रीमन्, मैं कानून का ग्रेज्युएट हंग्रीर कानून को जानता हं। जब तक उनके सिगनेचर के बारे में जांच नहीं कर ली जाती है किसी एक्सपर्ट द्वारा तब तक हम बराबर यह कहते रहेंगे कि उन्होंने दस्तखत किये हैं ।

में, श्रीमन, इसको मानने के लिए तैयार नहीं हं ।

श्री देवेन्द्र नाथ द्विवेदी : मान्यवर, माननीय राजनारायण सिंह ने कानून की बात की, प्रिजम्जन आफ इन्नोसेंस की थयोरी की बात की लेकिन संसदीय परम्परा से उन्हें परिचित होना चाहिए कि अगर संसद में, लोकसभा या राज्यसभा में कोई सदस्य खडा होकर वयान देता है तो हमें उस बयान को सही मानना चाहिए । 20 सदस्यों ने खडे होकर यह बयान दिया कि उन्होंने हस्ताक्षर नहीं किए । अगर आप उसको एक्सेप्ट नहीं करते हैं तो ही योज इग्नोरेंस ग्राफ पालियामेंटरी प्रैक्टिस ।

श्री राजनारायण : में दिवेदी जी से कहना चाहता हं कि राज्यसभा की परम्पराम्रों का सीखें। यह केस का मामला है, किसी स्टेटमेंट का मामला नहीं है कि किसी को कछ बोल दिया। इस केस में जब तक इन दस्तखतों को हैंडराइटिंग एक्सपर्टं गलत सिद्ध नहीं कर देता में इनकों गलत या जाली मानने के लिए तैयार नहीं हं।

श्रीमन्, हमारे बहुत से पोइट्स की नीरेन घोष और दूसरे सम्मानित सदस्यों ने कह दिया है, इसलिए मैं उनके बारे में नहीं कहंगा। ये जो 21 ब्रादमियों ने हस्ताक्षर किए हैं मुझे यह बताया जाय कि ये हैं कौन । क्या ये श्री एल० एन० मिश्र के निकटतम दोस्त नहीं है ? सबके नाम के आगे सहरसा, सहरसा, पूर्णिया, पूर्णिया लिखा हुग्रा है। ये जितने है सब उनके जिले के हैं। ललित नारायण मिश्र के चुनाव में मैं जा चुका ह उनके घर भी जा चुका हूं। एक वात में कह दूं कि हमारा व्यक्तिगत रागद्वेष किसी से नहीं है। यहां जितने ट्रेजरी बँचेंज पर आज बठे हैं, उनमें से शायद ही एक दो निकले जो हमसे ज्यादा ललित नारायण मिश्र को जानते हों। ललित नारायण मिश्र जब बच्चे थे, पढते थे तब से मैं उनको जानता हं। इसलिए ललित नारायण मिश्र को हम बहत दुलार करते थे।

आ प्रकाशवीर शास्त्री : ये ग्रव पुराने रहस्य का उदघाटन कर रहे हैं।

श्री राजनारायण : ग्रव देखा जाय, दत्ता कमीशन आफ इन्कवायरी का पूरा ब्यौरा है इसको ग्राप कहें तो में टेविल पर रख दुं । इसके टर्म्स ग्राफ रिफरेंस में

श्री उपसभावति : इतना समय नहीं है ।

श्री राजनारायण : दत्ता कमीशन ने ललितनारायण मिश्र के ऊपर जो टम्से आफ रिफरेंस बनाया. जो उन्होंने इनक्वायरी की माँग की सब इसमें लिखा हम्रा है। इसके बाद जब शास्त्री जी चीफ मिनिस्टर हुए तो दत्ता कमी शन को खत्म करा दिया...

रेलमंत्री: (श्री ललित नारायण मिश्र) : जब ग्राप लोग हार गए, ग्रविश्वास का प्रस्ताव पास हुआ . . . (Interruption)

श्री राजनारायण : मैं पूछना चाहता ह कि क्या दूनिया की तवारीख में कोई केन्द्र का मंत्री होगा जिसके विरुद्ध एक आयोग बैठ गया हो, उस आयोग के पास तारे कागजात चले गए हों, वाकायदा टम्सं ग्राफ रिफरेंस के ग्रन्दर उसने में जन कर दिया हो, हेट दे दी हों कि फलां तारीख को 2 लाख 50 हजार, फलां तारीख को 50 हजार, फलां तारीख को 1 लाख, फलां तारीख को 3 लाख लखन चौधरी ग्रौर एल० एन० मिश्र ने विदड़ा किए । उस कम्रीशन को इन्दिरा जी ने समाप्त कर दिया । फिर भी सरकारी पक्ष के

लोग यह कहने की हिम्मत करते हैं कि ये बड़े-साफ हैं, बड़े दूध के धोए हैं। क्या हमने नागर बाला कांड किया था ? क्या नागरवाला कांड की कोई जांच हुई ? जो डी० वाई० एस० पी० जांच कर रहा था उसका करल करा दिया गया, नागरवाला को जेल से निकलवा कर हत्या करा दी गई ।

कुछ माननीय सदस्य : गलत ।

श्री राजनारायण : में यह पूछना चाहता हूं कि यह गलत दलील क्यों दी जा रही है ? मैं चाहता हूं कि संसदीय समिति सब चीजों से सम्बद्ध हो । वह जिस डिपार्टमेंट के मंत्री को चाहे बुला सकती है, जिस सैकेटरी को चाहे बुला सकती है, वह किमिनल कोर्ट नहीं हो सकता । मैं अपनी जानकारी से बोल रहा है, बिल्कुल शपथ खा कर कहता हूं...

एक माननीय सदस्य : किसकी ?

श्वी राजनारायण : अपनी श्रौर इस सदन की, सारे देश की, विश्व की, सभ्यता की, संस्कृति की, तमद्दु नि की.में इस सदन के साथ घोखा नहीं कर सकता श्रौर जानकारी को छिपा नहीं सकता-कि एक बचारे हरिजन को दबाया जा रहा है । सारा कांड किया बबुआ ललित नारायण मिश्र ने, सारा काम किया बवुआ ललित नारायण मिश्र ने ।

वह चूंकि हरिजन है इसलिए ग्राज उस तुलमोहन पर आपत्ति आ रही है । क्या यह वात सहीं नहीं है कि जब सी० वी० आई तुलमोहन के पास गयी और जब वह अस्पताल गया तो हमारे मिल्ल ललित नारायण मिश्र के एक स्पंशल असिस्टेंट दीक्षित जी है वह अस्पताल में जा कर उस तुलमोहन से मिले । उन से पुछा जाय कि यह बात सही है या गलत और श्रीमन् क्या यह सही नहीं है कि योगेन्द्र धावे तुलमोहन का एक स्टेंटमेंट ले कर प्राईम मिनिस्टर के पास जा रहे वे और जब ललित नारायण बाबू को मालूम हुग्रा जिन का नाम आज नगद नारायण मिश्र चलता है तो

उन्होंने तुलमोहन को बुलवाया और जो ड्राफ्ट तैयार था प्रधान मंत्री जी के पास जाने के लिए धौर जिस में कहा गया था कि हम से यह सारा पाप करवाया है ललित नारायण मिश्र ने, उस से उस को ले लिया गया ग्रीर दस हजार रूपया उन को दे दिया गया तो हम लोग गांधी वादी है । गांधी जी को एक लाख का हीरा दक्षिण अफ्रीका में मिला था और वह जब टुस्ट बनाने लगे तो कस्तुरवा ने कहा कि यह हीरा तो हमारी पतोह पहनेगी । गांधी जी ने कहा कि यह हमारें राष्ट्र में जायेगा । इस बात को लेकर बहां बोटिंग हई और कस्तुरबा को विश्वास था कि शायद हमारे. लडके हमारे पक्ष में बोट देगें। लेकिन गांधी जी के तमाम लडकों ने गांधी जी के पक्ष में बोट कर दिया और वह हीरा और वह एक लाख का जमा 'हो गया ट्रस्ट में। मैं पूछना चाहता हं कि आज सरकार के पक्ष में जो मंत्री और उपमंत्री बैठे हे क्या उन का चरित्र है । समय नहीं है मगर जितनी अक्लें हमारे सामने हैं मैं आप को बता सकता हं कि एक एक के क्या कुर्कम है । मैं चाहता हं कि संसदीय समिति इस की जांच करे जोर भाई ललित नारायण मिश्र जो से व्यक्तिगत मेरा कोई झगडा नहीं है, व्यक्तिगत मेरा सौर इन्दिरा जीका कोई झगड़ा नहीं है, लेकिन मैं उन के अष्टाचार से घुणा करता हूं । मैं पापी से घुणा नहीं करता , पाय से घुणा करता हूं । इस लिए मैं चाहता हं कि संसद की समिति बैठे । मैं भूपेश जी को सचेत करना चाहता हूं। उन को पहले वोलना चाहिए था। यह ललित नारायण जी के साय जो उन्होंने दोस्ती निभायों है यह ठीक नहीं है ।

श्वी मुहम्मद यूनुस सलीम : (ग्रांध प्रदेश) जनाव डिप्टी चेयरमैन साहव, मैं बहुत गौर से सुबह से तमाम तकरीरों को सुन रहां हूं ग्रौर ग्रभी मेरे दोस्त राजनारायण साहब ने यह दावा भी किया था कि वह बहुत कुछ कानून भी जानते है। मगर मुझे ग्रफसोस है ग्रौर ताज्जुब है कि ग्रपोजिशन की तरफ से जिन लोगों ने इस मसले पर अपने ख्यालात का इजहार किया उन में से

आदमियों के दस्तखत थे और उसमें से 20 आदमियों ने अपने दस्तखत से इंकार कर दिया एक साहब ने दस्तखन होने का इकरार किया ।

जहां तक कि इस मामले के वाकयात इस ऐवान के सामने या दसरे हाउस में ग्राये है, वहाँ तक यह पता नहीं चलता है कि लाइसेंस के दिये जाने में किसी कायदे कानन या किसी नोटिफिकेशन के खिलाफ कार्यवाही की गई। जो चीज भी सामने ग्राई है वह यह है कि दस्तखत ही जाली बनाये गये ग्रौर धोखा देकर यह वयान करके कि इस पर पालियामेंटरी के मैम्बरों के दस्तखत है, लाइसेंस हासिल करने को कोशिश की गई। जनाब इस पर गौर फरमावें कि इसमें जाली कितने है। हो सकता है कि इंक्वायरी के बाद यह मालम हो कि इस पर पार्लियामेंटरी का रूक्न कत्तई इंबाल्ब है ही नहीं। जिस तरह से ग्राज के ग्रखबार में इफ० ग्राई० ग्रार० के मुताल्लिक खबर शाया हुई है, उससे पता चलता है कि एक साहब तल-मोहन राम के पास गये और एक कागज पर उनके दस्तखत किये ग्रीर यह तफनीण के बाद मालम होगा कि बाकी मैम्बरों के उस्तखत किस मौके पर बनाये गये । मैं यह इसलिए कह रहा हं कि ग्रगर तफतीश के बाद यह मालुम हो कि ये दस्तखत लाइसेंस लेने वाले ने खद वना लिये थे और जाली दस्तखत बनाकर यह यकीन कराया कि यह पालिंयामेंट के मैम्बरों के दस्तखत है तो इसमें कहां पार्लियामेंट इंबाल्व होती हैं। कहाँ पालियामेंट के मैम्बर इंवाल्व होती है ? मिनिस्टर के पास खत लिखना दरख्वास्त देना, रिप्रजन्टेशन करना हर शहरी का हक है ग्रीर हर पालियामेंट के रूकन को यह हक हासिल है कि वह किसी केस को रिप्रजेन्ट करें। इसका हाउस से कोई ताल्लक नहीं है। हाउस का कोई काम ऐसा नहीं है। कि जिसमें पालियामेंदी कमेटी के प्रौव करने की जरूरत पैदा हो । अगर सरतहाल यह होता कि हाउम में किसी पर क्वैशचन पर. किसी बिल पर बहस करने के सिलसिले में, या ऐसी कार्यवाही करने में जिससे हाउस म रिश्वतदानी या नाजायज इंफ्ल्येंस की बयानी

एक साहब ने भी यह ख्याल करने की जहमत भी गवारा नहीं की कि यह जो मसला इस वक्त हाउस के सामने है उस में क्या क्या काननी मसले दरपेश है। कहा यह जाता है कि एक पार्लियामेंटरी कमेटी मकर्रर की जाय जो इन तमाम उमर की जांच करे जो 27 ग्रगस्त के सवाल के जवाब में कार्मस मिनिस्टर ने सप्लीमेंटरीज के सवाल के जवाब में वाक्यात ब्यान किये हैं। लेकिन इस पर किसी ने नजर नहीं की कि जब कोई जुर्म सजद होता है, जब कोई ग्राफेंस पाया जाता है तो उसके तीन मरहले होते है । एक इंवेस्टीगेंगन, एक इव-वायरी ग्रौर एक ट्रायल इंवेस्टीगेंशन का आगाज, इब्तदा, शरूप्रात उस बक्त से होती है जब से कि एफ म्राई म्रार यानी पहला पर्चा इत्तला बारदात चाक किया जाता है । ग्रौर मैजिस्ट्रेट के पास भेज दिया जाता है।

उसके बाद फिर नौबत आती है चालान की। जब चार्जशीट फाईल की जाती है, चालान पेस किया जाता, उस वक्त से कोर्ट में इंक्वायरी होती है । उसके बाद जब मैजिस्ट्रैट फर्दे जुमें लगा देता है, चाजंशीट फ्रेम कर देता है तब ट्रायल शरू होता है। मैं यह जानना चाहता हं कि आपोजिशन के कानूनदां लोग जिन्होंने पार्लियामेंट्री कमेटी के मर्करर किये जाने की मांग की है क्या वह पुलिस के अख्तियारात इस्तेमाल करना चाहतें है या मजिस्टैट के ग्रब्तियारात ? यह बहत ग्रहम गम्भीर सुरतीहाल है। कोई भी अदालत चाहे वह मजिस्ट्रेट की ग्रदालत हो, चाहे सेशन जज की ग्रदालत हो ग्रीर चाहेँ वह पर्लियामेंट की ग्रदालत हो. पार्लियामेंट को वह अख्तियार हासिल है कि वह अदालती अस्तिरात वासुरतों में इस्तेमाल करे वजतें कि कोई ऐसा जुर्म बयान किया जाए जिसका इंतखाव हाउस की कार्यवाही से हो, हाउस की कार्यवाही में किया गया था, हाउस के किसी सदस्य ने किसी रूक्न की ऐसी कार्यवाही के लिए किया हो जो हाउस में की जाए । यहां, डिप्टी चेयरमैन साहब, सरतहाल क्या है । ब्यान किया जाता है कि एक मैमोरेंडम दाखिल किया गया कार्मस मिनिस्ट्री में । उस पर 21 की जाती है तो यह कहा जाता कि पार्लियामेंट भ्रष्टाचार में इंवाल्व है, इसलिए पार्लियामेंट की कमेटी मुकरर्र होनी चाहिये जो इस सम्बन्ध में तहकी-कात करें । मेरी गुजारिश यह कि जितनी तकरीरें की गई है उनमें हर एक शख्स ने वही बात दोहराई है - मैं उनका जवाब देने में ऐवान का ज्यादा समय नहीं लूंगा--- बह यह है कि हमको सींब्वी ब आईब पर भरीसा नहीं है । हम कहते है कि हमको भी भरीसा नहीं है तो मसला हल नहीं होगा ।

यह मसला बहुत नाजुक है । हम जो इस कांग्रेस बैच पर बैठने वाले लोग है इन्हीं की तहरीक पर यह सवाल ऐवान में आया है । अगर ये कांग्रेस के लोग कार्मस मिनिस्टरी से ये बातें न कहते तो अपोजिशन के मैम्बरों को ये बडी-बड़ी बातें कहने का मौका नहीं मिलता । हमें खुद इस बात का फिक है दरअदुत है, कि इस मसले में सच्चाई सामने ग्राए लेकिन उसके लिए हमको दिल से ज्यादा दिमाग को इस्तेमाल करने की जरूरत है जब एक मसला सो० वी० म्राई० के सामने है और हम को यह मालूम है कि एक० आई० आर० चाक हो चुका है तो यह कहना, एवान के सामने यह तकरीरे करना कि मुल्क की एक्जी-क्युटिव पर, उसके जुडिशयरी पर भरोसा नहीं है. और न मुल्क की पार्लियामैट पर भरोसा है यह बात कम्पलिकेटिड सुरते हाल है इसकी ग्रोर उसे तवज्जाहा दिलाना चाहता हुं । मेरे लायक दोस्तों ने अपोजीशन से तकरीरें की है उनको यह मालम नहीं है कि जब एक० ग्राई० ग्रार० चाक होता है तो जितना इन्वैस्टीगेशन होता है वह सारा ग्रदालत की निगरानी में होता है, मजिस्ट्रेट की लिगरानी में होता है। अगर मजिस्ट्रेट उसके मुतमईन न हो तो मजिस्ट्रेट उसको दुवारा इन्वैस्टीगेशन के लिए किसी दूसरे आहतेदार को मुकरंर कर सकता है, या तफतीश के लिए अपने हाथ में ले सकता है। इसके मायने यह है हम ग्रदालत पर भरोसा नहीं करना चाहते । मैं आपके सामने सुप्रीम कोर्ट का फैसला चन्तद फिकरों में सुनाना चाहता हं जो अभिनन्दन झा वसिंस दिनेश मिश्र का है । इसका पैराग्राफ 15 पढ़ कर सुना रहा हूं।

Then the question is what is (he position when the magistrate is dealing with a report submitted by the police under sec-don 173 that no case is made out for sending an accused for trial which report, as we have already indicated, is called in the area of question as a final report? Even in those cases if the magistrate agrees with the said report, he may accept the final report and close the proceeding!). But there ma) be instances when the magistrate may take the view on a consideration of the final report that the opinion Eonned by the police is not based on a full and complete investigation in which ease, in our opinion, the magistrate will have ample jurisdiction to give directions to the police under section 150 to make a further investigation, that is, if the magistrate feels after the consideration of ilie final report that the investigation is unsatisfactory or incomplete or that there is scope for further investigation, it will be open to the magistrate to decline to accept the final report and direct the police to make further investigation under section 156. The police after such further investigation may submit a charge-sheet or again submit a final report depending upon the further investigation made by him. If ultimately the magistrate forms the opinion that the facts set out in the final report constitute an offence, he can take cognizance of the offence under section 191(b) notwithstanding the contrary opinion of (lie police expressed in the final report."

आपने मुलाहजा फंमाया । यह सुप्रिम कोर्ट की आव्जरवेशन है कि अगर अदोलत सी० वी० आई० की रिर्पोट से या पुलिस की रिपोंट से मुतमईन नहीं है तो उसको यह अख्तियार है कि तफतीश की अपने हाथ में ले ले । मैं नहीं समझता कि इसमें किसी को गुरेज होगा । अगर किसी का अदालतों पर भी भरोसा नहीं होगा, जमहूरीयत पर भरोसा नहीं होगा तो मैं समझता हूं किसी मुल्क की जमहुरीयत पनप नहीं सकती है । आखिर हमें अदालतों पर तो भरोसा करना ही पड़ेगा बरना इस मुल्क में इन्साफ नहीं मिल सकेगा । मेरे दोस्त राजनारायण जी चलें गए है । उनको इलैक्शन पैटिशन कोर्ट में जेरेगीर है ।

जनाव, मैं ग्राखिर वात कहकर खत्म करता हं। जब आप यह बात मान गये कि एक पीनल आफेंस हया है, ताजीरी जम हया है तो उसके लिए कानने मुल्क की रूह से एक फारम प्रोवाइड किया गया है ग्रीर वह यह है कि उसकी इनवेस्टीगेशन किमिनल कोर्ट की दफा 8 की रोशनी में की जाय आरि उसमें मजिस्ट्रेट की निगरानी हो ग्रीर मजिस्टेट की निगरानी के बाद उसका चालान हो ग्रौर चालान पेश होने के बाद उसका फैसला हो । एक बात में यह भी छर्ज कर दुं कि छाज से हमें जा के लिए यह तफसरा नहीं कर दिया गया है कि ऐसे मामलों में पार्लियामेंटरी कमेटी के किसी प्रफ की जरूरत नहीं है । यह अख्तियार तो अदालत का फैसला होने के बाद भी और सप्रिम कोर्ट के वराडिक्ट के बाद भी पार्लियामेट से छिन नहीं जाता है। वह यह कह सकती है कि वह इस इंवेस्टीगेशन से मतमईन नहीं है और चूंकि इसमें सप्रिम कोर्ट का फैसला नहीं है, इसलिए हाउस की डीगनिटी को बरकरार रखने के लिए एक कमेटी बननी चाहिए । मै समझता हं कि उस हालत में भी पार्लियामेन्ट को इस बात का अख्तियार रहेगा कि वह स्रपनी कमेटी पूर्व के लिए बनाये । लेकिन सवाल इस वात का है कि अगर उसने तहकीकात गरू कर दी तो वह कमेटी किस तरह से वैकों में जायेगी, किस तरह से खातों की जांच करेंगी ग्रीर किस तरह से सारे हिसाब किताब को देखेगी ग्रीर इसके साथ ही यह भी देखना होगा कि पार्लियामेट को लोगों के बयानात लेने पडेगें। ऐसी हालत में यह सवाल हमारे सामने है कि पालिया-मेंट इसको किस तरह से अन्जाम दे सकेगी ।

एक श्राखिरी बात कह कर मैं बैठ जाऊंगा । इस मोशन में कहा गया है कि दोनों हाउसेज की एक मुसतरफा कमेटी मुर्कररकी जाय । आज यह इस हाउस की श्राखिरी सिटिंग है । फेंज कीजिए आज यह मोशन मंजूर हो जाय तो इसके मायने यह है कि अगले सैशन में यह लोक सभा में जाएगा कि आप इसकी मंजूर दीजिए और तब तक यह मामला आपको मुलतबी करना पड़ेगा । लेकिन मै कहना चाहता हं कि किसी भी मिनिस्टर को यह अख्यितार हासिल नहीं है कि एक बार किसी मामले का एफ० आई० आर० दर्ज हो जाय तो बह उसके इंवेस्टिगेशन को बन्द करने का हुकम दे दे, सिवाय मजिस्ट्रेट के यह अख्तियार किसी को हासिल नहीं है । आखिर बात मैं यह कहना चाहता हूं कि झाज की सूरते हाल को अगर आप मुलाहिजा फरमाये तो रूल्स आफ प्रौसीजर के रूल 169 को देखिए । इसमें कहा गया कि:-

Rule ItjO, clause (viii) says:-

in order that a motion may be admissible, it shall satisfy the following conditions, namely:—

It shall not relate to any matter which is under adjudication by a court of law having jurisdiction in any part of India.

आज जब मै इस बारे में पाइन्ट आफ आर्डर रेज कर रहा था तो आपने उसकी इजाजत नहीं दी। चूंकि आपके जहन में यह बात थी कि इस मामले में एफ० आई० आर० की नौबत है, इसलिए यह मामला सबजुडिस नहीं है। लेकिन जब चालान पेग हो जाय और उसके बाद जब हमारा यह मोशन सामने आ जाय तो उस बक्त क्या हालत होगी और इस मोशन का क्या असर होगा, इस पर हमें गौर करना है। किस तरह से उस हालत में पार्लियामेंटरी कमेटी तहकीकत कर सकेगी, यह सवाल भी हमारे सामने है :---

जनाब राजनारायण साहब ने अपनी कानुनगी का मुजहारा करते हुए यह कहने की कोशिश की कि उस मेमोरेन्डम में जिन मेम्मवरों के दस्तखत है, बावजूद उनके इन्कार करने के भी, यह प्रज्यूम किया गया कि दस्तखत उनके है। मैं समझता हूं कि शायद उन्होंने कानून को समझने की कोशिश नहीं की है इसलिए सिलसिले में कानून बिल्कुल साफ है।

Section 67 of the Evidence Act says:-----

If a document is alleged to be signed or to have been written wholly or in part by any person the signature or the handwriting of so much of the document as is

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alleged to be in that person's hand-writ ing must be proved to be in his handwriting.

वरडन ग्राफ पूव इस वात में नहीं है कि उन्होंने सिगनेचर होने से इन्कार कर दिया है ।

There is no such presumption under the Evidence Act.

इसलिए मैं कहना चाहता हूं कि जो बात कही गई है, वह गलत है और महज कांग्रेस पार्टी को बदनाम करने के लिये और कांग्रेस पार्टी पर कीचड़ उछालने के लिए यह मोशन लाया गया है ताकि मुल्क में इस बात का असर पैदा हो कि कांग्रेस पार्टी लोगों के करप्शन की हिम्मतअफजाई करती है और उस पर पर्दा डालना चाहती है। महज प्रोपेगण्डा करने के लिये और मुल्क में गलत असर डालने के लिए यह मोशन लाया गया है। इसलिए में इसकी शिरत्त से मुखालफत करता हूं।

MR. DEPUTY CHAIRMAN: I will call some more Members. But they will bare to confine themselves to ten minutes. Yes, Mr. Chinai.

SHRI BABUBHAI M. CHINAI (Maharashtra): Mr. Deputy Chairman, Sir, I am happy that my amendment to ihe Motion under the consideration of this House has been admitted. Hon'ble Members must be having in their hands a copy of my amendment. As would be seen, the amendment is -.imple; and it seeks the appointment of a Commission to consider and recommend in what manner the present system of import licensing, which is prone to external pressures, can be replaced by an appropriate adjustment in tariffs and/or otherwise and thereby reduce import licensing to the minimum. Permit me, Sir, to explain the rationale of this amendment. Before doing so, I feel compelled to recall my long association with this august House.

My membership is running its seventeenth year, *and* during this period, Sir. T have heard debates, good, bad and indifferent and I have personal knowledge of the heights as well as the depths to which the Members of the Treasury Benches as much as Members belonging to the different political parties can rise or sink. There have been many elevating as also depressing moments. I submit that the debate today should go down in historical records as one of the bench marks in our political evolution, and that we have the requisite maturity and skill to discriminate between personal interests and public good, between the substance and the periphery.

The Members who put their questions on the 27th August—I believe all of them belong to the ruling party—drew their inspiration from a Bombay Weekly even though this Weekly is known more for sensationlism than lor sober journalism. The significant point, however, is that the young Minister of Commerce, Prof. Chattopadhyaya, in reply to this question, did not hesitate to mention the names of the Members of Parliament who were purportedly and allegedly interested in the issuance of import licences to some unknown parties in Yanam. Here again, in term prospective, Ihe concerned file was inherited by Prof. Chattopadhyaya.

Such a question as well as such an answer could not have been asked or forthcoming in the political system to which the hon. Shri Bbupesh Gupta, who is spearheading the Motion today, is an ardent votary. My simple point is that our country is safe so long as our democratic political institutions ate healthy and are worked on the basis of free and frank discussions. Democracy has taken deep roots in the Indian soil notwithstanding the prophets of gloom in India and abroad who predict from time to time that the Indian soil is not congenial to democracy.

I beg to submit that the issues arising out of the import licences under reference must he considered in this wider perspective, and in the context of the need to make improvement in the licensing procedures. If. at this time, after bringing up the matter in a democratic way, we ignore some basic considerations, then we will be lining an injustice to ourselves as well as to parliamentary traditions. Witch-hunting goes ill with democracy, so also arrogance of power, whether manifested by the Government ol' the Opposition. All of us are committed to achieving nobler tasks, that is, to strengthening our economic and political institutions and to improving the Government policies and procedures so that they serve the objectives for which they are intended. It goes without sa\ing then that any policy or procedure which is prone to benelit a lew or which can be easily exposed to external pressures should be scrap ped and eliminated root, branch and trunk.

Sir, our end is to bring about a better organisation and not the mere blaming of this man dr that. I am sure that this House will, as a whole, rise to a man to defend the priviledges of Parliament and. at the same time, to frown upon anyone, whether in this House or outside, whether high or low, who wants to exercise autocratic powers.

After all. there has to be one law and one court for a public functionary and the citizen, whether the citizen is a Member of Parliament or not. No one, whether private citizen or from the Prime Minister to a ticket collector, can act without legal justification, and transgression must be punishable In the court of the land. There cannot be privileged persons, and, conversely, there cannot be privileged courts.

It is extraordinary to suggest that because the names of some Members of Parliament are involved in some issue, that issue should be remitted to a joint Committee of both Houses of Parliament. Are we as the custodians of the liberty and rights of the Indian people to abrogate to ourselves special treatment? Are we above the normal laws of the land? The very thought is repugnant and goes counter to all that is best in our country.

At least one lesson has been thrown up out of all this, and it is a lesson which we as Members of Parliament have to learn. Some of us, most unfortunately, have not exercised enough self-restraint and bandied about names of private citizens and officials to illustrate a point or to run them down for unproved acts of omission and commission. Is it not time to realise how hurtful it must be lor those people whose names are heedlessly mentioned and who cannot defend for themselves? Are we not worried because some of our colleagues in Parliament have been named without justification? What is sauce of the goose is also sauce for the gander.

let us pause for a moment and calmly consider tin- whole system of import licensing, for the aberrations thereto cannot be otherwise understood, much loss accurately assessed. The origin of import trade control was introduced in India as a wartime measure in the early stages of the Second World War. A Notification to this effect was issued on May 20, 1940, and to begin with the import of only (is commodities, mainly consumer goods, was subject to con-iml. Over the years, the import control system and the import licensing procedures have been subject to mam changes. In fine, today, except a few negligible items, which can be counted on our finger-tips 111 :n are included in the Open General Licence, every other item of import is subject to control. Every year about two lakhs or more licences are issued

Nowhere in the world is the issuance of an import licence an open book as in our country. The Oovernment puts down in two publications- one called the Handbook of Import Trade Control, which broadly outlines the import policies, and another publication which has popularly come to be known as the Red Book which deals with the detailed procedures. Indeed, we have evolved an extraordinarily good system which makes it widely known not only to importers in India, but also to the Foreigners who export goods to India, the considerations behind the import policy for the year, as well as how much of each item can be imported, to whom licences will be issued, actual users, established importers, registered exporters and the like.

Having pointed out the open-handed way in which we are operating the import trade control in our country, I must confess that 1 am not entirely happy or satisfied. It is because the system, despite its points of strength is wasteful and extravagant, apart from capable of being misused in situations of scarcities. Not for a moment should we forget that all institutions are established and operated by men; they do not grow and perform their functions like trees. In every stage of the existence of manmade institutions they are what they are as mack by man. Consequently, their success depends mainly upon the capacity and interest of those who have established or operated these institutions. It is beyond human nature not to commit errors, whether wilfully or unwittingly. Our import licensing procedure system, I am afraid, does not exclude this human element.

A moment ago, I said, the import control system is one of waste and extravagance. For the life of me, I cannot understand, as to why at all we should have import licensing when imports can be regulated by tariffs. Our import tariffs are high and if they are not sufficiently high, they can be hiked up further. We can easily get on to a systemmix, whereby the import of certain commodities can be totally banned and the imports which can be permitted are regulated through the tariff mechanism or in some other fashion. Whosoever wants to import the permissible commodities cait take his or her chance. Let the importer exercise his market judgment, whether after paying very heavyduties it will be worth while for him to do so. There is a price beyond which any commodity, whether indigenously produced or imported, can be marketed. Moreover, in the kind of system 1 am recommending the Exchequer will gain through higher yields in customs duties. Above all, the present suspicions about the way in which totally banned and the imports which can removed. Society as a whole will be better for it, for the environment of corruption and suspicion will be removed. To sum up, the present system of import licensing along with fairly high tariffs is as illogical and wasteful as having automatic traffic lights and also posting a policeman to regulate traffic.

My submission then is that there is need for a scientific and impartial assessment of the licensing system to consider whether the present procedures have responded to the purposes for which they were originally designed and to recommend an alternative to the present system. This is the course, I submit to the lion. Members, we must follow. We must disengage personal and accidental causes to general causes, There may be some corruption here or some favouritism there. These are personal and accidental causes. The general cause lies' in the system itself and the system required to be reformed.

With these words, I move my amendment.

SHRI NIREN GHOSH.- I want to speak on the amendment.

THE VICE-CHAIRMAN (SHRI BIPINPAL DAS): There is no question of speaking on the amendment.

SHRI D. P. SINGH (Bihar): Sir, after listening to the debates and the speeches of the hon. Members of the Opposition, one is left bewildered. After all, what is the purpose and what is the aim. It is obviously something more than meets the eye because if the idea was to bring the culprits to book, then no person in his senses could oppose the appointment of the CBI to investigate. Mr. Rajnarain need not look surprised. He has been taking law from me • 11 the time.

श्री राजनारायण : और उसी से बढ कर कांग्रेस में चले गये । अगर हमने अपने केस में डी०पी० सिंह की नहीं रखा होता तो इन्दिरा जी के पास डी०पी० सिंह गए न होते । कुछ लोग हमारी वजह से ख्याति पा रहें है ।

श्रीरणवीर सिंहः तुम तो वी एल डी के दल-दल में फंस गए ।

श्वी राजनारायणः वी एलडी तो कांग्रेस को मारने वाली है ।

श्री ग्रोम् मेहताः बिजू पटनायक को गले में लटका कर ।

श्री राजनारायणः ग्रोम् महता, तुमको तो हम दुलार करते है, तुम क्यों बोलते हो ?

SHRI D. P. SINGH: Sir, I submit that the most striking fact in this is the opposition to the investigation by the CBI which is the most competent body and which has been able to live up to our expectation, whenever it has been called upon to do so, it has been able to discharge its duty

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efficiently and properly. The charge that the CBI is an organ or an agency of the Government is really surprising because there is no agency which does not belong to the Government and which does hot owe its appointment to the Government and does not come under the Government. Sir, our insistence on the investigation by the CBI in this matter ought to have been welcomed by the Opposition, who, day in and day out, have been clamouring and asking for the investigation by the' CBI in any matter of complication.

Sir, in this matter, the questions that have to be investigated have to be borne in mind. The charges that have already been levelled in the First Information Report consist of conspiracy under Section 120(b) of the Indian Penal Code. Now, Sir, conspiracy is conceived in the dark recesses of one's heart and is executed beyond the eyes of the people.

Therefore, when such a matter comes and suppose it were to be examined by this august body of Parliament, then there are so many matters . . .

SHRI NIREN GHOSH: What will happen to this? He wrang up the officer to issue the licences. And the licences were forged and irregular... (Interruptions).

MR. DEPUTY CHAIRMAN: Mr. Niren Ghosh, let him continue with his speech.

SHRI NIREN GHOSH: Mr. Tulmohan Rani, under his instructions, went to Madras after he was interrogated by the CBI. . . (*Interruptions*).

SHRI D. P. SINGH: When it comes for investigation, the investigating agency will go into the matter as to wherefrom this offence flows, who is the person that inspired it, who is the person behind it, how was it presented and where was it conceived, whether in Madras or Bombay or Calcutta or Delhi. And when you take up a matter for investigation, please do not forget that under the Constitution, there is a safeguard of testimonial compulsion. Suppose a person comes to you and says that _r he has not done it. Then the whole matter comes to an end. When the CBI is investigating it, it does not come to an end, it is L/B(N)24RSS—7 the beginning of the investigation. Then the officer goes into the circumstantial evidence, as to whom they went, what the) talked and what they discussed, what the circumstances were and so on and so forth. Not only the charge of conspiracy but the charge of forgery is also there. In the course of the investigation, there are only ihicx offences that were committed. But I have no doubt that Section - 171 of the Indian Penal Code is automatically attracted Using in the circumstances of the case, no one can deny that at some stage, if

attracted Osing in the circumstances of the case, no one can deny that at some stage, if there is forgery in the document and that document has been used for obtaining advantages, then a forged document has been used and Section 471 of the IPC will at once be attracted. And, therefore, the net is cast wide—cheating, forgery, using of 'forged document and conspiracy.

Sir, it is under such circumstances that the courts have examined the matter and they have declined to exercise their jurisdiction in favour of a most competent body which can go into this matter, and who can inspite of the denial carefully try to sort out die evidence and establish the guilty or otherwise of an accused person or a set of accused persons. Therefore, basically this proceeding here, I submit, Sir, is. wholly inappropriate. I have heard the debate and it seems the discussion has gone on the basis as though it is an open took and whatever people might like to say, they say about it.

Sir, the Supreme Court lavs down the law under Article 141 of the Constitution. The law laid down by the Supreme Court shall be the law of the land and every agency in the country shall run in aid of the decision of the Supreme Court. Sir, the Supreme Court, in the famous case of Mr. Anandan Nambiar, a Member of Parliament, in outright and categorical terms said that wherever criminal cases are pending either in the course of investigation or in the course of a trial before the court, then no privilege extends to the matters in which a case is lodged. Automatically, the jurisdiction of every other body is ousted. The Supreme Court has said so categorically and the decision is reported in 1966 in two Supreme Court Reports in the case of Mr. Anandan Nambiar dealing with die privileges. Thev-

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said that no privilege extends in a matter in which a case is lodged and a case is being investigated.

So, Sir, automatically in the circumstances of the case, that proceeding has to go on, that investigation by that agency has got to continue until the body is able to come to a conclusion. Now, what will they do?

श्वी राजनारायण : हम लोग जानते है, यह बताने की क्या जरूरत है ?

श्री डी॰ पी॰ सिंह: जानते है लेकिन, जरा और सीखिये । इसमें आपको और जानने की जरूरत है ।

श्री राजनारायण : इसलिए मैने अपना केस इनको नहीं दिया । (व्यवधान)

श्री डी० पी० सिंह : इसलिए आप सजा पा गये । हिदायत-उल्ला ने कोर्ट में कहा था कि ऐसा वेवकृफ आदमी......(व्यवधान)

श्री राजनारायण : नहीं हिंदायत-उल्ला साहब कहे होते वेवकूफ । नहीं हिंदायत-उल्ला साहब इतने बड़े थे कि वह डी० पी० सिंह को वेवकूफ कहते (व्यवधान)

श्वी डो० पी० सिंह : आपको हकरत से एक पार्टी को मौका मिला हिन्दी में बहस करने का, आपने बक बक करके सारा समय बरवाद कर दिया । हिन्दी भाषी लोगों के लिए रास्ता बन्द कर दिया 1....... (व्यवधान)

श्वी राजनारायण : मैं बताना चाहता हूं कि 7 आदमियों की वैंच ने पहली बार इतिहास में हमको मातृभाषा में बहस करने की इजाजत दी : मगर दो दिन बहस करने के बाद हिदायत-उल्ला ने कहा कि राजनारायण जी, वहां पर गर्वनमेंट के ऐडवोकेट चले गये है, मैं राजनारायण जी की हिन्दी नहीं समझता, तब मैं बोलने दूगां जब अग्रेजीं में आप बोलें । मैंने कहा कि मैं राष्ट्रपिता की आत्मा को तकलीफ नही दे सकता हं । मैं अपनी मातभाषा का अनादर नहीं कर सकता हूं । मैं अपनी मातृभाषा में बोलूंगा । (व्यवधान)

श्रीडी० पी० सिंह : इसीलिए वह ग्रार्डर कैसिल हो गया । ग्रापने कैसिल करा के कितना बड़ा देश का नुकसान किया।

श्री राजनारायण : केस के बारे में बोलो ।

SHRI D. P. SINGH: Therefore, Sir, I was only submitting that after all the CBI will only be collecting evidence to enable any body, superior body including the Parliament or courts, or wherever this matter goes, to come to a conclusion to determine the guilt or otherwise of the accused persons or persons likely to be implicated in this matter.

Sir, finally, I submit that the motion before us is not in order. The motion says that this House resolves that a Joint. Committee of hoh Houses of Parliament consisting of 10 members of Rajva Sabha to be nominated by the Chairman and 20 rnenibers of Lok Sabha to be nominated by the Speaker be constituted to investigate all matters. Sir, I submit that in view of the fact that I.ok Sabha has categorically rejected a similar motion, by implication they have categorically said that they refuse to nominate 20 or any number of members with this Joint Committee. Since that matter cannot be gone into now it has given a final seal to it. Therefore, this motion is wholly inappropriate and nobody can be appointed.

श्वी राजनारायण : ग्रगर लोकसभा के लोग राज्य सभा में मैंभ्वरों के साथ बैठकर गौर करें तो ग्रपनी प्रतिष्टा बढ़ायेंगे । मेरा कहना यह कि यह ठीक पाईट है ।

MR. DEPUTY CHAIRMAN: The objection that he has raised is very valid. We will not go into it now.

श्री राजनारायण : श्रीमन्, आप आपने मुखारविन्द से तो ऐसा मत कहिये । डी० पी० सिंह का यह कहना है कि किसी बिल को लोक सभा पास कर देती है तो हम उस बिल को प्रवर समिति में, ज्वांईट प्रवर समिति में भेजते है कि नहीं ? भैजते है । हमको पूरा अधिकार है कि इम लोक सभा से कहें, रिकवैस्ट करें कि आप अपने आदमियों को भी इस समिति में भेजें । बह नहीं करेंगे तो (व्यवधान)

SHRI D. P. SINGH: The Lok Sabha has categorically rejected this matter. Therefore, Sir, my submission is that this motion is not in order. Thank you.

MR. DEPUTY CHAIRMAN: Mr. Umashankar Joshi; just five minutes.

SHRI UMASHANKAR JOSHI (Nominated): Mr. Deputy Chairman, Sir, I am never longwinded but today I may crave your indulgence. -

MR. DEPUTY CHAIRMAN: I. have already told you I will give you- only five minutes.-

SHRI UMASHANKAR JOSHI: I was •wondering whether a non-party man could contribute to this debate without making confusion worse confounded. It is a matter in which if one searches one's heart one would be at a loss to know whether he could throw the first stone. It is also a matter on which while speaking one does not want to sound sanctimonious.

This is not certainly not a matter for legal quibbling. This is a matter of polity, polity that sustains a nation. Perhaps there is a lurking doubt in the mind of the people. I am no politician but I have other ways of qualifying myself for knowing what happens in the minds of the people. Deep down in the minds of the people there is a lurking doubt that corruption is being under-played.

An hon. Member referred to what happened in Gujarat. He said that people were asked to produce evidences so that the ex-Chief Minister could be taken to task. But what intrigues the man in the street is where was the need for the Governor of Gujarat to come out with a statement in Delhi that he had found nothing against the ex-Chief Minister. He repeated that thing in Ahmedabad and was going on repeating it. Is it intended that the expelled ex-Chief Minister has to be canonised as a saint? He does behave like that; he goes around and wants the people to believe that he has been exonerated

We are in a sort of moral soup if I may say so.

Today there has been a discussion on this particular matter of licences and I would agree that once hon. Members, twenty Members, have said that their signatures are forged we must believe them unless it is proved otherwise. But one man has confessed that the signatures is his. The case of that one man, if examined, would throw light on so many tilings especially the circumstances which led to such, an ugly episode in out; national life, and surely the Parliament is justified in setting such a matter right.

Larger questions are thrown up by such matters. For example, the question of licences, I am happy, it was referred to today. It is time we had a second look at the licensing policy. Then there are still greater and more grave questions of polity, those of the constraints to which the ruling party would always be put especially if it is a big party enjoying power for a long time, the constraints to which democratic institutions are being put in our days all over the world. At such a moment I think the matter under discussion is not a matter for party wrangles. I was impressed, if I may say so, to find an undercurrent in all the speeches here today of some common agony which was shared by Members in every part of this House.

With some hesitation may I say how disconcerting it was, how deeply painful it was to learn from the papers that the Prime Minister of our country bracketed her great name with the names of two other politicians against whom unfortunately memoranda about their shady dealings had been submitted? May they grow into politicians whose names can be bracketed with those of the great. As for the Prime Minister's name, it is bracketed by history, with those of the first two Prime Ministers, Jawaharlal Nehru and Lai Bahadur Shastri, to say the least.

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I need not refer to the obvious. She has touched peaks of excellence already as a national leader. We can tide over the economic crisis, however deepening it may be. We can overcome it. Even if there is a political crisis, we can overcome it, but if the fpir name of India is dragged into mud, it would be an irreparable damage for^JI time.

May I make a plea to'the Prime Minister,' in particular, and the leadership in the ruling party, to lift this question above party wrangle and do something? (Time Bell). I will not take long.

Vou have to win the confidence of the people. The hon. Member, Mr. Dwivedi, said that democratic legislatures do not go into a probe in such matters. In that case some other method may be followed. An enquiry has been suggested. What is imperative is to reinstate the faith of the people. The Members of the Lok Sabha have already returned or are about to return to their constituencies. The Members of this august House will be returning to their constituencies. Famine is staring in our eyes and we have fallen in the eyes of the people.

This is a problem of Indian polity and as such it should be viewed by those who are concerned with the long-range welfare of -this great nation. I appeal again to the Prime Minister to do something to win over the confidence of the people, last we should no more have to fear character assassination as there would be no character left to be assassinated.

MR. DEPUTY CHAIRMAN: Mr. Umashankar Dikshit.

गृह मंत्री (श्री उमाशंकर दीक्षित) :

Mr. Deputy Chairman, Sir . . .

श्री राजनारायण : श्रीमन्, मेजों का थप थपाना भी क्या अनपार्लियामेन्ट्री नहीं है ?

श्वी उसाशंकर दीक्षित : राजनारायण जी, आप क्यों घवरातें है । आप तो हमारें शिष्य है । आप को ते प्रसन्त होना चाहिये । श्री राजनारायणः मैं तो सही रूप में ग्रापको गुरू मानता हं ।

श्री उमाशंकर दीक्षित : अच्छा तो शिष्य महोदय, स्निये ।

Sir, I have heard carefully all that the oilier friends have stated before nle and noted ilitmanner in which all the issues have been thrashed out in such detail and depth. Most of the questions raised and doubts expressed have been answered so-effectively b*^'Member after Member from this side ...

SHRI NIREN GHOSH: No.

SHRI UMASHANKAR DIKSHIT : ... that my work has been very greatly lightened. Two of our hon. Members, particularly Mr. Niren Ghosh and my friend Rajnarainji, have certain views on the working of the Government and political ideology....

SHRI NIREN GHOSH : No, no.

SHRI UMASHANKAR DIKSHIT: The opinions, which they expressed on any matter or occasion, are irrespective of the Resolution or the Bill or the Calling Attention Motion before the House. ...

SHRI NIREN GHOSH: It is not so...

SHRI UMASHANKAR DIKSHIT :I have not yet said anything in particular and he has already started objecting to my statement. This is the manner in which he denounces. Now, I know enough about it. These two gentlemen, in their very great wisdom, are expressing their views irrespective of occasion or suitability. That is why nobody believes them either inside the House or outside. How can anybody take such people seriously unless point by point questions are raised and answered? They will pardon me if I proceed with the main issues.

Sir, the main point which has already been emphasised very ably by Shri Mohammad Yunus Saleem and Mr. D. P. Singh is the form in which my friend, Mr. Bhupesh Gupta, has framed his resolution. Sir, personally, X can understand his problem and also, as a leading member of the parly, his Following the political line carried and accepted by them in the other House. Possibly he has gone into its merit and he has done so in the larger national interest or possibly, in order to follow up the party policy.

Sir, he has stuck to the original proposition that was started in the other house, namely that the case should be referred to the Parliamentary Committee. But, Sir, this resolution as has been pointed out—I do not want to repeat any point unnecessarily on this occasion—is a contradiction in terms. Sir, the Resolution says that this Committee should complete its investigation and submit its report within a period of two months. Now, the Lok Sabha will meet alter two months and yet he wants Members of the Lok Sabha to be Members of this Committee that he has suggested to be constituted.

SHRI BHUPESH GUPTA: You can advise the President to summon the Lok Sabha.

SHRI UMASHANKAR DIKSHIT: I canno! agree to that. I have much respect for him but I cannot agree to his proposition. And even if I agreed he will not be happy.

Sir. he has raised certain issues. He says that this resolution concerns matters arising out of the answers and supplementary replies given by the hon'ble Commerce Minister to the questions raised earlier, about the report in the particular Weekly and, subsequently, with what action has been taken on it. Therefore, on that question I shall mainly deal with one point which has been raised by almost every Member in the Opposition and it appears to be valid also. I personally concede that clarification is necessary if misgivings are to be removed.

A question has been asked: "Why is it that the CBI has taken all this time when the reference was made on March 10 or so. The report is only a verification teport and the filing of the F.I.R. came at the end of August." I think it but fair that I

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should explain how it happened unit. ta much time was taken. Of course, normally also in any complicated case time is consumed. But in this case there is a very definite, valid reason. I shall very briefly refer to all the various stages.

The first verification was about whether the Members had signed the application or not. When the question Tame up before the House, hon'ble Minister, Prof. the D. P. Chattopadhyaya, was asked personally to contact the Members of Parliament who were purported to have signed the representation and then tell the House the information that he got from them. He fath-fully carried out that direction. By that time he had asked everybody except two or three whom he had been unable to contact. Initially the news report was sent by an km, Member of that House to the Speaker and, through the Speaker, to the Commerce Minister. He immediately sent it to the Personnel Department suggesting that appropriate action should be taken through the CBI

Now, Sir, let us remember what was the reference communicated to the Ministry of Commerce. The reference was-these were more or less the exact words---"Recently nearly 24 Members of Parliament submitted a representation or allotment of quotas or licences. These were granted. And some of the Members, a la ge number of those Members, have denied their signatures. And when a particular Member was contacted, he broke down and admitted that he had signed it." Sir, it is still a mystery to me and 1 think it is one of the mysteries which have to be solved. The weekly in quetsion seems to have had a prophetic vision because the verification took place later, the enquiry took place later and the gentleman also made the admission later. But, Sir, either we must pay a tribute to the skill with which that despatch was framed, or what else was there behind it, goodness alone knows. But the Teport that was sent to the CBI was so vague. It said "... a representation was recently made . . .". The representation had been made several months ago. But, at the end of March or beginning of April if you say 'recently' it may mean two or three or four weeks earlier from that date. But this

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happened several moutlu ago. Therefore, the CBX went on asking for wore information. The Ministry sent two representations. ID one representation the matters related to an entirely different subject. It was a simple matter. Therefore, they went into the other ease when the reai character of the matter was discovered, it became compulsory, obligatory on the part of the CBI to approach the Members personally. Therefore, an intimation was sent, no request for permission was addressed to the Speaker. but to the Lok Sabha Secretariat, an intimation was sent that they wanted to contact the concerned Members of Parliament for enquiry, the idea being to find out if there any objection. No objection was raised. This matter was not even submitted lo the Speaker. Sir, the CBI and all officers of the Government of India know how jealous the Members of Parliament in this House and in the other House are about their reputation, about the itandards to be followed, how even if one breaths an adverse word about a Member of Parliament, present or absent, it creates a row here. Therefore, they wanted to make jure whether even asking this question of each of these Members should be done or ot. But the matter had been referred and tkey had to make an investigation. Therefore, this preliminary question they had to aik. Now, Sir, by the 30th May this part of the verification was virtually completed. I would like that those hon. Members who had auv doubt on this point should listen to me. They may not accept all the arguments that I may place before them, although there is hardly any argument left to reply. Sir, on the 10th May this job was given and by the 30th May they had done the verification from the 20 Members of Parliament. So far as the 21st Member, or as somebody corrected in the other Home, the first Member was concerned, he was not available. But before that, at the first meeting, this gentleman mentioned one Pillai; he did not give his full name, or natrue of his business, or his place of residence. Sir, will you kindly ask Mr. Bhu-pesh Gupta to listen? I am on a very sensitive part of subject, and the information I am giving will serve the purpose of removing the uncertainty which has been svswvtng h'un. Sir, the 21st Member was

approached, he replied, "I do not know much about it. One Mr. Pillai came. He gave me an account of the circumstances of the case which struck me as very reasonable and the case appealed very deserving. So I gave a piece of paper, my letter-head, and I said 'You wrtie whatever in your representation you want to write; I will sign and I will give it." Now that gentleman says he did not even draft that application. In any case he went back to Mr. Tul Mohan Ram, who either drafted by himself or by somebody else or b\ Mr. Pillai, is said to have admitted that he signed it.

As Shri Tulmohan Ram claimed to have returned the representation to Shri Pillai after signing it but denied any knowledge about where he lived and what he did. A new inquiry was started to find Shri Pillai who was accosted in Madras on the 22nd July 1974. He contradicted part of the statement made by Shri Tulmohan Ram and said things which were different. (Interruption). Therefore CBI found it necessary to contact Tulmohan before submitting his report to the Commerce Ministry or lo ambody. to the Department of Personnel through whom the report had to be submitted. They wanted to make sure about what the facts were. Therefore, this gentleman was met a second time on the 21st August, 1974. This gentleman also was not available easily. Some friends were so unkind as to suggest-1 do not know how it came to their mind-that we have made him absent.

किसी ने कहा गायब कर दिया । कहां गायब कर दिया ? क्या वे जेब में रखे जा सकते हैं ? जो इतनी तरकीब से काम करते हैं क्या बे कोई हमारे हाथ में ग्राने वाले हैं ?

Why do you give us so much credit?

SHRI NIREN GHOSH: But you have decided to give protection to him. You are always protecting this gentleman.

SHRI UMASHANKAR DIKSHIT: You can add all these adjectives at .he end of this record.

By the 22nd August, 1974, the CBI completed its verification report and submitted it on the 30th or the 31st. Mr. Chatto-padlryaya was perfectly correct on the 27th when he claimed that he did not have this report. And then immediately the I'IR was drafted and consultation was held with the legal advisers and a case was registered under five or six sections which, as I said in the other House, are very wide— covering conspiracy, forgery, using forged documents, cheating, and so on. Another question has been asked: Why did the CBI not do this even before? So many months have passed after the applications had been made; the CBI should themselves have seen to it. What kind of an agency is this?

Perhaps you are not aware of it, how the CBI functions. It does not take over cases suo motu. Cases are referred to them. Actually they are so heavily loaded with the work today that even when requested by Chief Ministers, by other Departments, they usually are most reluctant to accept any new case because they already have got so much of work on hand that if they accept more, their very reputation would be at stake. If they were to undertake investigations suo motu of whatever appears in a newspaper or undertake investigation into whatever happens anywhere, then their life would be miserable and their work will be selfdefeating, I can assure you.

SHRI UMASHANKAR DIKSHIT: I

भी राजनारायण : कहां, रजिस्टर हुआ, दीक्षित जी ?

श्री उमाशंकर दीक्षितः देखिए, ग्राप ग्रभी सीखे नहीं है प्रश्न करने का नरीका?

श्री राजनारायण : हम क्या जाने तिकड़म ! हम सीधे ग्रादमी है, सीधी राह पर चलते है ।

श्री सुणानन्द ठाकुरः (विहार) पहले उन्हें समाप्त कर लेने दीजिए, तव प्रश्न पछिए ।

श्री राजनारायणः तुम भी लगे चापलूसी करने ।

would like to submit that once a matter is referred to the CBI, there is no restriction placed on its powers. It can investigate any matter relating to anybody, occupying any position imaginable. L/B(N)24RSS-9 Let us understand this position. Perhaps hon. Members have not fully grasped how the CBI functions. It is under Hie Delhi Special Police Establishment Act. A question was asked of lite Director of CBI recently in a meeting held in Jul) ot so where, lie appeared as a witness. He is reported to have said that he cannot invesi-gate anv cases, against a Minister. And he waj perfectly corrett there. But during the course of investigation, no matter wiio is the person concerned, the investigation is not interrupted. That is the position. Some crit»c[sms were made without knowing the conect position. It was rather unfortunate.

Khurana under CBI probe tor allolment of

श्री **राजनारायणः** जो स्माल है उसको बडा मत बनाइये ।

श्री उमाशंकर दीक्षित : जो स्माल हूँ उस को ही बड़ा करके निवेदन कर रहा हूं । हमारे कुछ साथियों ने कहा कि दरवारी पहले डाइरेक्टर थे । दरवारी वहां डाइरेक्टर नहीं थे । यही डाइरेक्टर पहले से हैं और काफी दिनों से हैं उन पर हमारे मंचालय का संपूर्ण विश्वास है । विरोधी दल के लोगों का भी उन पर विश्वास है । अभी कल की सूचना हमारे पास है हमारे जनसंध की ओर से प्रकाशवीर जी तो जनसंघ को सुशोभित कर रहे हैं, मदरलैंड में छपा है कि वाजपेयी जी ने उस के तीसरे पेज पर कहा है कि : auto-rickshaws. We did not prompt iiini or

request him to put confidence in any agency.

जो सरकारी एजेंसी है उसके बारे में उनकी यह राय है। जनसंघ कोई कांग्रेस के साथ नहीं है।

श्री राजनारायण : कभी कभी साथ रहे हैं।

श्री उमांशंकर दीक्तित : कभी कभी साथ रहे हों तो मालूम नहीं, यह उनको मालूम होगा लेकिन आप उन पर यह अप्रराध नहीं लगा सकते कि वह हमारे साथ हैं इतना निष्चयपूर्वक कहा जा सकता है । खुराना साहब जनसंघ दल के चीफ व्हिप हैं और रायटिंग और डर्कती जो हई मृजफ्फरपूर में जो डकती हुई उस के बारे में

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वाजपेयी जी ने खद कहा है कि जांच सी वी आई करे। यदि वह विभाग ऐसा निक्कमा काम करता होता ग्रौर मरकार के हक्म पर चलने बाला होता; तो श्रीमन इतना मैं विश्वास पुर्वक कह सकता हं कि वाजपेयी जी उस के बारे में कभी ऐसान कहते। मैंने उस सदन में कहा था, कि पब्लिक एकाउन्टस कमेटी के चेयरमन श्री ज्योतिमय बसू हैं । वसु साहय को आज तक प्रासक दल की कोई ग्रच्छी बात दिखायी नहीं पडी लेकिन जितने ऐसे मामले कमेटी के सामने आये उनकी जांच पड़ताल के लिये उन्होंने यही बाजा दी कि वह सब सी बी ब्राई के सुपूर्व कर दिये जायें। मैंने यह बात दो दफा सदन में बोहरायी है पर बसु साहब ने उससे इन्कार नहीं किया। न तो कहा कि यह गलत बाल है। सदन में यह कहा गया है कि इस विषय को राजनीतिक स्वरूप न दिया जाय और हम उस को राजनीतिक स्वरूप नहीं देना चाहते हैं । टी० एन० सिंह जीने यही निवदन कियां और **हमारे** प्रकाणवीर णास्ती जी ने भी कहा और मैं दोनों सञ्जनों का आदर करता हूं । वह जब कोई बात कहने ह तो मैं उस को महत्व देता ह **और मैं यह विख्वास** दिलाता हं कि यदि प्रश्न किया है तो हमारा जो उत्तर है उस पर भी उन को विख्वास करना चाहिए । यहां पर कई उदाहरण दिये गये। टी०एन० सिंह जी ने दिये और प्रकाशवीर शास्त्री जी ने चार, पांच उदाहरण विदेशों के दिये । मैं सदन का ज्यादा समय नहीं लना चाहना लेकिन बहां पर बना चका हं कि जिन विदेशों के उदाहरणों की चर्चा की गयी है, जो साज प्रश्न है हमारे सामने उस से उन का कोई संवंध नहीं है। विसो बांट, प्रोफमों और माडलिन के मामलों का काइम या ग्रेपराध से सम्बन्ध बिल्कुल नहीं था । योखा दिया हो, रुपया ले लिया हो, दूसरों को गिरा कर भ्रपना व्यय या सरकार का नुकसान किया हो. इस तरह के वे मामले नहीं थे । हमारे देश के भन्दर के मुदगल के मामले में क्या हुआ ? कहा जाता है कि संसदीय समिति ने बहुत जांच-

पड़ताल की । आप ने वम्बई बुलियन एसोसिएणन का नाम सुना होगा । उसमें बम्बई सरकार अपना प्रतिनिधि रखती है और एक ज्वांइट सेकेटरी उसका मेम्बर रहता है

That representation reported to his Government that at a meeting held in the Bullion Association Hall a resolution was passed that so much payment should be made to Mudgal so that he could plead the case of the bullion traders and the forward trading men, etc. I imagine that that must he the purpose because he was a very able advocate and he could influence the central Ministry concerned. The Government of Bombay conveyed it to the then Prime Minister, Shri Jawaharlal Nehru. When Mr. Nehru asked Shri Mudgal, the facts came out and when the matter was referred to ifie Parliamentary Committee, there was nothing left about it. It was not for making inquiries, but lor sharing the responsibilities in a case where the Members had not really been accused. Now, even on the point of propriety, you see, there are cases even in other countries where a person accepts a payment-formerly it used to go to The concerned party and sometimes to the members themselves and they were small amounts-because he has to travel, he has to write memoranda etc. to meet' many people and he should not be out of pocket and it is not to help him to build palaces for himself. No, Sir, nothing of the kind. In these cases, it was an open matter. Sir, if corruption is to be resorted to, will a body pass a resolution at its meeting authorising its Chairman to pay such and such amount? Sir, in Mudgal case it began with Rs. 15,000 and then it came down to Rs. 5,000 or some such amount.

Now, about Profuma, I had pointed out certain things the other day. It was not for any irregularities or improprieties that are committed in the permissive society in the West, things over which we get angry, the questionss whether he accepted such and such payment and so on, were not there and they did not quarrel with him over such tilings. The whole thing arose because he was accused to have uttered a lie and mislead the Parliament there and, therefore, it became a matter of privilege; when the question was raised, he admitted that he had made the mistake. Now, similarly,

SHRI BHUPESH GUrTA: In lhat case, many of the seats will be vacant on either side of the House.

SHRI UMASHANKAR DIKSHIT: There is another matter. I think Shri Prakash Vir Shastriji said that being the followers of Mahatma Gandhi, we should act as Ram Chanderji in connection with Sitaji. But, in my view and I hope that the lion. Members here will also share it with me- that if, on an allegation made, the wile or husband of an lion. Member were to act on the analogy of Ram Chanderji and Sitaji, and I agree with Mr. Bhupesh GUpta, hardly any Member would be left here In this House. So far as the allegation goes, there is no limit. 1. ran say from my personal experience Of thirteen or fourteen years, there has been no limit to the allegations made in Parliament. Now, this was a reference by which he was trying to impress us as it relates to the great heritage which we have cherished from the times oE Ram Chandraji and Sitaji who are worshipped as incarnations of God.... (Interruptions) ... Sir we want to keep up those standards as much as possible. And at least some are trying honestly to come up to the very very difficult standards.

And this code of conduct is not confined to Hindus or any particular community. Sir, I felt very hurt when Rajnarainji said that "हम सब अधम हैं।" मैं आप से कहना चाहता हूं कि वह अपने को अधम नहीं कह रहे थ वह और सब को अधम करने के लिए अपने को अधम कह रहे थे।

सूरदास और तुलसी दास के बारे में तो आपको तिपाठी जी ज्यादा अच्छी तरह बतला सकते हैं। मैं आपको सूरदास का एक सुन्दर भजन सुनाना चाहता हूं जिसका शीर्षक है ''मौ सम कौन कुटिल खल कामी''

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Now, there the saint is trying to place certain high values of life and principles before the people through his bhajan. But we should not take him literally. The lion.

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also	used	the	exp	ression	हम स	ৰ স্বহ	ामहे ।	

inis does not oenove mm. tie nas a very distorted view of our standard. I am also in fairly close touch with the lion. Members at least oi this House. I can say without fear of contradiction-there is hardly any one. I do not know well enough, --- that their standard is as high as can be in any part of the world. . . (Interruptions). 1 would ask any Opposition member to point out any one on this side or that side —h am not . . . (Interruptions). Their standard is as good as it can be. There are yerj lew who tan compare with Bhupcshji and some other friends, and Chandra Shekhar]); who arc really powerful against anything that lowcis the si.unlaid or anything which is unriglnons.

SHRI NIREN GHOSH: Are you ready lot a Parliamentary probe, which was unanimously ...?

SHRI UMASHANKAR DIKSHIT: I am saving that the standard is not so bad at all as Rajnarainji has alleged or lhat the majority are adham . . .

ऐसा कहने के लिए उनको अधिकार नहीं है।

श्री योगन्द्र शर्मा : उन्होंन ग्रपने को ग्रापका शिष्य माना है ।

श्वी उमाशंकर दीक्षित : उन्होंने माना है मैंने नहीं माना है ।

Sir, I want to make one more point. Sir, ours is a Parliamentary democracy. I do not want to repeat what I have said in the other House. I would only say what is relevant to the present occasion. There is no question of agreeing or disagreeing with this. Parliament is supreme. It is sovereign. It is a law-making body. It can make any 179

law. It can make any law affecting Supreme Court. It can make laws affecting Ministers and others. But this supreme body is surely not the only part of Indian democracy, according to our Constitution. There is the judiciary. There is the Executive. There is also the Public Service Commission. There is the Election Commission. There is the Comptroller and Auditor General. I arc sorry to have to point out some of the things which are very obvious. If Parliament takes over into its hands any of these functions, will Parliament be able to function as a supreme body as Parliament should function? Parliament can either make laws or function as a watchdog on the working of the Executive. The CB1 has gone up to a particular stage in the present case. Sir, I would like to say in parenthesis that what has appeared in the Press, in one newspaper, about the registration of the case, is substantially correct. Normally when a case is registered, anybody can get a copy; we do nor place it on the table of tile House. I have got this opportunity, and I would say frankly, without any reservations, that so fa"r has the registration and the facts published to FIR are concerned, they are substantially correct.

I am using the word "substantially" because I have not compared the two. Four or five strong sections of the Indian Penal Code covering conspiracy, cheating, forging documents, etc. have been cited. A case has been registered and the inquiry is continuing. They have to find out not only what one Member of Parliament has done, but who has given, how much has been given and where it has been entered.

Sir, I wish to submit that what a parliamentary committe* can do is either to warn or to reprimand or to suspend a Member or they can award a small period of imprisonment. The agency of the CBI is there. There is no other agency which can carry on this investigation and arrive at the truth. They have to meet all those people who made these representations, once, twice and thrice. The Assembly of Pondicherry passed unanimous resolution saying that the firms in question should be helped. You may not agree with Prof. D. P. Chattopadbvava. He is well able to look after himself. At that time, for administrative reasons, presumably good reasons, they did not do that. But it is not for nothing that the Pondicherry Assembly passed unanimous resolutions say that this matter should be reconsidered. They also gave other reasons. The local authority also gave some similar reason. Therefore, in order to remove the descripaticy, they decided that somebody, should go and liud out what the correct position is. That decision was taken by the Department. I wish to submit that you may not like what we are doing at present. Hut 1 think that you will feel thankful for the action we are taking. The reason is that along with the person who has signed the paper which has turned out to be wrong, and which has led to somediing wrong, there are about seven people who have got licences and there are at least two or three other people who are involved in it-they are not Members of Parliament. In order 10 get all these facts, to see the books, to see the records and to come to a conclusion, I submit with due respect and with responsibility and also with a certain measures of assertion, that there is no other agency for arriving at the truth. Therefore, I submit that it is not fair or proper to go on suspecting everybody. We have to live with our agencies. We have to live with you and you have to live with us. I can understand your feeling of anguish or your feeling of distress. We feel equally bad about it. 1 confess publicly here that I felt greatly distressed and thought that if 21 Members of Parliament could sign a document which really leads to something wrong, then we should be ashamed of it. Truth has came out now. Twenty hon. Members have definitely asserted that they have not d*5ne so. Now, Sir some friends like Rajnarain Ji tried to make a technical point which has been very effectively answered by Yunus Saleem Sahib. Mr. Rajnarain says that whether they are denying their signatures or not, you should consider them guilty. Until the signatures are compared, we should treat them as guilty or as undesirable people. No, Sir, I do not think so. As I have said in the other douse and I repent here, no hon. Member in his- proper senses would deny his signature in a matter like this because if the error is found out, he can well imagine what the consequences will be. Sir, it is an insult to them to say that after knowing

all that, these Members deliberately denied after having signed the letter. Impossible things happen sometimes. Supposing somebody is found out or one of us has committed something wrong, then action certainly can be taken against him by all means. Merely because we have denied something, vou should not consider xis paragons of virtue.

Therefore, sir, until the fads are found and they have been gone into in depth and detail and a final report is made, it Mill be of no use referring (lie matter to a Parliamentary Committee. 1 want to repeat briefly what I have said in the other House. Our position is not that we want to run away from the idea of a Parliamentary Committee. We meet in Parliamentary Committees so often. It is a partnership. The whole idea of our democracy differs from some of the democracies because ours is a regular partnership. We have no fear of sitting together. But please imagine the situation in which we would be facing. Appeal after appeal has been made that we should not politicalise it. At the same time, two hon. Members have said: "Vou will have a majority in the Committee. Why are vou afraid?" Is it not politicalis-ing the situation? Is it not that question matters are raised with the set political purpose of putting us in the wrong? I will not call it character assassination. C)»)T character is not so weak that it can be sinated like this. But it is certainly with a set purpose. ... (Interruptions).

SHRI NIREN GHOSH. He can hold the Government to ransom . . . *(Interruption)*.

SHRI UMASHANKAR DIKSHIT: We are not aiming to raise our image in the eves of Mr. Niren Ghosh. We know what he thinks of us and we know what the rest of the country thinks of him.

BR. K. MATHEW KURIAN: How can

the character he assassinated when jt is not there?

SHRI UMASHANKAR DIKSHIT: Quite right. You rell me the number of people in Bengal who believe the statement of yours, . . . (Interruption). Anyway, I will 182

not quarrel with him. He is a learned pe son and I do not know why he lowe himself by this kind of interruption. Insfea could have made a speech, and try to ei pose us. Anyway, that is his business.

1 submit, as 1 said earlier, if you give i to the Parliamentary Committee, then yoi will be creating a precedent, a verv bat precedent-as soon as a charge of crime i made, when this Parliamentary Committe* is appointed, you will have to call thi witnesses, \ou will have to have a lawyei to lead the examination and cross-examina tion, then there will be arguments. At regards seizing of documents. I ask: How will you seize the documents? How will yot search places. You can pass a special law and so on. But today, under the existing Constitution, under the existing laws, it is not possible for the Committee to do so. If it Were a simple matter, and suppose 1 had done something which does not behave the dignity, the decorum and the propriety of this House, then you could certainly call me and say, "For these reasons, you are warned <xt you should leave the House and so on and so forth", as you very often do. We have no difficulty about that. I have no quarrel about it.

And rinalh what I wish to submit is this. After this enquiry is started, I am afraid it is sure to take place, but we will convey the wish and the desire of the House, almost the unanimous desire of the House, that the work should not be delayed. No avoidable delay should he allowed.^A Really they should try and expedite the completion of enquiry as soon as possible, say liefore the coming Session of Parliament. This is our wish.

And, Sir, I do not know whether the matter mav become complicated, whether there are more people, whether what Mr. Pillav said is not proved. Nobody can anticipate development. Then possibility, the other way would be that in case we find that our Member is not really guilty but there is some act Of impropriety committed then we would cbrne to the House and sav. "The odier investigation continues. But out of us, one or two have committee on irregularity or impropriety, so in this situation let the House consider—this will pro-bably have to go to the other House in the first instance—You decide what is to be done." That would be the stage to consider all this. Some hon. Members like Mr. I in^haiikar Joshi have complained how tin-situation is bad in the country's economy, about the low standard of be-bavtour about corruption at various levels. We have no quarrel about that; we do not dispute the facts.

However we will accept this not proposition ihat is is all due to us and that within the last Eew fears the situation has suddenh deteriorated. That proposition we will not accept. But, I admit and I concede without auv reservation that we do not dispute these tacts. On that there is (oiiiuion ground with every Member of the apposition that that exists and tor that ever) effort is being made and will be made and the process is being expedited and accelerated to bring it under control. Thousands of starches and thousands of anesis have been made. I wonder whethet the hon. Members are aware that in one Slate alone-I mentioned it to the House-1 -5.000 raids were made within a period of two months. It is not that every raid brings in results but some of them do bring. Therefore, we are going ahead with the programme.

s<>, Sir, I submit in the end that <u>\shile</u> \w appreciate the sentiments which have prompted our common friend, Shri Bhu-pesh Gupta, to raise this issue and move this resolution, I think he will agree with us and the House also will agree that that resolution may be treated as considered or talked out so that we do not have to go

into any further controversry over it lhank you.

SHRI TRILOKI SINGH : Sir. in this case the reference to the CBI was made much earlier than die time when the question was raised in Parliament. I would like to know from the hon. Leader of the House if there is any rule or practice or law which empowers the Government to withdraw the matter referred to the CBI for investigation before the investigation is completed.

SHRI UMASHANKAR DIKSHIT: Normally no. I do not know any case where this has been done unless the CBI reports that there is no evidence and that they have to close the case. I can say from ray experience of a year and a half that in no case the CKI either agreed to withdrawal or suggested withdrawal.

SHRI BHUPESH GUPTA: Sir, the hon. Home Minister began his speech by the remark that speeches of his partymen opposite 01 friends there have made his task lighter. I must confess that the speech of bun. Home Minister has made my task a greal deal heavier than otherwise because !: h;is transported use from Ud\og Bhavan to Ram,nana and 1 propose to return to 1 il\og Bhavan and hang round lhal place in order to deal with my subject. All Ihe same, it is good sometimes to remember R amm.ni.i even il we forget either the Situ or the Ram.

Sir. at the very beginning 1 must empress tuy disappointment on the ground that there is no Indication in his peeeh as to uh\ Mr. Tul Mohan Ram, a Member of the other House, did not come to the other House to say what he liked. I think it would have been very useful for the leader of Mr. Tul Mohan Ram's party to advise Mr. lul Mohan Ram to do the courtesy of coming to the I.ok Sabha and own tip his own signature just as other had gone there to disown or to say that their signatures were forged, because sometimes these simple things are very important in a parlia-mentary syslem and democracy.

It appears that Shri Tulmohan Ram is talking to the CBI but he did not think it fit nor had he been advised that he should come to his own colleagues, at least to the other House, which should have a prior claim over him and tell what he though fit and unburden himself. I do not know where this gentleman is. Some people say he is currently in Park Hotel in Calcutta but I am not suggesting that he is preparing another memorandum or in the hunt for another series of signatures but Park Hotel is a costly place, you know. 1 would leave that.

Now on the 27th August our friend, Mr. D. P. Chatterjee, answeied the question and he said there were 21 names of Members who are alleged to have signed but did not say that the matter was under CBI secret enquiry and under verification. Within a matter of hours due to the rumpus Within his party-I can understand it-he came here to say that 18 out of the 21 names lie had read out were not genuine. You will have noted that at 11 o'clock when he came here he did not Wail lor the CBI to tell him as to what he should say or not say even about the signatures nor when he appeared in the afternoon to tell us (hat the signatures were not genuine did he wail lor the CUT. Now you see here the matter was dealt with on the 27th August di-.Louiit.ing the CBI. I am not blaming him for that but now the moment we propose that a parliamentary committee should be appointed we are doing something wrong; we have been told (hat we are counterpoising the parliamentary committee to the CBI and the CBI could be relied upon. If the CBI had to be so relied upon, why was it not relied upon on the 27th August? It was because he thought that here was an issue that involved Parliament, the prestige of the Members of Parliament and the prestige of Parliament itself. Then you thought that even by your personal verification you should be in :t position to come and tell the House what the signatures meant, whether they were genuine or not. And rightly you did nol wait for the CBI to come ami brief von. Indeed you got the CBI report a few days later. I am not accusing him as some people have done. The question elicited the kind of answer he gave. He did not commit any felony by giving the answer for which I am lold his head was demanded on a charger by some people. So all (hat I am trying to impress upon you in tin's connection is that the CBI was not the main consideration at that time when Parliament was exercised over the development, when the country's eyes were focuss-ed at Parliament, it was necessary and rightly so to say what jou said from your point of view but we have been asked to accept the denials, tiol transmitted to us

by the Members concerned-they never came to this House-but through you. We had not seen the signatures; they had not talked to us. We have not been in a position to ask them any questions as to how their names occurred there, whether they had any connection with Mr. Tuhnohan Ram or somebody else, how some people had dared to forge their signatures in this manner. We have been denied that privilege: vet we are asked to keep quiet till the CBI report comes. This is our complaint. You will have noted over the past few days I have spoken again and again on this subject. I have not indulged in attacking any individual or doing what they sometime! call character assassination. I do not believe in political life in the game of character assassination but we must be concerned with the character of the Members of Parliament. Must we be a spectator of the assassination of the character of Parliament which needs to be strengthened, extended and de> eloped especially at a time when the forces of counter-revolution and fascism are trying to assail and defame and then to destroy it. That is the motivation behind that and I thought that my motion meant that it should give a better expression of the vitality and dynamism of Parliament that it would express to the country the deep sensitiveness on the part of Parliament and show that the Parliament is self-critical and would not spare any of its Members should they go wayward or allow their authority and prestige to be prostituted lot export or import licences. What is wrong in it? And I for one would not like to prejudge the issue before I satisfy rrryseli after a full inquiry. I am not here to pull out this or that letter because more basic issues are involved.

That is what I want to tell you and I do hope the Home Minister and the Prime Minister, who are present in this House, wilt kindly consider that there are people in this country, there are parties in this country who want to fight corruption as a national menace and lor that they want a national approach. I am not one of those who would claim this side is the paragon of virtue and the vices are on that side. I know on their side there are many honest men and men of integrity and, if I may say so, women of integrity also. Otherwise.. 187 Motion re. constitution

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I will be called an anii-faminist. I know on ihis sWe also there are such people. 1 liiicli)ic, ii is no! a party issue at all. I am not one of those who would like to malign an\ party over this matter, hut must I not fulfil one task of summoning the patriotism of the people, calling upon all those who stand for probity in public life and standards of public lite to stand up against corruption, that they should pul their heads together, take counsel with each. other, critically examine what is wrong attack the source of corruption and find out those $V \ln$ trade in corruption and then weed it out from our body politic and our public litc-? This is what I want And for that reason I wanted to sit in a parliamentary committee-not for harassing anybody, not for finding a scapegoat, bul to search out the truth. This is all. I know from my experience, when we sit in a committee, behind closed doors, without the press galleries full and indeed without any pressmen around us, we talk openly, we talk calmly. We take advice from others and give advice. In fact, we function on a different plane. I do not question the bona fides of Members of Parliament from that side or this side. I am not bothered with the majority or minority. If we sat together in the name of Parliament, as the custodians of the morals of Parliament, we would have certainly found a solution to the problem which has been created and which will haunt us now for some time lo come, CHI or no CBI, That is why I gave my Resolution, but it has not been understood. Sir, here I would not like MPs to be subjugated to the CBI. The CBI is not a State within a State. How can they question MPs if they go wrong, if they misbehave? I am not talking about any ordinary < B and other things because signing a memorandum is not an. offence at all in criminal law. Surely anybody ran recommend anything to the Prime Minister, Home Minis tcr or a Minister of any other Department, bur there are issues of propriety, public polity. Therefore, I would not like CBI to come and question them before we have questioned them. 1 would not like them to tali to CBI before they talk to us. They »Te our colleagues, no matter where il In the keeping of every Member, there is something collective and that is the collective prestige of Parliament, but I was

aghast when 1 was told that our colleagues are being questioned and interrogated by the GUI -not even b\ the leaders of the ruling party and much less by others. Why should it be so? Consider this thing. I would noi like anyone d! you to be haunted by the CBI for an offence of this kind, lor indiscretion and so on. This is what we demand of you. Now, Sir, if we start this kind of thing, then there was the case where the Speaker the other day said that some MP was guilty of misconduct for years and he would take action against him, Musi we call the CBI to enquire into the misconduct of a Member of the other House which attracted the remark from the ii that some action might be taken against him? No. We shall be dealing with it. You, Sir. shall deal with it. The House will deal with, il. It is possible. Has our good sense so departed that we are not in a position, even in a matter of this kind, to come together and find accepted and agreed solutions?

Certainly we can, provided the leadership is there. I wanted to find out the troth, truth not only about the signature, important as they are, but also about the circumstances in which the memoranda was produced and the role thi document played over the two years or so. It is all right that the CBI will find out but why do we expect that I would trust the CBI? I am not saying that I am not trusting him. But why should he necessarily trust the CBI when the matter involves Members of Parliament? Was it not necessary for him to take Members of Parliament into confidence over a document which defames Parliament. I am putting it mildly? Is it not our duty to have a look at this document? If something damages may collective prestige, have I not the right as a Member of Parliament to ask of you as Members of the Government to show me the document? What is wrong there? Do vou think our bona fides are such that we cannot look at it? The CBI can look at it. Your Ministers ran look at it. Your bureaucrats can look at it but not your colleagues either on that side or on this side. What sort of norms you are laying down? That is all I am asking.

Sir, we all know there is rampant corruption today in the country. I say rampant Motion re. constitution

corruption, and whatever we may feel, whatever we may make out in our speeches, or whatever assessment we might give, the fact remains that there is rampant corruption though there are millions anil millions of people who support you and who support us. Is it not an objective fact to he taken seriously note of irrespective of how you feel and how I feel' or some others feel? If that is so, how do we set about it? According to us lobbies of big business interest and black money operate not only in the Treasurv Benches- do not think 1 am blaming yon-but in all operational spheres. Not only they are operating in the Tieasury Benches, tluy operate on this side of the House also. This is the technique of (he reaction. Reaction breeds corruption and uses corruption for the destruction of a system which has come up in a number of developed countries after world war II. It is a historical fact. Therefore, I ask you, I urge upon you betimes you take note of corruption. Do not treat it as a question oT morality and vices of individual Ministers or M.L.A.s or M.P.s whether of the Op-position or on the other side. You treat is as a dengerous, destructive,

subversive phenomenon promoted and nursed by ihose who are intersted in taking our country back-ward, in reversing the process which should take us forward and bring about a counter-revolutionary reversal in the <oun-Tliat is why I say do not think thai the political battle is cWIy around the huslings, the political battle is around for the Mini val and strengthening of democracy, for die morality and standards of our public life have got to be fought also on the issue of "Corruption breeds corruption". That should be our motto and we should take collective steps in order to put an end to corruption.

Sir, there are, as I said men of integrity on either side of the House. There are parties of integrity. Why should they not co-operate instead of trying to go at each other's throat over a matter which requites a national approach? And that is why I Suggested a Parliamentary Committee. I wanted representatives of the nation to it together, to think what should he done hot merely get preoccupied with the question of a few signatures or seven or eight licences. I wanted them to go into this

question from the point of view of drawing certain lessons so that Ministers are above raproach and M.Ps are above raproach, so that we set an example and remove all that comes in our way to deal with corruption. That is what I wanted. Therefore, this does not permit any narrow partisan view. It has to be fought everywhere, whether on your side or on this side, whether in the ruling panv or in the Opposition; whether it thrives under the flag of the Congress Party or under the colours of the Opposition parties, corruption is corruption. I know there are reports like the Mudaliar Committee Report, the Mudholkar Committee Report and the Sarjoo Prasad Committee Report. There are many other reports of the various States which also throw some light on corruption. Corruption is prevading not only on that side but also on this side. Therefore, let us not talk as if some are corrupt and others are not. let us find out who are corrupt and which is the source of corruption. I repeat that monopoly capital and black money in the country constitute the major source of corruption. Strike at it. Well, a few small men you have got. I know what publicity they have got. These Mahe and Yanam men have become international figures. But what about Birlas and others who are wholesalers in corruption? They are not retailers in corruption. When they take big licences, nobody knows because before they take the licence, they know how to gag the ruling party and also how to gag the Opposition parties. Therefore, when the poor Mahe and Yanam people take licence, there is noise and all these things. It is good. Have it. A pickpocket is also an offender. A highwayman is also an offender. Deal with all of them. I have no hesitation in saving that there are some serious drawbacks in our functioning in Parliament. But I would not go into these things here. I am a little surprised that Mr. Uma-shankar Dikshit has been very kind to me. He spoke partly like a journalist, partly like a lawyer and also to an extent, as Home Minister, not being very confortable in that Ministry, I beliexe. Now, the Commerce Minister is here. Is it not a fact that some fund of Asia '72 was embezzled and a complaint was lodged by the Delhi Administration with the police and nothing ^as done in ^our Ministry which is now

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called the Commerce Ministry? Is it not a fact that letters of Mahatma Gandhi, Pandit Jawaharlal Nehru and Rabindranath Tagore were taken for an exhibition and were then sold in Europe and America and the culprit, Deputy Secretary, Mr. K. S. I.tithra, has not yet been suspended despite the fact that there was a report against him? Are you denying it? You gave the report. Files are being destroyed. Letters of Rabindranath Tagore, letters of Mahatma Gandhi and letters of Jawaharlal Nehru had been taken away in order to be shown in a foreign exhibition, but they were sold in the American market in order to make money. Where are these letters? They were taken from the Nehru Museum. Where are they now? Enquire into it. Who is responsible for it? (Interruptions).

SHRI RABI RAY: Who are the officebearers of the museum? (*Interruptions*).

SHRI BHUPESH GUPTA: I have named him. Who are they? Find out. Therefore, I say, Mr. Dikshit, do not think that all of us are interested in politicking in everything. I want to preserve Nehru's letters. I want to preserve Tagore's letters. I want to preserve Mahatma Gandhi's letters.

SHRI LOKANATH MISRA: I had raised this matter in the House and the hon. Minister had assured me that he would look into it.

SHRI BHUPESH GUPTA: I must congratulate Mr. Lokanath Misra. At least once in life he raised a good thing in the House. Now, Sir, in to-day's papers you see that one Dr. Nataraj in Bangalore-he is supposed to be the son-in-law of the Chief Minister of Mysoreis organising an 'Tndira Brigade" to attack Congress students, to attack us and everybody. Hooligans are being mobilised by Dr. Nataraj in Bangalore and Mysore Universities to terrorise and intimidate students belonging ro many parties, above all, belonging to the Congress Party. Who will control him? After all, he is a son-in-law of the Chief Minister. I have never been one, but I am told that such sons-in-law enjoy something like the favoured nations clause somewhere in the affairs of the State.

Not witS regard to these sginaturcs, win Id you not show us these things? We

do not know how the file was processed, who wrote what in the memorandum. If the memorandum is such that there were no finger-prints, we trust it; but then there should be a comparison of the signatures on the memorandum with the signatures that are there on parliamentary papers of the MPs concerned. Have you verified them? Denial is all right. Normally I would like to accept the denial of my colleagues even at some risk. And I want you to accept my denial. But when the issue assumes such proportions, and given such dimension, it is necessary not merely to flaunt a denial ex-parte, not merely to tell us indirectly, but make us also feel that the denials are also substantiated by what we see with our eyes. Nothing of the sort has been done. You can ask, Mr. Chatterjee that because we are all your friends we should accept what you tell us about the denial. All right (Interruption). Not one man has come to deny. But why do you draw so heavily upon our credulity? I cannot understand. You are trusting us too much. We are ready to give our affection, our confidence as person to person. But don't rub us too much on the wrong side. Well, what happened these two years? Why was there no investigation? The CBI took five months to verify the signatures! Why could it not have been done earlier? Only telephone calls are required. You did it in five hours for what the CBI took five months! What is the explanation? Just tell ine why there was so much delay. All these things should be explained to us. There is no explanation. They remain a mystery. Take the case of the memorandum. Who gave the memorandum? Who received it? Where was it written? What kind of initials were there? Whose pad was used? And who passed on to whom? These are all very relevant things. We can also find out. Suppose I Call Mr. L. N. Mistra or for that matter anyone; I am not blaming individuals here. For example, I call Mr. Nurul Hasan, to be on the safe side, of not being guilty of character assassination. Come and tell us whether and when you received this memorandum. What did you do with it? Does all this require a CIA agency to investigate? CIA agency is required for killings-American require it for killing Allende. But we don't. We don't want a CIA type of investigation. Members of Parliament can go and talk to other

colleagues and ask them, and I am sure they will be truthful. But we are no! allowed. Therefore, why are \ou doing all this in this way? I cannot understand. That is also another natter.

Then about officers. My friend, Uinashankarji, said-our friend is here, tie is the Leader of the House and hence is supposed to he our friend-he asked, "How can you do that?". And he was horri-fied that we made such a preposterous suggestion that there should be a parliamentary body. Is there no parliamentary body In England? Has not Parliament even tried persons there? I am not asking for a trial because the question of trial does not arise because we are only interested in finding out the truth and vindicating the hoi our of Parliament. So, Sir, such things happen. Go to British Parliament and see, whenever such things happen, they appoint a committee; the Americans do it; the French do it; the Italians do it. It is not something unheard of . . .

SHRI GUNANAND THAKUR" What about Russia?

SHRI BHUPESH GUPTA; Russia? Bv the law of the land corrupt people are shot dead. That is the law there. Lenin said one bullet is much cheaper tor the working people to deal with enemies of the people than going in for a prolonged trial and spending lakhs and lakhs of rupees. Here after all you are non-violent. How can you do that? Only Jayaprakash Narayan now being a non-violent allows yon to be slapped; I don't.

Sir, that is a different matter. Therefore, I say that the Parliamentary Committee has every right to use the services of anv outfit of the Government including the CBI. We have power to summon people; even in Select Committees you can summon people; we have power to call for anv document; we have power to administer oath; we have power for summoning witnesse, we have even power ^for condemning people for contempt of Parliament. All these powers we have. Then what are the difficulties? I am not saying that CBI has no role to play in this. I am saying that tin's

task should be performed by the highest authority in the country because its prestige is involved and that body should be a delegated authority of Parliament. That body could use all the agencies of Government including the CBI, hand-writing expert and all the rest of it. What is the difficulty? Why should we rely on officers? 1 iles are not in your possession. Have there been no cases where files have disappeared in the past from the officers? When it is found inconvenient to maintain and keep files, tiles have disappeared. What is the guarantee ihat files will not disappear in this case? What is the guarantee that files will not be tampered with? Even if you are very perfect and honest in this matter and even if you are men with in-p< liable character, people may have doubts. Why do vou leave these doubts? I cannot understand. There is a saving that in such public matters, you must not only be intrinsically right, but you must also appear to be right. This is very, very important. Public morality demands this so that public confidence is treated. Well, I am in the dark. When I go to Calcutta, all that I can tell the people there is this: Mr. lima-shankar Dikshit told me, I could wail for two months and the CBI and bureaucrats will settle this matter and after (hat we shall have a chance of looking at if. Is it not a distortion of democratic process? Is it doing honour to the Parliamentary great institutions? Is it what you as the ruling party and a mature party should do?

All I can sav before I conclude is that this is a small episode to me. After all Rv 45 lakhs. It is not a huge sum. 1 know of cases involving crores of rupees. I know the case of Kapadias. I know many other eases. I know Mr. Birla through a telephone call from Calcutta got an officer who was examining his accounts transferred. All these things I know. This is a small amount. But I thought we could collectivelv discuss this matter in order to find oul some remedy.

Here are the leaders of the Government sitting. Make it a convention that no Member of Parliament shall make recommendations for business interests. Should they make some recommendation, they should send a copy of it to the leaders of

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the respective parties and also a copy to the Chairman of this House in the case of Rajya Sabha and to the Speaker in the case of the Lok Sabha so that if we recommend far anything, we should be in a position to own it up before the public. It should not be secret. Firstly that should be clone.

Apart from that, all business connections of M.Ps and Ministers should be reduced. I am tired of hearing of this Coolie Mastan. I have not seen this man. *In* Calcutla we call Goonda Mastan. Here Coolie Mastan and other Mastans *come* ari3 meet M.Ps, and they are treated well. Are we living in a Mastan democracy or are we living in a Parliamentary Democracy?

Therefore, Sir, 1 do not like the Mastans to come here nearer us or any iexpectable Mastan in the big money world and the financial world like the Birlas and the Tatas. Keep away from them. I tell you, keep away from them. I tell you, they aie conspiring for and financing the destruction of the democratic movement in the country The Bihar movement, which is for the destruction of the democratic movement, which is for the dissolution of the Assembly, is not financed by the small traders, but is financed by the big money people including Mr. Goenka and everybody knows this. On the one hand, they finance some people on your side, corrupt the Ministers, mislead them, pollute them and get things out of them and, on the other hand, they give money to certain elements on the Opposition side so that they can attack them and they choose their targets also. I have seen, Sir, even in this experience, Row the target has been chosen. But I am sorry, 1 have noted a kind of factional approach to ibis matter which operates and I do not want to name the party concerned here. Why should there be a factional approach to this matter? I cannot understand (hi-.

1 know all of you have very good connections with the rightist elements and this everybody knows. Everybody knows that: you are shifting to the rightist side in the economic policies and this is known to everybody and I know how this has come about and I know how this has been organised. It is not what all of you say which is important. It is not that. On the

27th August, I moved a resolution demanding a parliamentary committee, and there arose a spontaneous response from your benches and they said from your side, "Yes, a parliamentary committee should be appointed." But, later on, it melted away and only silence was there and only silence came and jockeying for positions from factional angles started and, as you know, whatever may be the will of the House, there are connections and divisions also. This operates there. Therefore, T would appeal to the Parliament, before I sit down, to you, Sir, and through YOU to iIK Government to take a serious note of corruption today. It eats into the vitals of our system. The big money, the monopoly capital, the vested interests with their Mastans and non-Mastans, all are out to destroy the parliamentary democracy, using doubleedged weapons, one side to strike the ruling party and to put it in a particular position and the other to strike the others. Therefore, there should be two kinds of attempts: One from within your party and the other from (his side of the House. The Prime: Minister is there and she should know that from within your party this attempt must begin and also from this side of the House the attempt must be there to salvage the parliamentary democracy, political morality and the other institutions, and this is the biggest challenge before us today and this challenge ran be met only, among other tilings, by resolutely fighting corruption. eliminating all those corrupt people in public life, no matter where they are situated, no matter how powerful they are, and they have no place in our life because they threaten public nor merely our system of trade and commerce and such things, but they threaten the very fabric of our democratic existence, therefore. Sir, I would appeal to the House to accept my resolution and 1 think it is a very reasonable- resolution, You would have seen that in the whole course of my speech I have never brought in any extraneous issues and I have kept it only on the plane of principle. If the Parliament is involved, if the prestige of the Parliament is involved, if the Members of Parliament are involved, if the Ministers, who are also the Members of Parliament, are also involved and if the people begin to doubt the integrity and the prestige of the Parliament, then it is a very critical position and it is the duty, the bounden duty, of all of us to rise to the occasion, seize of the matter ourselves and then take necessary steps through a committee of the kind I have suggested. May I ask, therefore, my friends here to accept this resolution? May I ask my good friend to accept this? Sir, many among them are good people and I know it and there arc many good people here also. But I am in trouble that way. Anyway, I am glad that there are good people on either side of the House and on a matter like this they are linked up. Therefore, please accept this. Do not give the argument that the I.ok Sabha has not done it. Sir, here sits a person who can get the 1 ok Sabha on die telephone.

Why do you give this argument? People will laugh. Then children. He will ask you, "Daddy, why did you give such a fantastic argument when the Prime Minister was sitting by your sdie? . . .". (Interruptions). "Don't give such argument. Don't give it. On principle, you reject it." But what I have said today is because I have lived with this Parliament. I have seen good traditions. I have seen Jawaharlal Nehru reacted and responded to it. Not always we were kind to him. BUL always, somehow or other, 1 noted a sensitiveness on his part. I would like that to be recovered. I know we had many differences with Pt. Jawaharlal Nehru at that time; we sat in the Opposition and he sat there. But some of the things again and again I remember and I wish these were reborn in the functioning of Parliament. I am not talking of South Block or North Block

MR. DEPUTY CHAIRMAN: Please conclude now . . .

SHRI BHUPESH GUPTA: Finally, I once again appeal to you in the name of fighting corruption, which we must fight together, and as a non-party, national issue, even if you vote against it, during the recess do a little heart-searching and hard thinking to come to the right conclusion. Better late than never. You have always been late in doing good things, . . (Interruptions).

MR. DEPUTY CHAIRMAN: Mr. Chinai.

of a Joint Committee

SHRI BABUBHAI M. CHINAI: Sir, the hon. Leader of ihe House and the Commerce Minister have made no reference in their reply to in\ amendment. But since, I think, the purpose of my amendment has been served, I wish to withdraw my amendment.

The amendment was, by leave, with-di awn. MR. DEPUTY CHAIRMAN: The question is:

That this House resolves that a Joint Committee of both Houses of Parliament consisting of 10 members of Rajya Sabha to be nominated by the Chairman and 20 members or Lok Sabha to be nominated by the Speaker be constituted to investigate all matters arising out of answers given to Starred Question No. 730 in Rajya Sabha on August 27, 1974, and Mipplernentaries thereto as well as the statement of the .Minister of Commerce in connection therewith in Rajya Sabha on the same day and that the Committee do submit its report to this House on Ihe first day of the next session.

That this House recommends to l.ok Sabha that 1 ok Sabha do concur in thi* motion and join the said Committee.

The House divided:

MR. DEPUTY CHAIRMAN: Noes-104 Ayes—21.

AYES-21

Banarsi Das, Shri Dhulap, Shri K. N. Ganguli, Shri Salil Kumar Ghosh, Shri Niren Gupta, Shri Bhupesh Kadershah, Shri M. Kumaran, Shri S. Lakshmanan, Shri G. Mahapatro, Shri L. Mandal, Shri B. N.

Mathew Kuriao, Dr. K. Menon, Shri Viswanatha Misra, Shri Lokanath Mullick Choudhury, Shri Suhrid Raba, Shri Sanat Kumar Ray, Shri Rabi Roy, Shri Kalvan Roy, Shri Monoranjan Sharma, Shri Yogendra Shastri, Shri Prakash Vir Tyagi, Shri Mahavir Yaday, Shri Shyam Lal NOES-104 Abid, Shri Qasim Ali Adivarerkar, Shrimati Sushila Shankar Alva, Shrimati Margaret Atif, Shri Mohammed Usman Avergoankar, Shri R. D. J. Bhagwati, Shri B. C. Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Bisi, Shri P. N. Borooah, Shri D, K. Buragohain, Shri Nabin Chandra * Chandra Shekhar, Shri Chandra Shekhar Shrimati Maragatham Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Chaudhari, Shri N. P. Chaurasia, Shri S. D. S. Chettri, Shri K, B, Chinai, Shri Babubhai M. Choudhury, Shri N. R. Chowdhary, Shri C. L. Das, Shri Balram Das, Shri Bipinpal Dhar, Shri D. P. Dikshit, Shri Umashankar Dwivedi, Shri D. N. Gadgil, Shri Vithal Goswami, Shri S. P. Gujral, Shri I. K. Hashmi, Shri S. A.

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Himmat Sinh, Shri Jain, Shri Dharamchand Jairamdas Daulatram, Shri Jha, Shri Kamalnath Joshi, Shri Jagdish Kalaniya, Shri Ibrahim Kalp Nath, Shri Kamble, Prof. N. M. Kapur, Shri Yashpal Kesti, Shri Sitaram Khan, Shri Khurshed Alam Kripalani, Shri Krishna Krishan Kant, Shri Kulkami, Shrimati Sumitra G. Kureel Dif. Talib, Shri P. L. Lokesh Chandra, Dr. Mahanti, Shri B. K. Majhi, Shri C, P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lal Mehta, Shri Om Menou, Shrimati Leela Damodara Mishua, Shri R. K. Mukherjee, Shri Prattab-Mukhopadhyay, Shrimati Purabi Mulla, Shri A. N. Murthy, Shri B. P. Nagaraja Musafir, Shri Gurmukh Singh Narasiah, Shri H. S. Nawat Kishore, Shri Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Panda, Shri Brahmananda Prasad, Shri K. L. N. Punnaiah, Shri Kota Rachaiah, Shri B, Rao, Shtimati Rathnabai Sreeniyasa Rao, Shri V. C. Kesava Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N.

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Saleem, Shri Mohammad Yunus Sardai Amjad Ali, Shri Seyid Muhammad, Dr. V. A. Shah, Shri Manubhai Sharma, Shri K. L. Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shukla, Shri M. P. Singh, Shri I. T. Singh, Shrimati Jahanara Jaipal Singh, Shri Kameshwar Singh, Shri Mohan Singh, Shri Nathi Singh, Shri Niranjan Singh, Shri Prabhu Singh, Shrimati Prtibha Singh, Shri Ranbir Singh, Shri Sultan Singh, Shri Triloki

Sinha, Shri Awadheshwai Prasad Sisodia, Shri Sawaisingb Sukhdev Prasad. Shri Sultau, Shrimati Maimoona Swu, Shri Scato Thakur, Shri Gunanand Totu, Shri G. C. Tripathi, Shri Kamlapati Trivedi, Shri H. M. Varma, Shrimati Narayani Devi Manaklal Venigalla, Satyanarayana, Shri Wajd, Shri Sikander Ali The motion was negatived.

MR. DEPUTY CHAIRMAN: The House stands adjorned sine die.

The House then adjourned sine die at Six minutes Pass eight of the clock.